

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, February 24, 1992/Phalgun 5, 1913 (Saka)

No. 72

1.20 P.M.

1. Oath or Affirmation

Twelve Members took the oath or made affirmation, as indicated below, signed the Roll of Members and took their seats in the House:—

*9 in Punjabi
3 in English

2. President's Address

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 24th February, 1992.

3. Obituary References

The Speaker made references to the passing away of Shri Daulat Gunaji Gawai, a Member of Sixth Lok Sabha; Shri Chhotey Lal, a Member of Fifth Lok Sabha; Shri Pishupati Venkata Raghavaiah, a Member of First Lok Sabha; Shri Sant Bux Singh, a Member of Fourth and Fifth Lok Sabha and Shri Kalyan Singh Solanki, a Member of Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

*Shri Mohan Singh took oath at 1 45 P.M.

4. Announcement by Speaker — Presentation of Railway Budget

The Speaker informed the House that the Railway Budget for the financial year 1992-93 would be presented on 25 February, 1992 after 'Question Hour' *instead* of 5 P.M. as announced earlier.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 7th January, 1992 issued by the President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R. 31(E) in Gazette of India dated the 7th January, 1992 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 7th January, 1992 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 32 (E) in Gazette of India dated the 7th January, 1992.
- (2) A copy each of the Reports dated the 2nd and 5th January, 1992 of the Governor of Manipur to the President (Hindi and English versions).
- (3) A copy of the Proclamation (Hindi and English versions) dated the 5th February, 1992 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 11th October, 1991 in relation to the State of Meghalaya, published in Notification No. G.S.R. 85(E) in Gazette of India dated the 5th February, 1992, under article 356(3) of the Constitution.
- (4) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The Copyright (Amendment) Ordinance, 1991 (No. 9 of 1991) promulgated by the President on the 28th December, 1991.
 - (ii) The Representation of the People (Amendment) Ordinance, 1992 (No. 1 of 1992) promulgated by the President on the 4th January, 1992.

- (iii) **The Representation of the People (Second Amendment) Ordinance, 1992 (No. 2 of 1992)** promulgated by the President on the 19th January, 1992.
- (iv) **The Indian Red Cross Society (Amendment) Ordinance, 1992 (No. 3 of 1992)** promulgated by the President on the 23rd January, 1992.
- (v) **The Destructive Insects and Pests (Amendment and Validation) Ordinance, 1992 (No. 4 of 1992)** promulgated by the President on the 25th January, 1992.
- (vi) **The Securities and Exchange Board of India Ordinance, 1992 (No. 5 of 1992)** promulgated by the President on the 31st January, 1992.
- (vii) **The Public Liability Insurance (Amendment) Ordinance, 1992 (No. 6 of 1992)** promulgated by the President on the 31st January, 1992.
- (viii) **The Cess and Other Taxes on Minerals (Validation) Ordinance, 1992 (No. 7 of 1992)** promulgated by the President on the 15th February, 1992.

6. Report of the Railway Convention Committee

Shri M. Bagga Reddy presented First Report (English and Hindi versions) of the Railway Convention Committee on 'Rate of Dividend for 1992-93 and other ancillary matters'.

7. Government Bill—Introduced

The Advocates (Amendment) Bill, 1992.

1.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 25, 1992/Phalguna 6, 1913 (Saka)

No. 73

11 A.M.

1. Oath by Member

Shri Yash took the oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Question No. 1 was orally answered. Replies to Starred Question Nos. 2—20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1—28, 30—157, 159—167 and 169—230 were laid on the Table.

A Statement by the Minister of State of Health and Family Welfare correcting the reply given on 17 December, 1991 to Unstarred Question No. 4148 regarding medical facilities to rural areas was also laid on the Table.

(Lok Sabha adjourned at 11.35 A.M. and re-assembled at 11.55 A.M.)

(Lok Sabha adjourned at 11.57 A.M. and re-assembled at 12.10 P.M.)

4. The Budget (Railways)—1992-93

Shri C.K. Jaffar Sharief presented a statement of the estimated receipt and expenditure of the Government of India for the year 1992-93 in respect of Railways.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1990-91 alongwith Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1990-91.
- (3) A copy of the Notification No. G.S.R. 14(E) (Hindi and English versions) published in Gazette of India dated the 3rd January, 1992 regarding amendment to the Schedule 1 of the Water Cess Act, 1977 issued under sub-section (1) of section 16 of the Water (Prevention and Control of Pollution) Cess Act, 1977.
- (4) A copy of the Indian Nursing Council (Pension/Family Pension-cum-General Provident Fund-cum-Retirement Gratuity) Regulations, 1989 (Hindi and English versions) published in Notification No. 2-1/75-INC in Gazette of India dated the 30th December, 1989 under sub-section (3) of section 16 of the Indian Nursing Council Act, 1947, together with a corrigendum thereto published in Notification No. 2-1/75/INC in Gazette of India dated the 10th August, 1991.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1989-90 alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

6. Assent to Bills

(i) Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The Family Courts (Amendment) Bill, 1991
- (2) The Delhi High Court (Amendment) Bill, 1991
- (3) The Appropriation (No. 5) Bill, 1991

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The Banking Regulation (Amendment) Bill, 1991
- (2) The Constitution (Sixty-ninth Amendment) Bill, 1991
- (3) The Customs (Amendment) Bill, 1991
- (4) The Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1991
- (5) The Sick Industrial Companies (Special Provisions) Amendment Bill, 1991
- (6) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1991
- (7) The Government of National Capital Territory of Delhi Bill, 1991

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.18 P.M.)

(Lok Sabha adjourned at 3.22 P.M. and re-assembled at 3.40 P.M.)

(Lok Sabha adjourned at 3.41 P.M. and re-assembled at 4.05 P.M.)

5.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th February, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 26, 1992 / Phalguna 7, 1913 (Saka)

No. 74

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri A. Senapathi Gounder, a sitting Member of Lok Sabha and Shri O.V. Alagesan, a Member of Constituent Assembly, Provisional Parliament, First, Third, Fifth and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 21—26 were orally answered. Replies to Starred Question Nos. 27—40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231—242, 244—262, 264—267, 269—272, 274—313, 315—329, 331—361, 363—365, 367—384, 386—397, 399—405 and 407—460 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Proclamation (Hindi and English versions) dated the 25th February, 1992 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 11th May, 1987 in relation to the State of Punjab, published in Notification No. G.S.R. 124(E) in Gazette of India dated the 25th February, 1992, under article 356(3) of the Constitution.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Objectives, Thrusts and Macro-Dimensions of the Eighth Plan—1992—97 (Directional Paper) (Hindi and English versions).
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1990-91.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1991 published in Notification No. G.S.R. 646 in Gazette of India dated the 9th November, 1991.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1991 published in Notification No. G.S.R. 659 in Gazette of India dated the 23rd November, 1991.
 - (iii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1991 published in Notification No. G.S.R. 654 in Gazette of India dated the 16th November, 1991.
 - (iv) The Indian Police Service (Pay) Eighth Amendment Rules, 1991 published in Notification No. G.S.R. 655 in Gazette of India dated the 16th November, 1991.

- (v) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1991 published in Notification No. G.S.R. 699 in Gazette of India dated the 21st December, 1991.
- (vi) The Indian Police Service (Pay) Ninth Amendment Rules, 1991 published in Notification No. G.S.R. 700 in Gazette of India dated the 21st December, 1991.
- (vii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1991 published in Notification No. G.S.R. 2890 in Gazette of India dated the 23rd November, 1991.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited, Sas Nagar, for the year 1990-91.
- (ii) Annual Report of the Semiconductor Complex Limited, Sas Nagar, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh, Eighth, Ninth and Tenth Lok Sabha:—

(I)	Statement No. XXVII	— Fourteenth Session, 1984	Seventh Lok Sabha
(II)	(i) Statement No. XXXI	— Fifth Session, 1986	} Eighth Lok Sabha
	(ii) Statement No. XXVII	— Ninth Session, 1987	
	(iii) Statement No. XXVI	— Tenth Session, 1988	
	(iv) Statement No. XXII	— Eleventh Session, 1988	
	(v) Statement No. XIX	— Twelfth Session, 1988	
	(vi) Statement No. XVIII	— Thirteenth Session, 1989.	
	(vii) Statement No. XV	— Fourteenth Session, 1989	

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| (III) | (i) Statement No. XII | — First Session, 1989 | } Ninth
Lok Sabha |
| | (ii) Statement No. XII | — Second Session, 1990 | |
| | (iii) Statement No. VIII | — Third Session, 1990 | |
| | (iv) Statement No. VI | — Sixth Session, 1990 | |
| | (v) Statement No. V | — Seventh Session, 1991 | |
| (IV) | (i) Statement No. IV | — First Session, 1991 | } Tenth
Lok Sabha |
| | (ii) Statement No. I | — Second Session, 1991 | |
- (10) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 729(E) in Gazette of India dated the 9th December, 1991 under section 134 of the Trade Merchandise Marks Act, 1958.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1990-91.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institution for Design of Electrical Measuring Instruments, Bombay, for the year 1990-91 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1990-91.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1990-91 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1990-91.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1990-91 under section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Kochi, for the year 1990-91.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1990-91.
- (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1990-91.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) of (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1990-91.
- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1990-91.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (b) of (17) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1990-91, under section 34 of the Employees' State Insurance Act, 1948.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Employees State Insurance Corporation for the year 1990-91 together with an Audit Report thereon, under section 36 of the Employees' State Insurance Act, 1948.
(Hindi and English versions)
- * (21) A copy of the letter/dated 11 November, 1991 from the Minister of Finance addressed to the President, the World Bank, Washington, D.C., regarding package of major policy reforms aimed at macro economic stabilisation and restoration of the growth momentum to the economy adopted by the Government of India.

He also laid a copy of the detailed statement indicating the medium term reform programme of Government.

5. Reports of the Committee on Private Members' Bills and Resolutions

Shri Ratilal Kalidas Varma presented the Second and Third Reports (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Business Advisory Committee

Shri Salfuddin Choudhury presented the Eleventh Report of the Business Advisory Committee.

7. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Third Report (Hindi and English versions) of the Estimates Committee on Ministry of Information and Broadcasting—Central Board for Film Certification and Minutes of the sittings of the Committee relating thereto.

8. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the Eighth Report (Hindi and English versions) of the Public Accounts Committee on Assessment of Lottery Business.

**9. Motion Regarding Report of Joint Committee—Extension of time

Shri Nathuram Mirdha moved the following motion:—

“That this House do extend upto the 30th April, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-Second Amendment) Bill, 1991 (*Insertion of new Part IX and addition of Eleventh Schedule*).

The motion was adopted.

(Lok Sabha adjourned at 12.47 P.M. and re-assembled at 2.03 P.M.)

(Lok Sabha adjourned at 2.06 P.M. and re-assembled at 3 P.M.)

10. Matters Under Rule 377

- (1) Shri Birbal raised a matter regarding need to set up a Television Relay Centre at Rawatsar, Rajasthan.
- (2) Kumari Vimla Verma raised a matter regarding need to set up 'Growth Centre' in Siwani district, Madhya Pradesh.
- (3) Shri Shiv Charan Mathur raised a matter regarding need for early commissioning of power plants at Mandalgarh, Chittorgarh, Dholpur and Suratgarh in Rajasthan.
- (4) Shri Rajvir Singh raised a matter regarding need to take early action for the expansion of IFFCO Plants in the country.
- (5) Smt. Girija Devi raised a matter regarding need to construct a railway bridge between Patna and Pahleja Ghat, Bihar.

** Memorandum giving reasons for extension of time Circulated separately.

- (6) Shri Jitendra Nath Das raised a matter regarding need to take corrective measures for improving the deteriorating condition of Loksan Tea-Estate, Jalpaiguri, West Bengal.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need to look into oil slick in the Bay of Bengal and to formulate a disaster management plan for that region.

11. Statutory Resolution—Under Consideration

Time allotted	: 3 Hrs.
Time Taken	: 2 Hrs. 15 Mts.
Balance	: Hrs. 45 Mts.

Shri S.B. Chavan Moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd March, 1992.”

The following members took part in the debate:—

- (1) Kum. Uma Bharati
- (2) Shri Mani Shankar Aiyar
- (3) Shri Chandraject Yadav
- (4) Shri Saifuddin Choudhury
- (5) Shri Sriballav Panigrahi
- (6) Shri Shrish Chandra Dikshit
- (7) Shri Syed Shahabuddin
- (8) Shri Lokanath Choudhury

The discussion was not concluded.

***12 Statement by Minister**

The Minister of Railways made a statement in connection with the supplementaries raised in reply to Starred Question No. 1 answered on 25.2.1992, regarding re-instatement of Railway Employees.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th February, 1992)

C.K. JAIN,
Secretary-General.

* At 5.20 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, February 27, 1992/Phalgun 8, 1913 (Saka)

No. 75

11 A.M.

1. Starred Questions

Starred Question Nos. 41—47 were orally answered. Replies to Starred Question Nos. 48—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461—478, 480—495, 497—531, 533—635, 637—650, 652—693 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the 'Economic Survey, 1991-92' (Part I & II)(Hindi and English versions).
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited for the year 1990-91.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1990-91.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1990-91 together with an Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1990-91.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Dairy Federation of India Limited for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation of India Limited for the year 1990-91.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Tobacco Grower's Federation Limited, Anand, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Tobacco Grower's Federation Limited, Anand, for the year 1990-91.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

4. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Fifth Report (Hindi and English versions) of the Estimates Committee on Ministry of External Affairs—Consular Passport and Visa Division and Minutes of the sittings of the Committee relating thereto.

5. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Ninth Report on Metro Railway, Calcutta—Procurement of Sophisticated Signalling Equipment.
- (ii) Tenth Report on Export Processing Zones.

6. Election to Committee

Shri Manoranjan Bhakta moved the following motion:—

“That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among themselves to serve as a Member of the Committee on Estimates for unexpired portion of the term of the Committee *vice* Shri Vijay N. Patil resigned from the Committee.”

The motion was adopted.

**7. Motion regarding Report of Joint Committee—Extension of Time

Smt. D.K. Tharadevi Siddhartha moved the following motion:—

“That this House do extend upto the end of the Monsoon Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto.”

The motion was adopted

**Memorandum giving reasons for extension of time circulated separately.

8. Motion Regarding Eleventh Report of the Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion—

“That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 26th February, 1992.”

The motion was adopted.

9. Government Bill—Introduced

The National Highways (Amendment) Bill, 1992

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3.03 p.m.)

10. Matters Under Rule 377

(1) Shri C.P. Mudalagiriappa raised a matter regarding need to convert Bangalore-Tumkur metre gauge railway line into broad gauge.

(2) Smt. Chandra Prabha Urs raised a matter regarding need for immediate action to preserve the wild life in the forests of Karnataka.

(3) Shri K.V. Thangka Balu raised a matter regarding need to formulate an all India Granite Policy and to declare granite a major mineral.

(4) Shri R. Surender Reddy raised a matter regarding need for early clearance to Vishakhapatnam Thermal Power Project.

(5) Shri Nitish Kumar raised a matter regarding need to review the budget allocation to Bihar in the annual plan.

(6) Shri G.M.C. Balayogi raised a matter regarding need for involvement by State Governments of Members of Parliament in the centrally sponsored schemes.

(7) Shri Bhuwan Chandra Khanduri raised a matter regarding need by Food Corporation of India to supply adequate quantity of foodgrains to Pauri and Chamoli hilly districts of Uttar Pradesh.

(8) Shri Bhagwan Shankar Rawat raised a matter regarding need to take concrete measures to protect Taj Mahal from environmental pollution.

11. Statutory Resolution—Adopted

Time allotted: 3 Hrs.

Time taken : 5 Hrs. 01 Mts.

Discussion on the following Resolution moved by Shri S.B. Chavan, on the 26th February, 1992, continued:—

“That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd March, 1992.”

The following members took part in the debate:—

- (1) Shri P.C. Chacko
- (2) Shri Venkateswarlu Ummareddy
- (3) Shri Hari Kishore Singh
- (4) Shri Suraj Mandal
- (5) Prof. Prem Kumar Dhumal
- (6) Shri Rajesh Pilot
- (7) Shri Vijay N. Patil
- (8) Shri. E. Ahmed
- (9) Shri Ramashray Prasad Singh
- (10) Shri Madan Lal Khurana
- (11) Dr. Sripal Singh Yadav
- (12) Shri Subrata Mukherjee
- (13) Shri Pius Tirkey

Shri S.B. Chavan replied to the debate.

The Resolution was adopted

6.05 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the
28th February, 1992)*

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 28, 1992/Phalguna 9, 1913 (Saka)

No. 76

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Rajagopala Rao Boddepalli, a Member of First to Third and Fifth to Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 61 and 63—67 were orally answered. Replies to Starred Question No. 68—71 and 73—80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 694—704, 706—726, 728—739, 741—748, 750—881, 884—886, 888 and 890—923 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 267 (Hindi and English versions) published in Gazette of India dated the 7th December, 1991 specifying Branches of Air Force for Induction of Women in the Indian Air Force issued under section 12 of the Air Force Act, 1950.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1990-91.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisation, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisation, New Delhi, for the year 1990-91.
- (4) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1991 (Hindi and English versions) published in Notification No. G.S.R. 683 in Gazette of India dated the 7th December, 1991 under section 24 of the Seamen's Provident Fund Act, 1966.
- (5) A copy of the Ministry of Surface Transport (Transport Wing) (Group 'C' Technical Posts) Recruitment (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 671 in Gazette of India dated the 30th November, 1991 under proviso to article 309 of the Constitution.
- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1990-91.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Seamen's Provident Fund Organisation, Bombay, for the year 1990-91.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
- (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)
- (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board, Kandla, for the year 1990-91.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)
- (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board for the year 1990-91.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Memorandum of Understanding between the Central Inland Water Transport Corporation Limited and the Ministry of Surface Transport, Government of India (Hindi and English versions).
- (17) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Inland Water Transport Corporation Limited for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the Tuticorin Port Trust for the year 1990-91 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1990-91.
- (19) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust for the year 1990-91.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 713(E) published in Gazette of India dated the 3rd December, 1991 together with an explanatory memorandum seeking to waive the duty of excise payable on Bhujia and Chabena during the period commencing on the 1st March, 1986 and ending with the 28th February, 1989.

- (ii) G.S.R. 733(E) published in Gazette of India dated the 11th December, 1991 together with an explanatory memorandum regarding exemption to certain goods and materials required for construction of temporary shelters, donated, or purchased out of cash donations, for the relief of the people affected by earthquake in the State of Uttar Pradesh, from the whole of the duty of excise and additional duty of excise leviable thereon with certain conditions.
 - (iii) The Central Excise (Amendment) Rules, 1992 published in Notification No. G.S.R. 13(E) in Gazette of India dated the 3rd January, 1992.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) The Baggage (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 684(E) in Gazette of India dated the 14th November, 1991 together with an explanatory memorandum.
 - (ii) The Transfer of Residence (Second Amendment) Rules, 1991 published in Notification No. 685(E) in Gazette of India dated the 14th November, 1991 together with an explanatory memorandum.
 - (iii) The Customs House Agents Licensing (Amendment) Regulations, 1991 published in Notification No. G.S.R. 690(E) in Gazette of India dated the 15th November, 1991.
 - (iv) G.S.R. 16(E) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 159/90—Cus., dated the 30th March, 1990.
 - (v) G.S.R 17(E) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 13—Customs/91, dated the 9th February, 1981.

- (vi) S.O. 788(E) published in Gazette of India dated the 19th November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 106—Cus., dated the 26th December, 1970 regarding uniformity in fees to be paid for amendments of customs documents.
 - (vii) S.O. 803(E) published in Gazette of India dated the 27th November, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
 - (viii) S.O. 920(E) published in Gazette of India dated the 27th December, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
 - (ix) G.S.R. 42(E) published in Gazette of India dated the 15th January, 1992 together with an explanatory memorandum regarding exemption to materials imported into India, against a Transferable Advance Licence, from the whole of the basic and additional duties of customs leviable thereon.
 - (x) G.S.R. 43(E) published in Gazette of India dated the 15th January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 24/91—Cus, dated the 14th March, 1991 regarding exemption from Auxiliary duty of Customs.
 - (xi) S.O. 79(E) published in Gazette of India dated the 27th January, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of Deutsche Marks into Indian currency or *vice-versa*.
- (22) A copy each of the following Notification (Hindi and English versions) under section 41 of the Finance Act, 1979:—
- (i) G.S.R. 714(E) published in Gazette of India dated the 3rd December, 1991 together with an explanatory memorandum regarding exemption to His Excellency

Mr. Wong Kan Seng, Minister of Foreign Affairs of Republic of Singapore and three members of the delegation who visited India from the 5th to the 8th December, 1991, from the payment of foreign travel tax.

- (ii) **G.S.R. 722(E) published in Gazette of India dated the 5th December, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Li Peng, Prime Minister of the People's Republic of China and twenty-nine members of the delegation who visited India from the 11th to the 16th December, 1991, from the payment of foreign travel tax.**
- (iii) **G.S.R. 723(E) published in Gazette of India dated the 5th December, 1991 together with an explanatory memorandum regarding exemption to the Rt. Honourable Mr. Girija Prasad Koirala, Prime Minister of Nepal and fifty-four members of the delegation who visited India from the 5th to 10th December, 1991, from the payment of foreign travel tax.**
- (iv) **G.S.R. 748(E) published in Gazette of India dated the 18th December, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Isodoro P. Melmierca, Minister of Foreign Affairs of Cuba and Mrs. Melmierca on their visit to India from the 16th to the 19th December, 1991, from the payment of foreign travel tax.**
- (v) **G.S.R. 18(E) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum regarding exemption to His Excellency Mr. Harold Herat, Minister of Foreign Affairs of Sri Lanka and seven members of the delegation who visited India from the 5th to the 8th January, 1992, from the payment of foreign travel tax.**
- (vi) **G.S.R. 35(E) published in Gazette of India dated the 9th January, 1992 together with an explanatory memorandum regarding exemption to Heads of State, Vice-Presidents, Foreign Ministers, Crown Prince,**

Heads of Government, Officials of any foreign State and their spouses accompanying them during their state or Official Visit to India, from the payment of foreign travel tax on the basis of a certificate issued by the Ministry of External Affairs.

- (vii) G.S.R 41(E) published in Gazette of India dated the 13th January, 1992 together with an explanatory memorandum regarding exemption to Mr. Lu Peijian, Auditor General of the People's Republic of China and three audit officials who visited India from the 8th to the 16th January, 1992, from the payment of foreign travel tax.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
- (i) The Supreme Court Judges (Amendment) Rules, 1991 published in Notification No. G.S.R. 680(E) in Gazette of India dated the 12th November, 1991.
 - (ii) The Supreme Court Judges (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 698(E) in Gazette of India dated the 25th November, 1991.
 - (iii) The Supreme Court Judges (Travelling Allowances) Amendment Rules, 1991 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 4th December, 1991.
- (24) A copy each of the Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954:—
- (i) The High Court Judges (Travelling Allowance) Amendment Rules, 1991 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 4th December, 1991.
 - (ii) The High Court Judges (Amendment) Rules, 1991 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 4th December, 1991.

- (25) A copy of the Nineteenth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1989 to the 31st December, 1989 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1990-91 under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Accounts of the Delhi Financial Corporation for the year 1990-91 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1990-91.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Board for the year 1990-91.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority New Delhi for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1990-91.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1990-91.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1990-91.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

5. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Twelfth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Fiscal Policy—Management of Deficit—External and Internal Debts and Minutes of the sittings of the Committee relating thereto.

6. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd
 1992

***7. Motion Regarding Report of Joint Committee—Extension of time**

Shri K.P. Singh Deo moved the following motion:—

“That this House do extend upto the last day of the first week of Fourth Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new part IX A and addition of Twelfth Schedule*).”

The motion was adopted.

8. Government Bill—Introduced

The Copyright (Amendment) Bill, 1992

9. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Copyright (Amendment) Ordinance, 1991, was laid on the Table.

10. Government Bill—Introduced

The Indian Red Cross Society (Amendment) Bill, 1992

11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Red Cross Society (Amendment) Ordinance, 1992, was laid on the Table.

12. Government Bills—Introduced

(1) The National Waterway (Kollam-Kottapuram Stretch of West Coast Canal and Champakara and Udyog-Mandal Canals) Bill, 1992

(2) The Destructive Insects and Pests (Amendment and Validation) Bill, 1992

13. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Destructive Insects and Pests (Amendment and Validation) Ordinance, 1992, was laid on the table.

*Memorandum giving reasons for extension of time circulated separately.

14. Matters under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding need for early functioning of proposed subsidiary coal company with its headquarters at Sambalpur, Orissa.

(2) Smt. Basavarajeswari raised a matter regarding need to ensure adequate supply of coal to Karnataka.

(3) Smt. Vasundhara Raje raised a matter regarding need to set up Dholpur Thermal Power Plant at Maroli Bicchia Road, Dholpur.

(4) Shri Anadi Charan Das raised a matter regarding need for early construction of Jaipur Keonjhar Road overbridge, Orissa.

(5) Shri Y. Yaima Singh raised a matter regarding need to include Manipuri language in the Eighth Schedule to the Constitution.

(6) Shri Shravan Patel raised a matter regarding need to take necessary steps to check the spread of AIDS in Madhya Pradesh.

(7) Dr. Asim Bala raised a matter regarding need to drop the proposal of degradation of Aranghata and Mojdia stations under Sealdah division of Eastern Railway.

**15. Statutory Resolution—Under Consideration

Time allotted: 1 Hr. 30 Mts.

Time taken: 1 Hr. 30 Mts.

Shri M.M. Jacob moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 7th January, 1992 under article 356 of the Constitution in relation to the State of Manipur.”

**16. Motion—Under Consideration

Shri Girdhari Lal Bhargava moved the following motion:—

“That this House recommends to the President that the Proclamation issued by him on the 7th January, 1992, under article 356 of the Constitution in relation to the State of Manipur, be revoked.”

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

The following members took part in the combined debate on

**Discussed together

the Resolution (*vide* para 15 above) and the motion:—

- (1) Shri Guman Mal Lodha
- (2) Prof. M. Kamson
- (3) Shri Y. Yaima Singh
- (4) Shri Ram Vilas Paswan
- ✓ (5) Shri Bijoy Krishna Handique ,
- (6) Shri Uddhab Barman
- (7) Shri Mohan Singh (*Speech unfinished*)

The discussion was not concluded.

17. Motion regarding second and Third Reports of the Committee on Private Members' Bills and Resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Second and Third Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1992.”

The motion was adopted.

18. Private Members' Bills—Introduced

- (1) The Compulsory Voting Bill, 1992, by Shri R. Surender Reddy.
- (2) The Payment of Gratuity (Amendment) Bill, 1991 (*Amendment of section 1, etc.*) by Shri Sharad Dighe.
- (3) The Payment of Bonus (Amendment) Bill, 1991 (*Amendment of section 1, etc.*) by Shri Sharad Dighe.
- (4) The Constitution (Amendment) Bill, 1991 (*Amendment of Eighth Schedule*), by Shri Sharad Dighe.
- (5) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1991 by Shri Rajnath Sonkar Shastri.
- (6) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Shri Y. Yaima Singh.
- (7) The Code of Civil Procedure (Amendment) Bill, 1992 (*Amendment of section 51, etc.*) by Shri P.P. Kaliaperumal.
- (8) The Indian Citizens Abroad (Voting Right at Elections) Bill, 1992 by Shri E. Ahamed.

(9) The High Court of Madhya Pradesh (Establishment of a permanent Bench at Bhopal) Bill, 1992 by Dr. Laxminarayan Pandey.

(10) The Constitution (Amendment) Bill, 1992 (*Amendment of article 348*) by Shri Yashwantrao Patil.

(11) The Constitution (Amendment) Bill, 1992 (*Amendment of article 16*) by Shri P.P. Kaliaperumal.

(12) The Unorganised Labour Welfare Fund Bill, 1992 by Shri R. Jeevarathinam.

(13) The High Court of Andhra Pradesh (Establishment of a permanent Bench at Vijayawada) Bill, 1992 by Shri Bandaru Dattatraya.

(14) The Rehabilitation of Dependents of Victims of Naxalite Acts of Terrorism Bill, 1992 by Shri Bandaru Dattatraya.

(15) The Borrowing (Fixation of Limit) Bill, 1992 by Shri Chitta Basu.

(16) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1992 by Shri George Fernandes.

(17) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1992 (Insertion of new para 2A) by Shri Lalit Oraon.

(18) The Constitution (Amendment) Bill, 1992 (*Omission of article 44, etc.*) by Shri Bhagwan Shankar Rawat.

(19) The Constitution (Scheduled Tribes) (Uttar Pradesh) Order (Amendment) Bill, 1992 (*Amendment of the Schedule*) by Shri Bhagwan Shankar Rawat.

(20) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*) by Shri Mohan Singh.

(21) The Chief Election Commissioner (Conditions of Service) Bill, 1992 by Shri Chitta Basu.

(22) The Constitution (Amendment) Bill, 1992 (*Amendment of article 311 etc.*) by Shri Chitta Basu.

(23) The Family Planning Bill, 1992 by Shrimati . va Rajeswari.

(24) The Protection of Civil Rights (Amendment) Bill, 1992 (*Amendment of section 2 etc.*) by Shri Mohan Singh.

* (25) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*), by Shrimati Dil Kumari Bhandari.

19. Private Members's Bill — Under Consideration

The Constitution (Amendment) Bill, 1991 (*Amendment of article 356*), by Shri Sudhir Giri.

Shri Sudhir Giri concluded his speech on the motion for consideration of the Bill moved by him on the 20th December, 1991.

The following members took part in the debate:—

- (1) Dr. Laxminaryan Pandey
- (2) Shri Sriballav Panigrahi
- (3) Shri Dau Dayal Joshi
- (4) Shri Mohan Singh
- (5) Shri Sudhir Sawant
- (6) Shri V. Dhananjaya Kumar
- (7) Shri Sudhir Roy
- (8) Shri P.C. Thomas (*Speech Unfinished*)

The discussion was not concluded.

6 P.M.

(*Lok Sabha adjourned till 5 P.M. on Saturday, the 29th February, 1992*)

C.K. JAIN,
Secretary-General.

*At 5.59 P.M.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Saturday, February 29, 1992/Phalgun 10, 1913 (Saka)

No. 77

(Lok Sabha met at 5 P.M.)

1. Paper Laid on the Table

The following paper was laid on the Table by the Minister of Finance:—

A copy of the Summary of Recommendations contained in Chapter 12 of the Interim Report submitted by the Tax Reforms Committee headed by Dr. Raja J. Chelliah (Hindi and English versions)

The Minister also informed that two copies of the full report had been placed in the Parliament Library.

2. The Budget (General) — 1992-93

Shri Manmohan Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1992-93.

3. Government Bill — Introduced

The Finance Bill, 1992

7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 3, 1992/Phalguna 13, 1913 (Saka)

No. 78

11 A.M.

1. Starred Questions

Starred Question Nos. 81-83, 85-87, 91 and 92 were orally answered. Replies to Starred Question Nos. 84, 88, 89, 90, 93-98 and 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 924-960, 962-1145, 1147-1163 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the International Copyright Order, 1991 (Hindi and English versions) published in Notification No. S.O. 657(E) in Gazette of India dated the 30th September, 1991 issued under section 40 of the Copyright Act, 1957.
- (2) A copy of the Notification No. S.O. 78(E) (Hindi and English versions) published in Gazette of India dated the 26th January, 1992 appointing the 26th day of January, 1992 as the date on which the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 1991 shall come into force.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1990-91.

- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehra Dun, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wildlife Institute of India, Dehra Dun, for the year 1990-91.
- (5) A copy of the Policy statement (Hindi and English versions) for abatement of Pollution.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Indian Railways Act, 1989:—
- (i) The Railways Red Tariff (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 649 in Gazette of India dated the 9th November, 1991.
 - (ii) The Railways Red Tariff (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 650 in Gazette of India dated the 9th November, 1991.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Railway Claim Tribunal Act, 1987:—
- (i) The Railway Claims, Tribunal (Procedure for investigation of Misbehaviour of incapacity of the Chairman, Vice-Chairman and Members) Rules, 1991 published in Notification No. G.S.R. 699(E) in Gazette of India dated the 26th November, 1991.
 - (ii) The Railway Claims Tribunal (Procedure) Amendment Rules, 1991 published in Notification No. G.S.R. 700(E) in Gazette of India dated the 26th November, 1991.
 - (iii) The Railway Claims Tribunal (Salaries, Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 1991 published in Notification No. G.S.R. 726(E) in Gazette of India dated the 6th December, 1991.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1990 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1990.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Government Bill—Introduced

The Public Liability Insurance (Amendment) Bill, 1992.

5. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Public Liability Insurance (Amendment) Ordinance, 1992, was laid on the Table.

6. Government Bills—Introduced

(1) *The Governors (Emoluments, Allowances and Privileges) (Amendment) Bill, 1992.*

(2) *The Securities and Exchange Board of India Bill, 1992.*

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Securities and Exchange Board of India Ordinance, 1992, was laid on the Table.

8. Matters Under Rule 377

- (1) Shri C.P. Mudalagiriappa raised a matter regarding need to declare Chitradurga, Karnataka as a 'No Industry' district.
- (2) Shri N. Dennis raised a matter regarding need to upgrade TV transmitter at Nagercoil, Kanyakumari district, Tamil Nadu.
- (3) Shri Mankuram Sodi raised a matter regarding need to send team of specialists along with medicines to Bastar district of Madhya Pradesh to check growing menace of Gastro-enterities.
- (4) Shri Bhuwan Chandra Khanduri raised a matter regarding need to implement the resolution adopted by Uttar Pradesh Legislative Assembly for creation of a separate 'Uttaranchal' State.
- (5) Shri P.G. Narayanan raised a matter regarding need to defer the proposal to discontinue the Postal Van Services to Perundurai and Bhavani towns, Tamil Nadu.

- (6) Dr. Ramesh Chandra Tomar raised a matter regarding need for reconstruction of Ghaziabad Railway Station, Uttar Pradesh.
- (7) Shri Devendra Prasad Yadav raised a matter regarding need for early completion of Darbhanga-Forbesganj lateral road in North Bihar.

***9. Statutory Resolution — Adopted**

Time allotted: 1 hr. 30 mts.

Time taken: 2 hrs. 48 mts.

Discussion on the following Resolution moved by Shri M.M. Jacob on the 28th February, 1992, continued:—

“That this House approves the Proclamation issued by the President on the 7th January, 1992 under article 356 of the Constitution in relation to the State of Manipur.”

***10. Motion—Withdrawn**

Discussion on the following motion moved by Shri Girdhari Lal Bhargava on the 28th February, 1992, continued:—

“That this House recommends to the President that the Proclamation issued by him on the 7th January, 1992, under article 356 of the Constitution in relation to the State of Manipur, be revoked.”

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and motion:—

- (1) Shri Mohan Singh
 - (2) Shri Indrajit Gupta
 - (3) Shri Girdhari Lal Bhargava (by way of reply to the motion)
- (*Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.18 P.M.*)

Shri M.M. Jacob replied to the debate.

The motion moved by Shri Girdhari Lal Bhargava was withdrawn by leave of the House.

On the Resolution House divided; Ayes **103, Noes **36.

*Discussed together.

**Subject to correction.

Accordingly, the Resolution was adopted.

11. Motion of Thanks on the President's Address

Time allotted: 12 hrs.

Time taken: 2 hrs. 55 mts.

Balance : 9 hrs. 05 mts.

Shri P.M. Sayeed moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 24th February, 1992.’ ”

Shri Pawan Kumar Bansal seconded the motion.

Five hundred eighty-one amendments (Nos. 1-17, 28-32, 71-75, 113-132, 149-154, 176-195, 215-248, 329-389, 421-449, 496-513, 536-542, 550-563, 591-672, 696-704, 714-744, 774-830, 850-882, 916-924, 930-947, 1005-1014, 1024-1028, 1033-1045, 1094-1115, 1123-1168, 1184, 1187-1194 and 1302) were moved.

The following members took part in the debate:—

(1) Shri Jaswant Singh

(2) Shri Rabi Ray

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 4, 1992/Phalguna 14, 1913 (Saka)

No. 79

11 A.M.

1. Starred Questions

Starred Question Nos. 101—104, 107, 108 and 110—112 were orally answered. Replies to Starred Question Nos. 106, 109 and 113—121 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1164—1185, 1187—1194, 1196—1270, 1272—1284, 1286—1295 and 1297—1398 were laid on the Table.

A statement by the Minister of State of Urban Development correcting the reply given on 27 November, 1991 to Unstarred Question No. 976 regarding improvement of J.J. Clusters was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a)(i) A statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1990-91.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b)(i) Review by the Government on the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1990-91.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1990-91.
 - (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1990-91.
 - (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Mchta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1990-91.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mchta Research Institute of Mathematics and Mathematical Physics, Allahabad for the year 1990-91.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1990-91 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1990-91 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1990-91.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1990-91 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1990-91 together with Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1990-91.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 666 in Gazette of India dated the 30th November, 1991 under article 320(5) of the Constitution.

- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1991 published in Notification No. G.S.R. 759(E) in Gazette of India dated the 28th December, 1991.
 - (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1991 published in Notification No. G.S.R. 760(E) in Gazette of India dated the 28th December, 1991.
- (17) A copy of the Memorandum of Understanding 1991-92 between Nuclear Power Corporation of India Limited and the Department of Atomic Energy (Hindi and English versions).
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1990-91.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Process-cum-Product Development Centre, Meerut, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process-cum-Product Development Centre, Meerut, for the year 1990-91.
- (20) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1990-91 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (21) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1990-91 under section 155 of the Patents Act, 1970.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) A statement regarding Review by the Government on the working of the Scooters India Limited for the year 1990-91.
- (ii) Annual Report of the Scooters India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Employees' State Insurance Corporation (Staff and Conditions of Service) (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. Vig.9(1)/74 in Gazette of India dated the 18th January, 1992 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.

(25) A statement (Hindi and English versions) on Action taken or proposed to be taken on the Convention and Recommendation adopted by the 71st Session of International Labour Conference (June, 1985).

4. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjuniah presented the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Matters Under Rule 377

(1) Shri Sudhir Sawant raised a matter regarding need to remove the condition of Annewari system of determining non-wilful defaulters below Rs. 10,000 under Debt Relief Scheme, 1990.

(2) Prof. K.V. Thomas raised a matter regarding need to construct a new airport at Cochin, Kerala.

(3) Dr. Parashuram Gangwar raised a matter regarding need to look into the incident of decay of wheat in temporary godowns of Food Corporation of India at Narmal School premises, Pilibhit, Uttar Pradesh.

(4) Dr. K.D. Jeswani raised a matter regarding need to include medical service under clause 2(O) of Consumer Protection Act to protect the interests of doctors.

(5) Shri Nitish Kumar raised a matter regarding need to include Punpun-Dardha Irrigation Project, Bihar in Eighth Plan.

(6) Shri Moreshwar Save raised a matter regarding need to drop the proposal of sale of vacant lands belonging to Defence.

(7) Shri Zainal Abedin raised a matter regarding need to clear the ash of Thermal Power Plant, Farakka, accumulated in cornfields along Kangloi river bed in Murshidabad district, West Bengal.

(8) Shri Vijay N. Patil raised a matter regarding need to reconsider the proposal to form Maha Nagar Telephone Nigams in Madras and Calcutta and review the continuation of it in Bombay and Delhi.

6. Motion of thanks on the President's Address

Time allotted: 12 Hrs.

Time taken: 6 Hrs. 59 Mts.

Balance: 5 Hrs. 01 Mt.

Discussion on the following motion moved by Shri P.M. Sayeed and seconded by Shri Pawan Kumar Bansal and the amendments thereto moved on the 3rd march, 1992, continued:—

“That an Address be presented to the President in the following terms:—

That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 24th February, 1992.”

The following members took part in the debate:—

(1) Prof. K.V. Thomas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

(2) Shri Somnath Chatterjee

(3) Shri Vishwanath Das Shastri

(4) Shri Jagbir Singh Brar

(5) Shri Venkateswarlu Ummareddy

(6) Shri Ayub Khan

(7) Shri P.C. Thomas

- (8) Shri Pius Tirky
- (9) Shri Peter G. Marbaniang
- (10) Smt. Girija Devi
- (11) Shri Chokka Rao Juvvadi
- (12) Prof. K. Venkatagiri Gowda
- (13) Shri Y. Yaima Singh

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 5, 1992 / Phalguna 15, 1913 (Saka)

No. 80

11 A.M.

1. Starred Questions

Starred Questions Nos. 122, 123 and 125—131 were orally answered. Replies to Starred Question Nos. 132—141 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1399—1412, 1414—1438, 1440—1457, 1459—1504, 1506—1622 and 1624—1632 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1990-91.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1990-91.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1990-91.
 - (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
 - (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Oil India Limited for the year 1990-91.
 - (ii) Annual Report of the Oil India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
 - (13) A copy of the Notification No. S.O. 125(E) (Hindi and English versions) published in Gazette of India dated the 10th February, 1992 regarding fixing the prices of Ammonium Nitrate Phosphate and Zincated Urea under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (14) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1990-91.

- (ii) Annual Report of the Haryana Agro-Industries Corporation, Chandigarh, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1989-90.
 - (ii) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1990-91 (Volumes—I to III).

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd March, 1992, Rajya Sabha passed the Legal Services Authorities (Amendment) Bill, 1992.

5. Bill passed by Rajya Sabha—Laid on the Table

The Legal Services Authorities (Amendment) Bill, 1992.

6. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Eighth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Information and Broadcasting—Policy for Government Advertisements and Minutes of the sitting of the Committee relating thereto.

7. Matters under Rule 377

(1) Smt. Basava Rajcswari raised a matter regarding need to develop airports at Hubli and Bellary and rescind the decision of closing down airstrip at Mysore, Karnataka.

(2) Shri Sarat Chandra Pattanayak raised a matter regarding need to initiate Dry Land Agricultural System in Bolangir, Orissa.

(3) Shri R. Jeevarathinam raised a matter regarding need to provide stoppage of Kovai Express at Arakkonam Railway Station, Tamil Nadu.

(4) Prof. K. Venkatagiri Gowda raised a matter regarding need to negotiate with the Government of Russia for setting up a Super Thermal Plant in South Canara, Karnataka.

(5) Shri Surya Narain Yadav raised a matter regarding need to connect Saharsa, Bihar with air service.

(6) Shri Tej Narain Singh raised a matter regarding need to release funds already sanctioned for early completion of a power grid at Jagdishpur, Bhojpur district, Bihar.

(7) Shri V. Sobhanadreeswara Rao raised a matter regarding need to safeguard the interests of cane growers of Andhra Pradesh.

(8) Shri Harin Pathak raised a matter regarding need to issue 'Indian Unity Certificate of Deposits—Sardar Sarovar Series' for raising funds for Sardar Sarovar Project.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.16 P.M.)

8. Motion of Thanks on the President's Address

Time allotted	:	12 Hrs.
Time taken	:	10 Hrs. 42 Mts.
Balance	:	1 Hr. 18 Mts.

Discussion on the following motion moved by Shri P.M. Sayeed and seconded by Shri Pawan Kumar Bansal and the amendments thereto moved on the 3rd March, 1992, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 24th February, 1992.’”

The following members took part in the debate:—

- (1) Shri Shravan Kumar Patel
- (2) Shri Shankar Singh Vaghela
- (3) Shri Syed Shahabuddin
- (4) Smt. Geeta Mukherjee
- (5) Shri Sukh Ram
- (6) Prof. Malini Bhattacharya
- (7) Shri Sultan Salahuddin Owaisi
- (8) Shri Chiranji Lal Sharma
- (9) Shri Madan Lal Khurana
- (10) Shri Ram Vilas Paswan
- (11) Shri Prithviraj D. Chavan
- (12) Shri K.P. Reddaiah Yadav
- (13) Prof. Prem Kumar Dhumal (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourend till 11 A.M. on Friday the 6th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 6, 1992/Phalgun 16, 1913 (Saka)

No. 81

11 A.M.

1. **Obituary Reference**

The Speaker made a reference to the passing away of Shri Madeppa Bandappa Kadadi, a Member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. **Starred Questions**

Starred Question Nos. 142—152 were orally answered. Replies to Starred Question Nos. 153—162 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Question Nos. 1633—1640, 1642—1668, 1670—1695, 1697—1737, 1739—1751 and 1753—1864 were laid on the Table.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) (i) correcting the reply given on the 20th November, 1991 to Unstarred Question No. 38 by Shri Prithviraj D. Chavan, M.P. regarding revamping of anti-poverty programmes, and (ii) the reasons for delay in correcting the reply.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1990-91.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Memorandum of Understanding between the Minerals and Metals Trading Corporation of India Limited and the Ministry of Commerce, Government of India for the year 1991-92 (Hindi and English versions).
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Birds Jute and Exports Limited, Calcutta, for the year 1990-91.
- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1990-91.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
- (i) The Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Amendment Rules, 1991 published in Notification No. G.S.R. 481 in Gazette of India dated the 24th August, 1991.
 - (ii) The Merchant Shipping (Certificate of Competency as Cook in the Merchant Navy) Rules, 1991 published in Notification No. G.S.R. 709 in Gazette of India dated the 28th December, 1991.
 - (iii) The Merchant Shipping (Carriage of Grain) Rules, 1991 published in Notification No. G.S.R. 724(E) in Gazette of India dated the 5th December, 1991.
- (8) A copy of the Ministry of Surface Transport, Accountant (Group B—Non-Gazetted) Recruitment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 44 in Gazette of India dated the 8th February, 1992 issued under proviso to Article 309 of the Constitution.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board for the year 1990-91.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 711(E) and G.S.R. 712(E) published in Gazette of India dated the 2nd December, 1991 together with an explanatory memorandum regarding exemption to consumable goods when imported into India by the Council of Scientific and Industrial Research Centre for Biochemicals from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (ii) G.S.R. 715(E) published in Gazette of India dated the 3rd December, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
- (iii) G.S.R. 720(E) and G.S.R. 721(E) published in Gazette of India dated the 5th December, 1991 together with an explanatory memorandum prescribing rate of basic customs duty of 10 per cent and nil additional duty and 15 per cent auxiliary duties of customs on goods specified in the Table annexed to the Notification.
- (iv) G.S.R. 740(E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum prescribing basic customs duty of 100 per cent for six specified computer peripherals and 35 per cent for the rest of the goods falling under heading 84.71 of the First Schedule to the Customs Tariff Act, 1975.
- (v) G.S.R. 741(E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 30/88-Cus., dated the 1st March, 1988.
- (vi) G.S.R. 742(E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum prescribing basic customs duty of 15 per cent on components required for the manufacture of power transmission system for earth-moving machinery, fork lift trucks and locomotives subject to certain conditions.
- (vii) G.S.R. 743(E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 25 per cent *ad-valorem* on imported cocoa beans, whole or broken, raw or roasted.

- (viii) G.S.R. 744(E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum making certain amendments to Notification No. 278/82-CE, dated the 17th November, 1982.
- (ix) G.S.R. 745(E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum regarding exemption to ultramarine blue from the whole of the duty of excise leviable thereon.
- (x) G.S.R. 746(E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum regarding exemption to mats manufactured from grass, straw, rushes and reeds from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 747(E) published in Gazette of India dated the 16th December 1991 together with an explanatory memorandum making certain amendments to the Notification No. 177/86-CE, dated the 1st March, 1986.
- (xii) G.S.R. 756(E) to G.S.R. 758(E) published in Gazette of India dated the 27th December, 1991 together with an explanatory memorandum seeking to keep the effective rate of basic customs duty on Industrial Fatty Alcohols; Acid Oils from Refining; and Thermometers and Pyrometers, not combined with other instrument at the same rates which existed prior to the 1st January, 1992.
- (xiii) G.S.R. 761(E) published in Gazette of India dated the 30th December, 1991 together with an explanatory memorandum extending the validity of Notification No. 514/86-Cus., dated the 30th December, 1986 upto the 30th June, 1992.
- (xiv) G.S.R. 829(E) published in Gazette of India dated the 6th December, 1991 together with an explanatory memorandum appointing the 1st day of January, 1992 on which the amendment to the Customs Tariff Act, 1975 shall come into force.

- (xv) G.S.R. 3(E) and G.S.R. 4(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum regarding exemption to machinery, equipment, instruments, components etc. required for the purposes of Integrated Guided Missile Development Programme of Ministry of Defence, when imported by units as are designated by an officer not below the rank of Deputy Secretary, Ministry of Defence, from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (xvi) G.S.R. 5(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification Nos. 45/79-Cus. and 213/88-Cus., dated the 1st March, 1979 and the 30th June, 1988 respectively.
- (xvii) G.S.R. 6 (E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 110/86 Cus., dated the 17th February, 1986.
- (xviii) G.S.R. 7(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 228/88-Cus., dated the 1st August, 1988.
- (xix) G.S.R. 8(E) and G.S.R. 9(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum seeking to prescribe 10 percent basic and nil additional and 15 per cent auxiliary duties of customs on raw materials and components required for the manufacture of aircrafts to be used for training purposes.
- (xx) G.S.R. 10(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 16/90-CE, dated the 20th March, 1990.

- (xxi) G.S.R. 11(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 24/91-CE, dated the 25th July, 1991.
- (xxii) G.S.R. 12(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 103/90-CE, dated the 16th May, 1990.
- (xxiii) The Project Imports (Amendment) Regulations, 1992 published in Notification No. G.S.R. 33(E) in Gazette of India dated the 7th January, 1992, together with an explanatory memorandum.
- (xxiv) G.S.R. 44(E) published in Gazette of India dated the 16th January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 247/84-Cus., dated the 27th September, 1984.
- (xxv) G.S.R. 48(E) published in Gazette of India dated the 16th January, 1992 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
- (xxvi) G.S.R. 49(E) published in Gazette of India dated the 16th January, 1992 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
- (xxvii) G.S.R. 77(E) published in Gazette of India dated the 3rd February, 1992 together with an explanatory memorandum making certain amendments to Notification No. 203/90-Cus., dated the 21st June, 1990.
- (xxviii) G.S.R. 83(E) published in Gazette of India dated the 28th January, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian Currency or *vice versa*.
- (xxix) G.S.R. 86(E) published in Gazette of India dated the 5th February, 1992 together with an explanatory memorandum making certain amendments to Notification No. 203/90-Cus., dated the 21st June, 1990.

- (xxx) G.S.R. 89(E) published in Gazette of India dated the 7th February, 1992 together with an explanatory memorandum making certain amendments to Notification No. 45/79-Cus., dated the 1st March, 1979.
- (12) A copy of the Amendment to the Reserve Bank of India (Note Issue) Regulations, 1935 (Hindi and English versions) published in Gazette of India dated the 28th September, 1991 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1990-91 along with Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India.
- (14) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ending the 31st March, 1991.
- (15) A copy each of the following Annual Reports (Hindi and English versions):—
- (i) Report of the Chaitanya Grameena Bank, Tenali, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (ii) Report of the Samastipur Kshetriya Gramin Bank, Smastipur for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (iii) Report of the Farrukhabad Gramin Bank, Farrukhabad, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (iv) Report of the Pragjyothis Goanlia Bank, Nalbari for the year 1990-91 together with the Accounts and Auditor's Report thereon.

- (v) Report of the Ranchi Kshetriya Gramin Bank, Ranchi, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (vi) Report of the Tripura Gramin Bank, Agartala, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (vii) Report of the Sagar Gramin Bank, Calcutta, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (viii) Report of the Kanpur Kshetriya Gramin Bank, Kanpur, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (ix) Report of the Arunachal Pradesh Rural Bank, Pasighat, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (x) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (xi) Report of the Rushikulya Gramya Bank, Berhampur, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (xii) Report of the Subansiri Gaonlia Bank, Berhampur, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (xiii) Report of the Balasore Gramya Bank, Balasore, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (xiv) Report of the Cuttack Gramya Bank, Cuttack, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (xv) Report of the Bardhaman Gramin Bank, Burdwan, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (xvi) Report of the Magadh Gramin Bank, Gaya, for the year 1990-91 together with the Accounts and Auditor's Report thereon.

- (xvii) Report of the Jammu Rural Bank, Jammu, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
 - (xviii) Report of the Cachar Gramin Bank, Silchar, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
 - (xix) Report of the Kashi Gramin Bank, Varanasi, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
 - (xx) Report of the Kamraz Rural Bank, Sopore, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1990-91.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Coal India Limited, Calcutta, and its subsidiary companies, for the year 1990-91.
 - (ii) Annual Report of the Coal India Limited, Calcutta, and its subsidiary companies, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

5. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Sixth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Directorate of Enforcement and Minutes of the sittings of the Committee relating thereto.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th March, 1992.

7. Government Bill — Introduced

The Citizenship (Amendment) Bill, 1992.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.16 P.M.)

8. Motion of Thanks on the President's Address

Time allotted : 12 Hrs.

Time taken: 11 Hrs. 57 Mts.

Balance: 03 Mts.

Discussion on the following motion moved by Shri P.M. Sayeed and seconded by Shri Pawan Kumar Bansal and the amendments thereto moved on the 3rd March, 1992, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 24th February, 1992.’”

The following members took part in the debate:—

- (1) Prof. Prem Kumar Dhumal
- (2) Shri R. Jeevarathinam
- (3) Shri Kadambur M.R. Janardhanan
- (4) Shri Amar Roy Pradhan
- (5) Shri Moreshwar Save
- (6) Smt. Saroj Dubey (*Speech unfinished*)

The discussion was not concluded.

9. Motion Regarding Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March, 1992.”

The motion was adopted.

10. Private Member's Resolution — Withdrawn

Dr. K.V.R. Chowdary replied to the debate on following Resolution moved by him on the 29th November, 1991:—

“This House expresses its concern over the caste struggle going on in different parts of the country and urges upon the Government to take urgent steps for rooting it out.”

The Resolution was withdrawn by leave of the House.

11. Private Member's Resolution — Under Consideration

Shri Rupchand Pal moved the following Resolution:—

“This House calls upon the Government to categorically reject all proposals received by Government pertaining to Trade Related Intellectual Property Rights (TRIPS), Trade Related Investment Measures (TRIMS) and General Agreement on Trade in Services (GATS) which will infringe the Patent Laws and the economic sovereignty of our country.”

The following members took part in the debate:—

- (1) Shri Bhagwan Shankar Rawat
- (2) Shri Vijay N. Patil
- (3) Smt. Malini Bhattacharya
- (4) Prof. Rasa Singh Rawat
- (5) Shri Santosh Kumar Gangwar (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 9, 1992 / Phalguna 19, 1913 (Saka)

No. 82

11 A.M.

1. Starred Questions

Starred Question Nos. 163—169 were orally answered. Replies to Starred Question Nos. 170—183 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1865—1880, 1882—2080 and 2082—2097 were laid on the Table.

3. Statements by Ministers

- (1) The Minister of State for Commerce made a statement regarding request of Cuba for sale of wheat and rice.
- (2) The Minister of State for Food made a statement regarding export and import of wheat.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1990-91 along with Audited Accounts.
- (2) A statement (Hindi and English versions) (a) regarding Review by the Government on the working of the Brahmaputra Board for the year 1990-91 and (b) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1990-91 along with Audited Accounts.

- (4) A statement (Hindi and English versions) (a) regarding Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1990-91 and (b) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1990-91 along with Audited Accounts.
- (6) A statement (Hindi and English versions) (a) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1990-91 and (b) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding for the year 1991-92 between the Kudremukh Iron Ore Company Limited and the Ministry of Steel (Hindi and English versions).
- (10) A copy of the Memorandum of Understanding for the year 1991-92 between the Manganese Ore (India) Limited and the Ministry of Steel (Hindi and English versions).
- (11) A copy of the Memorandum of Understanding for the year 1991-92 between the National Mineral Development Corporation Limited and the Ministry of Steel (Hindi and English versions).
- (12) A copy of the Indian Post Office (Ninth Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 643(E) in Gazette of India dated the 23rd October, 1991 under sub-section (4) of section 74 of the

Indian Post Office Act, 1898 together with a corrigendum thereto published in Notification No. G.S.R. 749(E) dated the 23rd December, 1991.

- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1990-91.
- (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (b) of (13) above.
- (15) A copy of the Notification No. G.S.R. 100(E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1992 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 under sub-section (1) of section 28 of the said Act.
- (16) A copy of the Memorandum of Understanding for the year 1991-92 between the National Aluminium Company Limited and the Ministry of Mines (Hindi and English versions).
- (17) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Zinc Limited and the Ministry of Mines (Hindi and English versions).
- (18) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Copper Limited and the Ministry of Mines (Hindi and English versions).

- (19) A copy of the Memorandum of Understanding for the year 1991-92 between the Mineral Exploration Corporation Limited and the Ministry of Mines (Hindi and English versions).
- (20) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1990-91 under section 10 of the Railway Act, 1989.
- (21) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Mahanagar Telephone Nigam Limited, New Delhi for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
- (i) The Cinematograph (Certification) (Amendment) Rules, 1991 published in Notification No. G.S.R. 702(E) in Gazette of India dated the 27th November, 1991.
 - (ii) The Cinematograph (Certification) (Amendment) Rules, 1992 published in Notification No. G.S.R. 67(E) in Gazette of India dated the 30th January, 1992.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1990-91.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

5. The Jammu and Kashmir Budget—1992-93

Shri Shantaram Potdukhe presented a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1992-93.

6. Supplementary Demands for Grants (Jammu and Kashmir)—1991-92

Shri Shantaram Potdukhe presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu and Kashmir for 1991-92.

7. The Manipur Budget—1992-93

Shri Shantaram Potdukhe presented a statement of estimated receipts and expenditure of the State of Manipur for the year 1992-93.

8. Supplementary Demands for Grants (Manipur)—1991-92

Shri Shantaram Potdukhe presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Manipur for 1991-92.

9. Matters Under Rule 377

- (1) Shri Mankuram Sodi raised a matter regarding need to provide central assistance to the State Government of Madhya Pradesh to formulate a special scheme for providing drinking water to the adivasis of Bastar district.
- (2) Shri Vijay N. Patil raised a matter regarding need for early start of air services from Jalgaon.
- (3) Shri Birbal raised a matter regarding need to give compensation to the persons affected due to water-logging in the areas under Indira Gandhi Canal.
- (4) Shri Ratilal Kalidas Varma raised a matter regarding need to formulate a special scheme for providing drinking water in several villages of Bhavnagar and Ahmedabad districts, Gujarat.
- (5) Smt. Mahendra Kumari raised a matter regarding need to bring a new legislation to check the spread of AIDS in the country.
- (6) Shri K.D. Jeswani raised a matter regarding need to issue necessary instructions to Joint Controller of Imports and Exports, Bombay to release cheques of export funds.
- (7) Shri T.P.J. Anjalose raised a matter regarding need to take steps for early completion of Kayamkulam Thermal Power Station in Kerala.
- (8) Shri Harpal Panwar raised a matter regarding need to grant licences for setting up new sugar factories in Meerut region, Uttar Pradesh.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.08 P.M.)

*10. Observation by Speaker

The Speaker made an observation regarding notice from the Supreme Court received by Shri Rabi Ray, M.P., former Speaker, Lok Sabha.

11. Motion of Thanks on the President's Address

Time allotted: 12 Hrs.

Time taken: 16 Hrs. 36 Mts.

Discussion on the following motion moved by Shri P.M. Sayeed and seconded by Shri Pawan Kumar Bansal and the amendments there to moved on the 3rd March, 1992, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 24th February, 1992.’”

The following members took part in the debate:—

- (1) Smt. Saroj Dubey
- (2) Dr. Kartikeswar Patra
- (3) Shri Indrajit Gupta
- (4) Shri Ebrahim Sulaiman Sait
- (5) Shri Mohan Rawal
- (6) Shri Yash
- (7) Shri Anil Basu
- (8) Shri Vishwanath Pratap Singh
- (9) Shri Atal Bihari Vajpai

Shri P.V. Narasimha Rao replied to the debate.

On amendments Nos. 1 and 4 moved by Prof. Prem Dhupal, the House divided; Ayes** 210, Noes** 362. The Amendments were accordingly negatived.

On amendment No. 807 moved by Prof. Malini Bhattacharya, the House divided; Ayes** 97, Noes** 262. The Amendment was accordingly negatived.

On amendment No. 628 moved by Shri Bommangani Dharmabhiksham, the House divided; Ayes** 102, Noes** 258. The amendment was accordingly negatived.

**Subject to correction.

On amendment No. 28 moved by Shri Chitta Basu, the House divided; Ayes** 104, Noes** 263. The amendment was accordingly negatived.

All the other amendments moved were negatived.

The motion was adopted.

6.52 P. M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th March, 1992)

C.K. JAIN,
Secretary-General.

**Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 10, 1992/Phalguna 20, 1913 (Saka)

No. 83

11 A.M.

1. Starred Questions

Starred Question Nos. 184—189 were orally answered. Replies to Starred Question Nos. 190 and 192—204 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2098—2134, 2136—2200, 2202—2209, 2211—2252, 2254—2320 and 2322—2333 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—

- (i) The Food Corporation of India (Staff) (Third Amendment) Regulations, 1991 published in Notification No. E.P. 4(2)/84 in Gazette of India dated the 29th November, 1991.
- (ii) The Food Corporation of India (Staff) (Fourth Amendment) Regulations, 1991 published in Notification No. E.P. 17-11/90 in Gazette of India dated the 18th December, 1991.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 735(E) published in Gazette of India dated the 13th December, 1991 rescinding the Sugar (Restriction on Movement) Order, 1979.
 - (ii) The Sugar (Price Determination for 1991-92 production) Amendment Order, 1992 published in Notification No. G.S.R. 53(E) in Gazette of India dated the 21st January, 1992.
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Central Warehousing Corporation and the Ministry of Food (Hindi and English versions).
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. Barooah Cancer Institute, Guwahati, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dr. B. Barooah Cancer Institute, Guwahati, for the year 1989-90 together with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dr. B. Barooah Cancer Institute, Guwahati, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Dr. B. Barooah Cancer Institute, Guwahati, for the year 1988-89 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4. Supplementary Demands for Grants (Railways)—1991-92

Shri C.K. Jaffer Sharief presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1991-92.

5. Government Bills—Introduced

The Cess and Other Taxes on Minerals (Validation) Bill, 1992

6. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Cess and Other Taxes on Minerals (Validation) Ordinance 1992, was laid on the Table.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.14 P.M.)

7. Matters Under Rule 377

(1) Kum. Vimla Verma raised a matter regarding need to run a superfast train between Jabalpur and Delhi via Beena, Madhya Pradesh.

(2) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to ensure that the trainees at Government Industrial Training Institute, Chalakudy, Kerala are supplied workshop materials.

(3) Shri Lacta Umbrey raised a matter regarding need for early completion of National Highway-52 in Arunachal Pradesh.

(4) Dr. Laxminarain Pandey raised a matter regarding need to conduct a proper survey of damage caused to the opium crops by Moyali disease in Madhya Pradesh.

(5) Shri Ram Naik raised a matter regarding need to release grant to the Asiatic Society, Bombay.

(6) Smt. Girija Devi raised a matter regarding need to convert Patna University into a Central University.

(7) Shri Suraj Mandal raised a matter regarding need to include Santhal Pargana, North and South Chhota Nagpur area in centrally sponsored well construction scheme, Bihar.

(8) Shri Pawan Kumar Bansal raised a matter regarding need to abolish lease-hold system for properties in Chandigarh.

*8. Statutory Resolution—Withdrawn

Time allotted : 1 Hr.

Time taken : 3 Hrs. 49 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Destructive Insects and Pests (Amendment and Validation) Ordinance, 1992 (Ordinance No. 4 of 1992) promulgated by the President on the 25th January, 1992.”

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

***9. Government Bill—Passed**

The Destructive Insects and Pests (Amendment and Validation) Bill, 1992

The motion for consideration of the Bill was moved by Shri Mullappally Ramachandran.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Dau Dayal Joshi, Girdhari Lal Bhargava and Prof. Rasa Singh Rawat.

The following members took part in the combined debate on Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Ramesh Chennithala
- (2) Shri George Fernandes
- (3) Dr. Laxminarain Pandey
- (4) Shri Sriballav Panigrahi
- (5) Dr. Asam Bala
- (6) Shri Sobhanadreeswara Rao Vadde
- (7) Shri Sudhir Sawant
- (8) Shri Dau Dayal Joshi
- (9) Shri A. Asokraj
- (10) Shri Sudhir Giri
- (11) Shri Kamla Mishra Madhukar
- (12) Shri Bijoy Krishna Handique
- (13) Shri Mohan Singh
- (14) Shri Syed Shahabuddin
- (15) Prof. Rasa Singh Rawat
- (16) Smt. Basava Rajeswari

Shri Mullappally Ramachandran replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

All the amendments moved were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mullappally Ramachandran.

The motion was adopted and the Bill was passed.

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th March, 1992)

C.K. JAIN,
Secretary-General.

Corrigenda

In Bulletin—Part I, dated 9 March, 1992—

Page 6, item 11, line 8 from bottom (Result of Division held on Amendments Nos. 1 and 4 moved by Prof. Prem Dhupal)— *for* “Nocs **362” *read* “Nocs **262”.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 11, 1992/Phalguna 21, 1913 (Saka)

No. 84

11 A.M.

1. Starred Questions

Starred Question Nos. 205—210 were orally answered. Replies to Starred Question Nos. 211—223 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2334—2349, 2351—2372, 2374—2382, 2384—2397, 2399—2437, 2439—2483, 2485—2501, 2503, 2504 and 2506—2568 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1986-87 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1987-88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report and Audited Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1988-89.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1990-91.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—
- (i) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1992 published in Notification No. G.S.R. 50(E) in Gazette of India dated the 17th January, 1992.
- (ii) The Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1992 published in Notification No. G.S.R. 88(E) in Gazette of India dated the 6th February, 1992.
- (9)(a) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1987-88 along with Audited Accounts.

*The Annual Report and Audited Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1988-89 was laid on the Table on the 16th May, 1990.

- (b)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1988-89 together with Audit Report thereon.
- (c)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1989-90 together with Audit Report thereon.
- (10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1987-88, 1988-89 and 1989-90.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) and (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1990-91 along with Audited Accounts.
- (13) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1990-91.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1990-91.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) A copy of the Memorandum of Understanding for the year 1991-92 between the Rashtriya Chemicals and Fertilizers Limited and Department of Fertilizers, Ministry of Chemicals and Fertilizers (Hindi and English versions).
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1990-91 together with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1990-91.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1990-91.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948:—
- (i) The Employees' State Insurance (General) (Third Amendment) Regulations, 1991 published in Notification No. N-12/13/2/91 P & D in Gazette of India dated the 21st December, 1991.

- (ii) The Employees' State Insurance (General) (Fourth Amendment) Regulations, 1991 published in Notification No. N-12/13/3/91 P & D in Gazette of India dated the 28th December, 1991.
- (20) A statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 160 and Recommendation No. 170 adopted by the 71st Session of the International Labour Conference (June, 1985).
- (21) A statement (Hindi and English versions) on action taken or proposed to be taken on the Convention and the Recommendation adopted by the 72nd Session of the General Conference of the International Labour Organisation (June, 1986).
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1990-91.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

@4. Report of the Committee on Private Members' Bills and Resolutions

Shri Ratilal Kalidas Varma presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bill and Resolutions.

5. Report of the Estimates Committee

Shri Manoranjan Bhakta presented the Eleventh Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eleventh Report of the Committee (9th Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Manpower Requirements in Nationalised Banks.

6. Presentation of Petition

Shri Lalit Oraon presented a petition signed by Shri Uttam Chakma resident of B-5/67, Safdariang Enclave, New Delhi regarding grant of Indian Citizenship to the Chakma and Hajong tribals of Arunachal Pradesh.

7. Matters under Rule 377

(1) Shri P.C. Chacko raised a matter regarding need for construction of a new airport in Cochin.

(2) Shri S. Gangadhar raised a matter regarding need to recognise 'Valmiki' and 'Boya' tribes in Karnataka as scheduled tribes.

(3) Shri Rajvir Singh raised a matter regarding need for early construction of an oil depot at Aonla, Uttar Pradesh.

(4) Shri Kashiram Rana raised a matter regarding need to release funds to the Government of Gujarat under Agriculture and Rural Cooperative Debt Relief Scheme, 1990.

(5) Shri Manjay Lal raised a matter regarding need to fix uniform rate for storage of potatoes in cold storages throughout the country.

(6) Shri Surya Narain Yadav raised a matter regarding need to set up a high power TV transmitter in district Saharsa and low power transmitter at Sapaul, Bihar.

(7) Shri E. Ahmed raised a matter regarding need to increase frequency of Calicut-Sharjah flights.

(8) Shri Oscar Fernandes raised a matter regarding need to allot LSHS fuel to Kanataka Electricity Board for augmenting electricity production through diesel generation sets.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.17 P.M.)

*8. Statutory Resolution — withdrawn

Time allotted : 1 Hr.

Time taken : 3 Hrs. 26 Mts.

Shri Girdhari Lal Bhargava moved the following resolution:—

"That this House disapproves of the Public Liability Insurance (Amendment) Ordinance, 1992 (Ordinance No. 6 of 1992) promulgated by the presented on the 31st January, 1992."

*Discussed together.

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

***9. Government Bill — passed**

The Public Liability Insurance (Amendment) Bill, 1992.

The motion for consideration of the Bill was moved by Shri Kamal Nath.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat.

The following members took part in the combined debate on Resolution (*vide* para *8 above) and the motion for consideration of the Bill:—

- (1) Shri A. Charles
- (2) Shri V. Dhananjaya Kumar
- (3) Shri Rupchand Pal
- (4) Shri Praful Manoharbhair Patil
- (5) Shri B.B. Ramaiah
- (6) Shri George Fernandes
- (7) Shri Vijay Naval Patil
- (8) Prof. Rasa Singh Rawat
- (9) Shri P.C. Thomas
- (10) Shri Kamla Mishra Madhukar
- (11) Shri A. Asokraj
- (12) Shri Prithviraj D. Chavan
- (13) Shri Syed Shahabuddin
- (14) Shri Ajoy Mukhopathyay

Shri Kamal Nath replies to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution)

Both the amendments moved were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up

Clauses 2 to 8 were adopted.

*Discussion together.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamal Nath.

The motion was adopted and the Bill was passed.

10. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Twelfth Report of Business Advisory Committee.

11. Statement by Minister

The Minister of Home Affairs made a statement regarding Video Cassettes relating to assassination of late Shri Rajiv Gandhi.

12. Announcement by Chairman

The Chairman informed the House that the Business Advisory Committee at its meeting held on the 11th March, 1992 had recommended 10 hours for combined discussion on the following items:—

- (i) General discussion on the Budget (Railways) for 1992-93;
- (ii) Discussion on the Resolution regarding recommendation of the Railway Convention Committee;
- (iii) Discussion and Voting on the Demands for Grants (Railways) for 1992-93; and
- (iv) Discussion and Voting on the Supplementary Demands for Grants (Railways) for 1991-92.

The Chairman further observed that the Members who wish to table notices of cut motions might do so by 12 noon on Thursday, 12th March, 1992. The cut motions received upto the stipulated time would only be circulated. Members might move the cut motions tabled by them before the House resumes further discussion on those items on 13 March, 1992.

The House agreed.

13. The Budget (Railways)

Time allotted	: 10 Hrs.
Time taken	: 10 Mts.

**** (1) General Discussion on the Budget (Railways) for 1992-93**

**** (2) Resolution—Under Consideration**

Shri C.K. Jaffer Sharief moved the following Resolution:—

“That this House approves the recommendations made in paragraphs 12, 13, 16, 19 and 22 contained in the First Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Lok Sabha on 24th February, 1992”.

**** (3) Demands for Grants (Railways) for 1992-93**

**** (4) Supplementary Demands for Grants (Railways) for 1991-92.**

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th March, 1992)

C.K. JAIN,
Secretary-General.

****Taken up together**

WGIP(PLU)MRND—888LS—11-3-92.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 11, 1992/Phalgun 21, 1913 (Saka)

No. 84

11 A.M.

1. Starred Questions

Starred Question Nos. 205—210 were orally answered. Replies to Starred Question Nos. 211—223 were laid on the Table.

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*The Annual Report and Audited Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1988-89 was laid on the Table on the 16th May, 1990.

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- (c) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1989-90.

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- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
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- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1990-91 together with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1990-91.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1990-91.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
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- (i) The Employees' State Insurance (General) (Third Amendment) Regulations, 1991 published in Notification No. N-12/13/2/91 P & D in Gazette of India dated the 21st December, 1991.

- (ii) The Employees' State Insurance (General) (Fourth Amendment) Regulations, 1991 published in Notification No. N-12/13/3/91 P & D in Gazette of India dated the 28th December, 1991.
- (20) A statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 160 and Recommendation No. 170 adopted by the 71st Session of the International Labour Conference (June, 1985).
- (21) A statement (Hindi and English versions) on action taken or proposed to be taken on the Convention and the Recommendation adopted by the 72nd Session of the General Conference of the International Labour Organisation (June, 1986).
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1990-91.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- @4. Report of the Committee on Private Members' Bills and Resolutions**

Shri Ratilal Kalidas Varma presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bill and Resolutions.

5. Report of the Estimates Committee

Shri Manoranjan Bhakta presented the Eleventh Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eleventh Report of the Committee (9th Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Manpower Requirements in Nationalised Banks.

6. Presentation of Petition

Shri Lalit Oraon presented a petition signed by Shri Uttam Chakma resident of B-5/67, Safdariang Enclave, New Delhi regarding grant of Indian Citizenship to the Chakma and Hajong tribals of Arunachal Pradesh.

7. Matters under Rule 377

(1) Shri P.C. Chacko raised a matter regarding need for construction of a new airport in Cochin.

(2) Shri S. Gangadhar raised a matter regarding need to recognise 'Valmiki' and 'Boya' tribes in Karnataka as scheduled tribes.

(3) Shri Rajvir Singh raised a matter regarding need for early construction of an oil depot at Aonla, Uttar Pradesh.

(4) Shri Kashiram Rana raised a matter regarding need to release funds to the Government of Gujarat under Agriculture and Rural Cooperative Debt Relief Scheme, 1990.

(5) Shri Manjay Lal raised a matter regarding need to fix uniform rate for storage of potatoes in cold storages throughout the country.

(6) Shri Surya Narain Yadav raised a matter regarding need to set up a high power TV transmitter in district Saharsa and low power transmitter at Sapaul, Bihar.

(7) Shri E. Ahmed raised a matter regarding need to increase frequency of Calicut-Sharjah flights.

(8) Shri Oscar Fernandes raised a matter regarding need to allot LSHS fuel to Kanataka Electricity Board for augmenting electricity production through diesel generation sets.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.17 P.M.)

*8. Statutory Resolution — withdrawn

Time allotted : 1 Hr.

Time taken : 3 Hrs. 26 Mts.

Shri Girdhari Lal Bhargava moved the following resolution:—

"That this House disapproves of the Public Liability Insurance (Amendment) Ordinance, 1992 (Ordinance No. 6 of 1992) promulgated by the presented on the 31st January, 1992."

*Discussed together.

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

***9. Government Bill — passed**

The Public Liability Insurance (Amendment) Bill, 1992.

The motion for consideration of the Bill was moved by Shri Kamal Nath.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat.

The following members took part in the combined debate on Resolution (*vide* para '8 above) and the motion for consideration of the Bill:—

- (1) Shri A. Charles
- (2) Shri V. Dhananjaya Kumar
- (3) Shri Rupchand Pal
- (4) Shri Praful Manoharbai Patel
- (5) Shri B.B. Ramaiah
- (6) Shri George Fernandes
- (7) Shri Vijay Naval Patil
- (8) Prof. Rasa Singh Rawat
- (9) Shri P.C. Thomas
- (10) Shri Kamla Mishra Madhukar
- (11) Shri A. Asokraj
- (12) Shri Prithviraj D. Chavan
- (13) Shri Syed Shahabuddin
- (14) Shri Ajoy Mukhopathyay

Shri Kamal Nath replies to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution)

Both the amendments moved were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up

Clauses 2 to 8 were adopted.

*Discussion together.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamal Nath.

The motion was adopted and the Bill was passed.

10. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Twelfth Report of Business Advisory Committee.

11. Statement by Minister

The Minister of Home Affairs made a statement regarding Video Cassettes relating to assassination of late Shri Rajiv Gandhi.

12. Announcement by Chairman

The Chairman informed the House that the Business Advisory Committee at its meeting held on the 11th March, 1992 had recommended 10 hours for combined discussion on the following items:—

- (i) General discussion on the Budget (Railways) for 1992-93;
- (ii) Discussion on the Resolution regarding recommendation of the Railway Convention Committee;
- (iii) Discussion and Voting on the Demands for Grants (Railways) for 1992-93; and
- (iv) Discussion and Voting on the Supplementary Demands for Grants (Railways) for 1991-92.

The Chairman further observed that the Members who wish to table notices of cut motions might do so by 12 noon on Thursday, 12th March, 1992. The cut motions received upto the stipulated time would only be circulated. Members might move the cut motions tabled by them before the House resumes further discussion on those items on 13 March, 1992.

The House agreed.

13. The Budget (Railways)

Time allotted	: 10 Hrs.
Time taken	: 10 Mts.

**** (1) General Discussion on the Budget (Railways) for 1992-93**

**** (2) Resolution—Under Consideration**

Shri C.K. Jaffer Sharief moved the following Resolution:—

“That this House approves the recommendations made in paragraphs 12, 13, 16, 19 and 22 contained in the First Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Lok Sabha on 24th February, 1992”.

**** (3) Demands for Grants (Railways) for 1992-93**

**** (4) Supplementary Demands for Grants (Railways) for 1991-92.**

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th March, 1992)

C.K. JAIN,
Secretary-General.

****Taken up together**

MGIP(PLU)MRND—888LS—11-3-82.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 12, 1992/Phalguna 22, 1913 (Saka)

No. 85

11 A.M.

1. Starred Questions

Starred Question Nos. 225—229 and 231 were orally answered. Replies to Starred Question Nos. 230 and 232—244 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2569—2614, 2616—2647, 2649—2673, 2675—2689, 2691—2715, 2718—2744 and 2746—2778 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the Engineers India Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (4) A copy of the Memorandum of Understanding for the year 1991-92 between the IBP Company Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).

- (5) A copy of the Memorandum of Understanding for the year 1991-92 between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1990-91.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding for the year 1991-92 between Lubrizol India Limited and the Ministry of Petroleum and Chemicals (Hindi and English versions).
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1990-91.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1990-91.
- (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1983-84.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1990-91.
- (ii) A copy of Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1990-91.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Statement of Estimates Committee

SHRI MANORANJAN BHAKTA laid on the Table statement (Hindi and English versions) showing action taken by Government on

the recommendations contained in Chapter I of Tenth Report of Estimates Committee (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in the Eighty-Third Report of the Committee (Eighth Lok Sabha) on Ministry of Information and Broadcasting—Films Division.

5. Reports and Minutes of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the following Report and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (1) Third Report on Tea Trading Corporation of India Limited—Setting up of a Joint Venture Company, Export Contracts and Irregular Payment of Advances and Minutes of the sittings of the Committee relating thereto.
- (2) Fourth Report on National Textile Corporation Limited—(a) Avoidable payment of commission of Rs. 148.80 lakhs due to appointment of agents for supplies to defence and other Government Departments; and (b) Avoidable unproductive expenditure of Rs. 1.41 crores due to shut down of boilers in Ajudhia Textile Mills of N.T.C. (DP&R) Limited and Minutes of the sittings of the Committee relating thereto.
- (3) Fifth Report on Hindustan Fertilizer Corporation Limited and Minutes of the sittings of the Committee relating thereto.

6. Motion for Election to Committee

SHRI RAM LAL RAHI moved the following motion:—

“That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri Sriballav Panigrahi resigned from the Committee”.

The motion was adopted.

7. MOTION *re: Twelfth Report of Business Advisory Committee*

SHRI P.R. KUMARAMANGALAM moved the following motion:—

“That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 11th March, 1992.”

The motion was adopted.

8. Government Bill—Introduced

The Rubber (Amendment) Bill, 1992

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.48 P.M.)

9. Matters under rule 377

- (1) Shri Sarat Chandra Pattanayak raised a matter regarding need to formulate special schemes to provide drinking water and irrigation facilities in Bolangir district, Orissa.
- (2) Shri Anantha Venkata Reddy raised a matter regarding need to enlist 'Voddar' community as Scheduled Caste/Scheduled Tribe.
- (3) Shri Gopinath Gajapathi raised a matter regarding need to take steps for checking infant mortality rate in the country particularly in Orissa.
- (4) Shri Ram Nagina Mishra raised a matter regarding need to set up a power sub-station at Padrauma in Deoria district, Uttar Pradesh.
- (5) Dr. Gunawant Sarode raised a matter regarding need to drop the proposal for establishing a Medical and Health Education Commission.
- (6) Shri Ram Badan raised a matter regarding need to formulate an Integrated National Educational Policy to check the deteriorating standard of higher education.
- (7) Shri Tej Narain Singh raised a matter regarding need for more central funds to the State Government of Bihar for proper development of Buxur & Bhojpur districts.
- (8) Shri P.C. Thomas raised a matter regarding need to give clearance to the proposal of State Government of Kerala regarding Patta rights to the farmers of that State.

10. The Budget (Railways)

Time allotted: 10 Hrs.

Time taken: 3 Hrs. 24 Mts.

Balance: 6 Hrs. 36 Mts.

Discussion on the following items of Business continued:—

*(1) *General Discussion on the Budget (Railways)—1992-93*

*Discussed together.

***(2) Resolution—under Consideration**

Discussion on the following Resolution moved by Shri C.K. Jaffar Sharief on the 11th March, 1992:—

“That this House approves the recommendations made in paragraphs 12, 13, 16, 19 and 22 contained in the First Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Lok Sabha on 24th February, 1992.”

***(3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1992-93.**

***(4) Supplementary Demands for Grants Nos. 1, 6, 10 and 13 to 16 in respect of Budget (Railways) for 1991-92.**

Eight hundred cut motions to the Demands for Grants in respect of the Budget (Railways) for 1992-93 (Nos. 1-32, 35, 38, 41-42, 60-93, 103-132, 160-172, 196-229, 234-252, 255-262, 265-272, 277-315, 318-322, 335-392, 398-406, 431-457, 466-474, 493-499, 503-504, 509-554, 564, 566-567, 580-632, 657-770, 782-793, 805-808, 823-829, 831-879, 882-893, 917-944, 961-972, 991-1002, 1008-1036, 1068-1075, 1112-1123, 1136-1148, 1192-1207, 1219-1222, 1225-1252, were moved.

The following members took part in the combined debate:—

- (1) Shri Kashiram Rana
- (2) Shri Chandulal Chandrakar
- (3) Shri George Fernandes
- (4) Shri Sriballav Panigrahi
- (5) Shri Basudeb Acharia
- (6) Shri V.S. Vijayaraghavan
- (7) Shri K. Ramamurthi Tindivanam

The discussion was not concluded.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th March, 1992)

C.K JAIN,
Secretary-General.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 13, 1992/Phalguna 23, 1913 (Saka)

No. 86

11 A.M.

1. Starred Questions

Starred Question Nos. 245—249, 252 and 254 were orally answered. Starred Question No. 257 was postponed to 20.3.1992. Replies to Starred Question Nos. 250, 251, 253, 255, 256 and 258—264 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2779—2860, 2862—2866, 2868—2915 and 2917—3011 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 11 (Hindi and English versions) published in Gazette of India dated the 15th February, 1992 regarding induction of women in selected branches/cadres of the Indian Army issued under section 12 of the Army Act, 1950.
- (2) A copy of the Coast Guard (General) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. S.R.O. 4-E in Gazette of India dated the 13th February, 1992 under sub-section (3) of section 123 of the Coast Guard Act, 1978.
- (3) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1992.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1990-91.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding for the year 1991-92 between the State Trading Corporation of India Limited and the Ministry of Commerce (Hindi and English versions).
- (7) A copy of the Madras Unregistered Dock Workers (Regulation of Employment) Amendment Scheme, 1992 (Hindi and English versions) published in Notification No. S.O. 13(E) in Gazette of India dated the 9th January, 1992 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 1990-91 together with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Annual Administration Report of the Cochin Port Trust, Cochin, for the year 1990-91.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the New Mangalore Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) A copy each of the Notifications from No. G.S.R. 19(E) to G.S.R. 25(E) (Hindi and English versions) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum regarding exemption to spares and consumables of office equipments when imported into India for use by the Units in the Export Processing Zones, at SEEPZ, Cochin, Noida, Falta, Madras, Special Gold Jewellery Complex, New Delhi and Jewellery Units under 100 per cent EOU Scheme from the whole of the duty of customs leviable thereon under section 159 of the Customs Act, 1962.
- (13) A copy of the Notification No. G.S.R. 734(E) published in Gazette of India dated the 11th December, 1991 together with an explanatory memorandum seeking to provide that in accordance with the general practice that was prevalent at the relevant time, the duty of excise and the special duty of excise which was not being levied on 'rawfeed' or 'slurry' and used captively in the manufacture of cement clinker, shall not be required to be paid during the period from the 20th March, 1990 to the 17th May, 1990, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (14) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. F.4(22)/89-Fin(G) in Gazette of India dated the 19th November, 1991 under section 72 of the Delhi Sales Tax Act, 1975.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Central Government's) General Rules and Forms (Second Amendment) 1991 published in Notification No. G.S.R. 614(E) in Gazette of India dated the 3rd October, 1991.
 - (ii) The Companies (Acceptance of Deposits) Amendment Rules, 1992 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 10th January, 1992.
- (16) A copy of the Notification No. S.O. 666(E) (Hindi and English versions) published in Gazette of India dated the 3rd October, 1991 making certain amendments in the Schedule II

of the Companies Act, 1956 with effect from the 1st November, 1991 under sub-section (3) of section 641 of the Companies Act, 1956.

- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1990 published in Notification No. Legal/3/90 in Gazette of India dated the 21st July, 1990.
 - (ii) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1991 published in Notification No. 319/S/0090/PD:IRD(O) in Gazette of India dated the 25th May, 1991.
 - (iii) The Central Bank of India (Officers') Service (Amendments) Regulations, 1990 published in Notification No. CO/PRS/IRP/91-92-270 in Gazette of India dated the 6th May, 1991.
 - (iv) Notification No. WIE/II/MISC/91 published in Gazette of India dated the 25th May, 1991 containing amendments to the Punjab National Bank (Officers') Service Regulations, 1979.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Note (Hindi and English versions) reviewing the working of the National Bank for Agriculture and Rural Development for the year 1990-91.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Export (Quality Control and Inspection) (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 2560 in Gazette of India dated the 12th October, 1991 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th March, 1992, Rajya Sabha passed the Representation of the People (Amendment) Bill, 1992.

5. Bill passed by Rajya Sabha—laid on the Table

The Representation of the People (Amendment) Bill, 1992.

6. Report and Minutes of the Estimates Committee

SHRI MANORANJAN BHAKTA presented the Ninth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Defence — Defence Lands and Land Use Policy and Minutes of the sittings of the Committee relating thereto.

7. Statement of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K. PRADHANI laid on the Table a Statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Fifth Report (Ninth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

8. Statements by Ministers

(1) The Minister of Parliamentary Affairs made statement regarding Government Business for the week commencing the 16th March, 1992.

*(2) The Minister of State in the Ministry of Home Affairs made a statement regarding shooting incident in Sangrur District, Punjab on 10 March, 1992.

9. Government Bill—introduced

The Jute Manufactures Development Council (Amendment) Bill, 1992.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.36 P.M.)

*At 6-07 P.M.

10. The Budget (Railways)

Time allotted	: 10 Hrs.
Time taken	: 4 Hrs. 18 Mts.
Balance	: 5 Hrs. 42 Mts.

Discussion on the following items of Business continued:—

* (1) General Discussion on the Budget (Railways)—1992-93.

* (2) Resolution — Under Consideration

Discussion on the following Resolution moved by Shri C.K. Jaffer Sharief on the 11th March, 1992, continued:—

“That this House approves the recommendations made in paragraphs 12, 13, 16, 19 and 22 contained in the First Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Lok Sabha on 24th February, 1992.”

* (3) Demands for Grants Nos. 1 to 6 in respect of Budget (Railways) for 1992-93 and cut motions thereto moved on the 12th March, 1992.

Two hundred and twenty-three more cut motions to the Demands for Grants in respect of the Budget (Railways) for 1992-93 (Nos. 33, 34, 36, 37, 39, 40, 97-102, 133-156, 230-233, 460-465, 475-479, 505-508, 555-563, 881, 894-916, 1109-1111, 1149-1174, 1253-1277, 1279-1294, 1299-1324, 1328-1335, 1370, 1371, 1377-1381, 1413-1425, 1428-1442, 1451 and 1452 were moved.

* (4) Supplementary Demands for Grants Nos. 1, 6, 10 and 13 to 16 in respect of Budget (Railways) for 1991-92.

The following members took part in the combined debate:—

- (1) Dr. Laxminarain Pandey
- (2) Shri Kamla Mishra Madhukar
- (3) Shri Mohan Rawale

The discussion was not concluded.

*Discussed together.

11. Motion Regarding Fifth Report of the Committee on Private Members' Bills and Resolutions

Shri Shyam Bihari Misra moved the following motion:—

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th March, 1992."

The motion was adopted.

12. Private Members' Bills—Introduced

(1) The Indian Succession (Amendment) Bill, 1992 (*Amendment of section 213*), by Prof. K.V. Thomas.

(2) The Prevention of Insults to National Honour (Amendment) Bill, 1992 (*Substitution of new section for section 3*), by Shri Rameshwar Patidar.

(3) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 31*), by Shri R. Surender Reddy.

(4) The Constitution (Amendment) Bill, 1992 (*Amendment of articles 84 and 173*), by Shri R. Surender Reddy.

(5) The Employment of Teachers Bill, 1992 by Shri Mohan Singh.

(6) The Representation of the People (Amendment) Bill, 1992 (*Amendment of section 77, etc.*), by Shri Chitta Basu.

** (7) The Advocates (Amendment) Bill, 1992 (*Insertion of new section 24B*), by Shri Bandaru Dattatraya.

13. Private Member's Bill—Negatived

The Constitution (Amendment) Bill, 1991 (*Amendment of article 356*), by Shri Sudhir Giri.

Further discussion on the motion for consideration of the Bill moved on the 20th December, 1991, continued.

The following members took part in the debate:—

- (1) Shri P.C. Thomas
- (2) Prof. K.V. Thomas
- (3) Prof. Malini Bhattacharya
- (4) Shri Gopi Nath Gajapathi

- (5) Shri E. Ahmed
- (6) Shri Oscar Fernandes
- (7) Shri Pius Tirkey
- (8) Shri Shyam Bihari Misra
- (9) Shri Ramesh Chennithala
- (10) Shri Tej Narayan Singh
- (11) Shri M.M. Jacob

Shri Sudhir Giri replied to the debate.

On the motion for consideration of the Bill, the House divided:
Ayes 23; Noes 34.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of the Constitution.

14. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1991 (*Insertion of new Part XIA*), by Shri Chitta Basu.

The motion for consideration of the Bill was moved by Shri Chitta Basu. His speech was not concluded.

The discussion was not concluded.

6-10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 16, 1992/Phalguna 26, 1913 (Saka)

No. 87

11 A.M.

1. Starred Questions

Starred Question Nos. 265, 266, 268 and 269 were orally answered. Replies to Starred Question Nos. 270—284 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3013—3032, 3034—3096, 3098—3157, 3159—3229 and 3231—3242 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1990-91.
 - (ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Refractories Limited, Dhanbad, for the year 1990-91.

- (ii) Annual Report of the Bharat Refractories Limited, Dhanbad, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel (Hindi and English versions).
- (4) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 753(E) in Gazette of India dated the 24th December, 1991 under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1990-91.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. President's Message

The Deputy Speaker informed the House that the Speaker had received the following message dated the 13th March, 1992 from the President:—

"I have received with great satisfaction the expression of Thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 24th February, 1992."

5. Matters under rule 377

(1) Shri Khelsai Singh raised a matter regarding need to lay railway line between Vishrampur and Ambikapur in Sarguja district, Madhya Pradesh.

(2) Shri Cheedi Paswan raised a matter regarding need for setting up a Parliamentary Committee to review the working of scheme for conversion of dry latrines into low cost sanitation units.

(3) Shri Jitendra Nath Das raised a matter regarding need to run express trains between Haldibari-Sealdah and Coochbehar-Sealdah daily.

(4) Smt. Dil Kumari Bhandari raised a matter regarding need to provide adequate financial assistance to State Government of Sikkim to encourage bamboo plantation in the state.

(5) Shri M. G. Reddy raised a matter regarding need for conversion of Palamaner-Ananthapur, Kurnool-Chittoor, Naidupeta-Tirupati and Palamaner-Venkatagiri Kota roads at National Highways.

(6) Shri Janardan Prasad Misra raised a matter regarding need to clear applications for grant of licences for setting up new sugar factories in Uttar Pradesh.

(7) Shri Rajendra Agnihotri raised a matter regarding need to constitute a 'Bundelkhand Development Council' with adequate central funds.

(8) Shri Avtar Singh Bhadana raised a matter regarding need to ensure proper functioning of telephones in Faridabad and its adjoining towns.

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.49 P.M.)

***6. Statement by Minister**

The Minister of State for External Affairs made a statement on recent visit of the Foreign Secretary to the United States of America.

7. The Budget (Railways)

Time allotted: 10 Hrs.

Time taken: 14 Hrs. 37 Mts.

Discussion on the following items of Business Continues:—

**** (1) General Discussion on the Budget (Railways)—1992-93**

**** (2) Resolution—Under Consideration**

Discussion on the following Resolution moved by Shri C. K. Jaffer Sharief on the 11th March, 1992, continued:—

“That this House approves the recommendations made in Paragraph 12, 13, 16, 19 and 22 contained in the First Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General Finance, which was presented to Lok Sabha on 24th February, 1992.”

**** (3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1992-93 and cut motions thereto moved on the 12th and 13th March, 1992.**

**** (4) Supplementary Demands for Grants Nos. 1, 6, 10 and 13 to 16 in respect of Budget (Railways) for 1991-92.**

The following members took part in the combined debate:—

(1) Shri S.B. Thorat

(2) Dr. R. Sridharan

*At 4.05 P.M.

**Discussed together

- (3) Shri Ram Kapse
- (4) Shri A. Venkata Reddy
- (5) Shri Mohan Singh
- (6) Shri E. Ahmed'
- (7) Smt. Suseela Gopalan
- (8) Shri K. D. Sultanpuri
- (9) Shri Dau Dayal Joshi
- (10) Shri Amal Dutta
- (11) Shri Nurul Islam
- (12) Shri Govinda Chandra Munda
- (13) Shri Sharad Dighe
- (14) Shri Lal Jan S. M. Basha
- (15) Shri Bir Sing Mahato
- (16) Shri Dwarka Nath Das
- (17) Shri C. K. Kuppuswamy
- (18) Shri Pius Tirkey
- (19) Shri Manjay Lal
- (20) Shri Brahma Nand Mandal
- (21) Shri Ram Naik
- (22) Shri Sarat Chandra Pattanayak
- (23) Shri Pratap Singh
- (24) Shri Muhiram Saikia
- (25) Shri Era Anbarasu
- (26) Shri Ratilal Kalidas Varma
- (27) Dr. Vasant Pawar
- (28) Shri Bhogendra Jha
- (29) Shri Syed Masudal Hossain
- (30) Shri Sunil Dutt
- (31) Shri Vilasrao Nagnathrao Gundewar

- (32) Shri V. Krishna Rao
- (33) Shri Bhuwan Chandra Khanduri
- (34) Shri Kodikkunnil Suresh
- (35) Shri Premchand Ram
- (36) Prof. Prem Dhumal
- (37) Kum. Frida Topno
- (38) Prof. Susanta Chakraborty
- (39) Shri Oscar Fernandes
- (40) Shri Harisinh Chavda
- (41) Shri K.H. Muniyappa
- (42) Shri Uddhab Barman
- (43) Shri Ram Tahal Choudhary
- (44) Shri Sai Prathap Annayyagari
- (45) Shri P.C. Thomas
- (46) Shri Chandubhai Deshmukh
- (47) Shri Manikrao Hodalya Gavit
- (48) Shri Sivaji Patnaik
- (49) Shri Harish Narayan Prabhu Zantye
- (50) Prof. Rasa Singh Rawat
- (51) Shri N. Dennis
- (52) Shri V. Dhananjaya Kumar
- (53) Shri R. Dhanuskodi Athithan
- (54) Shri K. Thulasiah Vandayar
- (55) Dr. Viswanadham Kanithi

The discussion was not concluded.

1.32 A.M. (17.3.1992)

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th March, 1992)

C.K. JAIN,
Secretary-General.

CORRIGENDA

- In Bulletin-Part I, dated 13 March, 1992 — Page 6, item 10(3)—
- (i) line 1 — *for* 'Demands for Grants Nos. 1 to 6' *read* 'Demands for Grants Nos. 1 to 16'
 - (ii) Line 8 — Cut Motions — *for* '1328-1335' *read* '1328, 1335'

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 17, 1992/Phalgun 27, 1913 (Saka)

No. 88

11 A.M.

1. Starred Questions

Starred Question Nos. 287, 288, 290—292 were orally answered. Starred Question No. 285 was postponed to 24 March, 1992. Replies to Starred Question Nos. 286, 289, 293—305 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3243—3273, 3275—3392, 3394—3459 and 3461—3477 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1989-90 together with Audit Report thereon under section 29 of the Indira Gandhi National Open University Act, 1985.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporation Act, 1964:—
 - (i) The Food Corporation of India (Staff) (Second Amendment) Regulations, 1991 published in Notification No. EP.16(2)/86 in Gazette of India dated the 9th August, 1991.

- (ii) **The Food Corporation of India (Death-cum-Retirement-Gratuity) (First Amendment) Regulations, 1991** published in Notification No. EP.16(2)/86 in Gazette of India dated the 9th August, 1991.
- (iii) **The Food Corporation of India (Contributory Provident Fund) (First Amendment) Regulations, 1991** published in Notification No. EP.16(2)/86 in Gazette of India dated the 9 August, 1991.
- (4) **A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1990-91 along with Audited Accounts.**
- (5) **A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1990-91.**
- (6) **A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Latex Limited and the Department of Family Welfare (Hindi and English versions).**

4 Motion for Election to Committee

SHRI KAMAL NATH moved the following motion:—

“That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act.”

The motion was adopted.

5. Matters under Rule 377

(1) **Shri Ramesh Chennithala** raised a matter regarding need to open Indian Institute of Management at Kottayam, Kerala.

(2) **Prof. (Smt.) Savithri Lakshmanan** raised a matter regarding need to open an ESI hospital at Perumbavoor, Kerala.

(3) **Shri K. Ramamurthi Tindivanam** raised a matter regarding need to ensure that Hindi is not made compulsory for recruitment of teachers in Central Schools.

(4) Shri Birbal raised a matter regarding need to direct Government of Punjab to close Sarhind Canal for fifteen days for early completion of portion of link channel.

(5) Shri Ram Kapse raised a matter regarding need to provide adequate facilities at Kurla railway terminus, Maharashtra.

(6) Smt. Sumitra Mahajan raised a matter regarding need to name the stations on proposed Konkan railway line after the names of patriots from those areas.

(7) Shri George Fernandes raised a matter regarding need to take concrete steps to experts the procedure for giving compensation to each claimant of Bhopal Gas Tragedy.

(8) Dr. (Smt.) K.S. Soundaram raised a matter regarding need for Central funds to the State Government of Tamil Nadu for providing adequate compensation to riot hit people in Karnataka.

(9) Prof. Rasa Singh Rawat raised a matter regarding need to increase the quota of foodgrains to Rajasthan.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.01 P.M.)

6. The Budget (Railways)

Time allotted : 10 Hrs.

Time taken : 17 Hrs.

Discussion on the following items of Business continued:—

** (1) General Discussion on the Budget (Railways)—1992-93

** (2) Resolution—Adopted

Discussion on the following Resolution moved by Shri C.K. Jaffer Sharief on the 11th March, 1992, continued:—

“That this House approves the recommendations made in Paragraph 12, 13, 16, 19 and 22 contained in the First Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Lok Sabha on 24th February, 1992.”

**Discussion together.

**** (3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1992-93 and cut motions thereto moved on the 12th and 13th March, 1992.**

**** (4) Supplementary Demands for Grants Nos. 1, 6, 10 and 13 to 16 in respect of Budget (Railways) for 1991-92.**

Shri C.K. Jaffer Sharief replied to the debate.

On the cut motion No. 1 moved by Shri Jitendra Nath Das, the House divided: Ayes *186; Noes *235. The cut motion was accordingly negatived.

On the cut motion No. 16 moved by Shri Sudarsan Ray Chaudhuri, the House divided: Ayes *88; Noes *238. The cut motion was accordingly negatived.

On the cut motions Nos. 216 to 218, 227 and 228 moved by Shri Rajendra Agnihotri, the House divided: Ayes *180; Noes *236. The cut Motions were according negatived.

On the cut motion No. 287 moved by Prof. Susanta Chakraborty, the House divided: Ayes *169; Noes *233. The cut motion was accordingly negatived.

On the cut motion No. 294 moved by Shri Anil Basu, the House divided: Ayes *177; Noes *243. The cut motion was accordingly negatived.

On the cut motions Nos. 894 to 916 moved by Smt. Suseela Gopalan, the house divided; Ayes *89; Noes 235. The cut motions were accordingly negatived.

On the cut motions Nos. 1299 to 1307 moved by Shri George Fernandes, the House divided; Ayes *121; Noes *227. The cut motions were accordingly negatived.

All the other cut motions moved were negatived.

Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1992-93 as shown under column 3 of printed List of Demands for Grants (Railways) for 1992-93, were voted in full.

Supplementary Demands for Grants (Nos. 1, 6, 10 and 13 to 16) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1991-92, were voted in full.

7. Government Bill—Introduced

The Appropriation (Railways) Bill, 1992

8. Government Bill—Passed

The Appropriation (Railways) Bill, 1992

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

9. Government Bill — Introduced

The Appropriation (Railways) No. 2 Bill, 1992

10. Government Bill — Passed

The Appropriation (Railways) No. 2 Bill, 1992

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

11. Statements by Ministers

(1) The Minister of Defence made a statement on the Chief of Army Staff's press interview.

(2) The Minister of Agriculture made a statement regarding price policy for Rabi crops of 1991-92 to be marketed in 1992-93 season.

@12. Statutory Resolution — Withdrawn

Time allotted : 1 Hr.
Time taken : 1 Hr. 50 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Copyright (Amendment) Ordinance, 1991 (Ordinance No. 9 of 1991) promulgated by the President on the 28th December, 1991.”

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

@13. Government Bill— Passed*The Copyright (Amendment) Bill, 1992*

The motion for consideration of the Bill was moved by Shri Arjun Singh.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat.

The following members took part in the combined debate on the Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Bijoy Krishna Handique
- (2) Prof. Malini Bhattacharya
- (3) Prof. K.V. Thomas
- (4) Shri Mohan Singh
- (5) Prof. Rasa Singh Rawat
- (6) Smt. Geeta Mukherjee
- (7) Shri Kodikkunnil Suresh
- (8) Shri Chitta Basu
- (9) Shri Girdhari Lal Bhargava
- (10) Shri Radhika Ranjan Pramanik
- (11) Prof. Prem Dhupal
- (12) Shri Ramashray Prasad Singh
- (13) Shri George Fernanades

Shri Arjun Singh replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

Both the amendments moved were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4, were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arjun Singh.

The motion was adopted and the Bill was passed.

@@14. Statutory Resolution — Under consideration

Time allotted	: 1 Hr. 30 Mts.
Time taken	: 1 Hr. 19 Mts.
Balance	: 11 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1992 (Ordinance No. 1 of 1992) promulgated by the President on the 4th January, 1992.”

@@15. Government Bill — under consideration

The Representation of the People (Amendment) Bill, 1992, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskara Reddy.

The following members took part in the combined debate on the Resolution (*vide* para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri Nitish Kumar
- (4) Shri Ramesh Chennithala

@@Discussed together.

- (5) Shri Sudarsan Ray Chaudhuri
- (6) Shri Venkateswara D. Rao
- (7) Shri Ramashray Prasad Singh
- (8) Shri Oscar Fernandes
- (9) Prof. Rasa Singh Rawat (*Speech unfinished*)

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 18, 1992/Phalgunā 28, 1913 (Saka)

No. 89

11 A.M.

1. Starred Questions

Starred Question Nos. 306—310, 312 and 313 were orally answered. Replies to Starred Questions Nos. 311, 314, 316—323 and 325 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3478—3528, 3530—3533, 3535—3546, 3548—3559, 3561, 3563—3566, 3568—3573, 3575—3584, 3586—3604, 3606—3630, 3632—3665, 3667, 3669—3672, 3674, 3676—3679 and 3681—3715 were laid on the Table.

A statement by the Minister of State of Urban Development correcting the reply given on 11 December, 1991 to Unstarred Question No. 2425 regarding implementation of Urban Basic Services Schemes in Kerala was laid on the Table.

3. Announcement by Speaker

The Speaker informed the House that the Business Advisory Committee at its meeting held on 18.3.1992 made the following recommendations:—

- “(i) Sitting fixed for Friday, the 20th March, 1992 be cancelled.
- (ii) The House may sit upto 8 P.M. on Monday, the 23rd,

Tuesday, the 24th and Wednesday, the 25th March, 1992, with a view to provide sufficient time for completion of urgent items of Government business, namely, (i) General discussion on the General Budget for 1992-93; (ii) Discussion and Voting on the Demands for Grants on Account (General) for 1992-93; (iii) Discussion and Voting on Supplementary Demands for Grants (General) for 1991-92 and passing of connected Appropriation Bills. The Minister of Finance may reply to the debate after Question Hour and disposal of formal items on Thursday, the 26th March, 1992. The related Appropriation Bills may be passed thereafter.

- (iii) The legislative business relating to replacement of Ordinances remaining undisposed today at the end of the day may be taken up on Thursday, the 26th March, 1992.

(2) The Committee also recommended that Members might be allowed to table notices of Matters under Rule 377, valid for the week commencing Monday, the 23rd March, 1992 upto 6 P.M. today, 18th March, 1992. These would be balloted for priority."

The House agreed.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Urban Art Commission Assistant Secretary (Technical) Recruitment Regulations, 1991 (Hindi and English versions) published in Notification No. 3(8)/90-DUAC in Gazette of India dated the 3rd August, 1991 under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1985-86 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1985-86.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions)

of the National Institute of Design, Ahmedabad, for the year 1990-91 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1990-91.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1990-91 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Cochin, for the year 1990-91.
- (6) A copy of the Memorandum of Understanding for the year 1991-92 between India Petrochemicals Corporation Limited, Vadodara and the Department of Chemicals and Petrochemicals, Ministry of Petroleum and Chemicals (Hindi and English versions).
- (7) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1990-91.

5. Report of the Committee on Private Members' Bills and Resolutions

SHRI SHYAM BIHARI MISHRA presented the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Public Accounts Committee

SHRI ATAL BIHARI VAJPAYEE presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Eleventh Report on Universal Elementary Education in the Age group 6—14;
- (2) Twelfth Report on Research Reactor Bhruva;
- (3) Thirteenth Report on Assessment Procedure — Summary and Scrutiny Assessment.

7. Report of the Committee on Government Assurances

DR. LAXMINARAIN PANDEY presented the First Report (Hindi and English versions) of the Committee on Government Assurances.

8. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Textiles to the situation arising out of the prolonged strike by the jute workers in West Bengal and the steps taken by the Government to resolve the issues involved.

The Minister of Textiles made a statement in regard thereto.

(Lok Sabha adjourned at 1.52 P.M. and re-assembled at 2.53 P.M.)

9. Matters under Rule 377

(1) Kum. Vimla Verma raised a matter regarding need to set up oil refinery at Shahpura, Jabalpur, Madhya Pradesh.

(2) Shri Mankuram Sodi raised a matter regarding need to open 'Navodaya Vidyalaya' in Bastar district, Madhya Pradesh.

(3) Shri Vijay N. Patil raised a matter regarding need to convert narrow gauge railway line between Pachora and Jamnagar on Central railway into broadgauge and also to extend that to Ajanta caves.

(4) Shri Bhagwan Shankar Rawat raised a matter regarding need to modernise telephone exchange in Agra, Uttar Pradesh.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to provide more funds to the State Government of Bihar for proper development of Jahanabad area, Bihar.

(6) Shri G.M. Thakore raised a matter regarding need to generate more employment by hastening the process of delineating the rocks in Kapadwanj and Taluke of Kheda district, Gujarat.

(7) Shri Shiv Sharan Singh raised a matter regarding need for early completion of Gandak and Koshi Irrigation Projects, Bihar.

***10. Statutory Resolution — Withdrawn**

Time allotted : 1 Hr. 30 Mts.

Time taken : 2 Hrs. 11 Mts.

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargava on the 17th March, 1992, continued:—

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1992 (Ordinance No. 1 of 1992) promulgated by the President on the 4th January, 1992.”

After discussion as indicated in para 11 below, the Resolution was withdrawn by leave of the House.

***11. Government Bill — Passed**

The Representation of the People (Amendment) Bill, 1992, as passed by Rajya Sabha

Combined discussion on the motion for consideration of the Bill moved by Shri K. Vijaya Bhaskara Reddy, on the 17th March, 1992 and Resolution (*vide* para 10 above) continued.

The following members took part in the debate:—

- (1) Dr. Sudhir Ray
- (2) Shri Gopi Nath Gajapathi
- (3) Shri Sobhanadreeswara Rao Vadde

Shri K. Vijaya Bhaskara Reddy replied to the debate. Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Vijaya Bhaskara Reddy.

The motion was adopted and the Bill was passed.

* Discussed together.

****12. Statutory Resolution — Negatived**

Time allotted : 1 Hr.

Time taken: 1 Hr. 52 Mts.

Smt. Geeta Mukherjee moved the following Resolution:—

“That this House disapproves of the Indian Red Cross Society (Amendment) Ordinance, 1992 (Ordinance no. 3 of 1992) promulgated by the President on the 23rd janyary, 1992.”

After discussion as indicated in para 13 below, the Resolution was negatived.

****13. Government Bill — Passed**

The Indian Red Cross Society (Amendment) Bill, 1992

The motion for consideration of the Bill was moved by Shri M.L. Fotedar.

An amendment for circulation of the Bill by the purpose of eliciting opinion thereon was moved by Shri Girdhari Lal Bhargava.

The following members took part in the combined debate on the Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Dr. Laxminarain Pandey
- (2) Dr. Vasant Pawar
- (3) Shri Ramchandra Dome
- (4) Shri Mani Shankar Aiyar
- (5) Shri Ram Kapse
- (6) Shri Ramesh Chennithala
- (7) Shri Pius Tirkey
- (8) Shri Abraham Charles
- (9) Shri Manoranjan Bhakta

** Discussed together.

(10) Shri Chitta Basu

(11) Shri George Fernandes

Shri M.L. Fotedar replied to the debate

The amendment moved by Shri Girdhari Lal Bhargava was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri M.L. Fotedar.

The motion was adopted and the Bill, as amended, was passed.

*14. Supplementary Demands for Grants (General) — 1991-92

Shri Shantaram Potdukhe presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1991-92.

15. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 23rd March, 1992.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd March, 1992)

C.K. JAIN,
Secretary-General.

* At 6.06 P.M.

@ At 6.07 P.M.

CORRIGENDA

In Bulletin—Part I dated 17th March, 1992—

- (i) **Page 3, item 5(7), line 2—
for 'experts' read 'expedite'**
- (ii) **Page 3, item 6(2) — after Resolution regarding adoption of
Railway Convention Committee Report— *insert* 'After com-
bined debate, the Resolution was adopted.'**

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 23, 1992 / Chaitra 3, 1914 (Saka)

No. 90

11 A.M.

1. Starred Questions

Starred Question Nos. 347, 349—352, 354—357 were orally answered. Replies to Starred Question Nos. 348, 353 and 358—367 were laid on the Table.

Replies to Starred Question Nos 326—346 and 257 listed for the 20th March, 1992 were also laid on the Table as the sitting fixed for that day was cancelled.

2. Unstarred Question

Replies to Unstarred Question Nos. 3951—4001, 4003—4014, 4016—4110 and 4112—4181 were laid on the Table.

Replies to Unstarred Question Nos. 3716—3801, 3803—3818, 3820—3834, 3836—3847 and 3849—3950 listed for the 20th March, 1992 were also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the Steel Authority of India Limited and the Ministry of Steel (Hindi and English versions).
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the North Eastern Electric Power Corporation Limited, Shillong, and the Department of Power, Government of India (Hindi and English versions).

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Aircraft (First Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 36 in Gazette of India dated the 25th January, 1992 under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (6) A copy of the Memorandum of Understanding for the year 1991-92 between the Videsh Sanchar Nigam Limited and the Department of Telecommunications (Hindi and English versions).
- (7) A copy of the Memorandum of Understanding for the year 1991-92 between the Telecommunications Consultants India Limited and the Department of Telecommunications (Hindi and English versions).
- (8) A copy of the Summary of the Recommendations of the Committee on Small Savings alongwith the Decisions of the Government thereon (Hindi and English versions).

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 18th March, 1992, Rajya Sabha agreed without any amendment to the Public Liability Insurance (Amendment) Bill, 1992, passed by Lok Sabha on the 11th March, 1992.

- (2) That at its sitting held on the 18th March, 1992, Rajya Sabha agreed without any amendment to the Destructive Insects and Pests (Amendment and Validation) Bill, 1992, passed by the Lok Sabha on the 10th March, 1992.

5. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Tenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue) — Central Board of Direct Taxes and Minutes of the sittings of the Committee relating thereto.

6. Presentation of Petitions

- (1) Shri Manoranjan Bhakta presented a petition signed by Dr. J.C. Roy, President, New Migrants Welfare Association, New Delhi, regarding resettlement of migrants in Delhi who migrated from the erstwhile East Pakistan during 1 January, 1964 to 25 March, 1971.
- (2) Shri Tara Chand Khandelwal presented a petition signed by Shri R.C. Gupta, Working President, Delhi Pradesh House Owners Association, Delhi, regarding repeal of Delhi Rent Control Act and certain suggestions to deal with the problems of house-owners.

7. Motions for Elections to Committees

- (1) Shri Manoranjan Bhakta moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993.”

The motion was adopted.

- (2) Shri Atal Bihari Vajpayee moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as

members of the Committee on Public Accounts for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993."

The motion was adopted.

- (3) Shri Atal Bihari Vajpayee moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

- (4) Shri Basudeb Acharia moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993."

The motion was adopted.

- (5) Shri Basudeb Acharia moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

- (6) Shri K. Pradhani moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve

as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993."

The motion was adopted.

(7) Shri K. Pradhani moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

8. Matters under Rule 377

- (1) Shri Prithviraj D. Chavan raised a matter regarding need to renovate Karad railway station.
- (2) Shri R. Dhanushkoti Athithan raised a matter regarding need to rehabilitate the people affected by setting up of Liquid Propulsion System Centre in Mahendragiri, Tamil Nadu,
- (3) Smt. Sheela Gautam raised a matter regarding need to ensure use of Hindi in various labour and administrative Tribunals.
- (4) Dr. Laxminarain Pandey raised a matter regarding need to convert Nasirabad-Mahu road into National Highway.
- (5) Shri Uddhab Barman raised a matter regarding need to take steps for the development of Pisciculture in Barpeta district in Assam.
- (6) Shri Era Anbarasu raised a matter regarding need to give more concessions to NRIs for bringing gold from abroad.
- (7) Prof. K.V. Thomas raised a matter regarding need to provide funds to the State Government of Kerala to meet expenditure on subsidy on rice.
- (8) Shri Nitish Kumar raised a matter regarding need for early completion of multi-purpose projects on Kamla and Bagmati rivers, Bihar.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 2.54 P.M.)

9. The Budget General

Time allotted	: 12 Hrs.
Time taken	: 5 Hrs. 05 Mts.
Balance	: 6 Hrs. 55 Mts.

The following items were taken up together:—

- (1) General Discussion on the Budget (General) for 1992-93.
- (2) Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 89, 91, 93 to 98 in respect of the Budget (General) for 1992-93.
- (3) Discussion and Voting on the Supplementary Demands for Grants Nos. 1, 2, 4, 5, 6, 7, 9, 11, 15, 16, 17, 18, 19, 20, 24, 25, 26, 27, 30, 34, 36, 38, 40, 41, 43, 44, 46, 47, 49, 51, 52, 54, 58, 60, 62, 65, 67, 70, 76, 78, 79, 81, 83, 84, 85, 87, 89, 93, 94, 96 and 97 in respect of the Budget (General) for 1991-92.

The following members took part in the combined debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Murli Deora
- (3) Shri Chandrajeet Yadav
- (4) Shri Amal Datta
- (5) Dr. Debi Prosad Pal
- (6) Shri P.G. Narayanan
- (7) Shri Harin Pathak
- (8) Shri Manoranjan Bhakta
- (9) Maj. Genl. R.G. Williams
- (10) Shri Rupchand Pal
- (11) Shri A. Charles (*Speech unfinished*)

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. On Tuesday, the 24th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, March 24, 1992/Chaitra 4, 1914 (Saka)

No. 91

11 A.M.

OBITUARY REFERENCE

The Speaker, the Prime Minister, Sarvashri Lal Krishna Advani, Ram Vilas Paswan, Somnath Chatterjee, P.G. Narayanan, Nani Bhattacharya, Chitta Basu, Ebrahim Sulaiman Sait, Dr. Balram Jakhar, Sarvashri Rabi Ray and Bhogendra Jha made references to the passing away of Dr. Gurdial Singh Dhillon, former Speaker of Lok Sabha.

As a mark of respect to the Memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th March, 1992)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 25, 1992/Chaitra 5, 1914 (Saka)

No. 92

11 A.M.

1. Starred Questions

Starred Question Nos. 389, 390, 392, 394, 396 and 398 were orally answered. Replies to Starred Question Nos. 391, 393, 395, 397 and 399—408 were laid on the Table.

Replies to Starred Question Nos. 368—388 and 285 listed for the 24 March, 1992 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 24 March, 1992.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4417, 4418, 4420—4456, 4458—4558, 4560—4585, 4587—4594, 4596—4641, 4643—4645 and 4647—4651 were laid on the Table.

Replies to Unstarred Question Nos. 4182—4193, 4195—4208 and 4210—4416 listed for the 24 March, 1992 were also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development (Hindi and English versions).
- (2) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 29 of the University of Hyderabad Act, 1974.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1989-90 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sports Authority of India for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training, Eastern Region, Calcutta, for the year 1990-91.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Public Liability Insurance (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated the 6th February, 1992 under sub-section (3) of section 23 of the Public Liability Insurance Act, 1991.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1990-91.

- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) First Amendment Rules, 1992 published in Notification No. G.S.R. 33 in Gazette of India dated the 25th January, 1992.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1992 published in Notification No. G.S.R. 34 in Gazette of India dated the 25th January, 1992.
 - (iii) The Indian Police Service (Pay) Second Amendment Rules, 1992 published in Notification No. G.S.R. 40 in Gazette of India dated the 1st February, 1992.
 - (iv) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1992 published in Notification No. G.S.R. 41 in Gazette of India dated the 1st February, 1992.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1989-90.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1990-91.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1990-91.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals (Hindi and English versions).
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1990-91.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1990-91.

- (ii) **Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (22) **Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.**
- (23) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (i) **A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1990-91.**
- (ii) **Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (24) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.**
- (25) **A copy of the Memorandum of Understanding for the year 1991-92 between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Industry (Hindi and English versions).**
- (26) **A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry (Hindi and English versions).**
- (27) **A copy of the Memorandum of Understanding for the year 1991-92 between the Maruti Udyog Limited and the Department of Heavy Industry (Hindi and English versions).**
- (28) **A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Yantra Nigam Limited and the Department of Heavy Industry.**
- (29) **A statement (Hindi and English versions) of Action taken or proposed to be taken on Convention and Recommendation adopted at the 75th Session of the International Labour Conference—Junc. 1988.**

4. Messages from Rajya Sabha

Secretary-General reported the following message from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1992, passed by Lok Sabha on the 17th March, 1992.
- (2) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1992, passed by Lok Sabha on the 17th March, 1992.

5. Report of the Committee on Private Members' Bills and Resolutions

SHRI S. MALLIKARJUNIAH presented the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of the Committee on Government Assurances

DR. LAXMINARAIN PANDEY presented the Second Report (Hindi and English versions) of the Committee on Government Assurances.

7. Matters Under Rule 377

- (1) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need to take steps for expansion of Cochin Airport.
- (2) Shri Gopinath Gajapathi raised a matter regarding need to ensure protection and conservation of the biological diversities in Mahendragiri, Orissa.
- (3) Smt. Dipika H. Tōpiwala raised a matter regarding need to re-open the railway level crossing near Pratapnagar Railway Station, Baroda, Gujarat.
- (4) Shri Santosh Kumar Gangwar raised a matter regarding need to set up sugar mills at Nababganj and Mirganj in Bareilly district, Uttar Pradesh.
- (5) Shri Braja Kishore Tripathy raised a matter regarding need to set up second channel of Doordarshan at Bhubneswar, Orissa.
- (6) Shri P.P. Kaliapcrumal raised a matter regarding need to develop Cuddalore port Tamil Nadu into a major port.

- (7) Shri Vadde Sobhanadreeswara Rao raised a matter regarding need to amend the Prevention of Food Adulteration Act to protect the small traders.

(Lok Sabha adjourned at 1.47 P.M. and re-assembled at 2.48 P.M.)

8. The Budget (General)

Time allotted : 12 Hrs.

Time taken : 12 Hrs. 57 Mts.

Discussion on the following items of business continued:—

- (1) General Discussion on the Budget (General) for 1992-93.
- (2) Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 89, 91, 93 to 98 in respect of the Budget (General) for 1992-93.
- (3) Discussion and Voting on the Supplementary Demands for Grants Nos. 1, 2, 4, 5, 6, 7, 9, 11, 15, 16, 17, 18, 19, 20, 24, 25, 26, 27, 30, 34, 36, 38, 40, 41, 43, 44, 46, 47, 49, 51, 52, 54, 58, 60, 62, 65, 67, 70, 76, 78, 79, 81, 83, 84, 85, 87, 89, 93, 94, 96 and 97 in respect of the Budget (General) for 1991-92.

The following members took part in the combined debate:—

- (1) Shri A. Charles
- (2) Shri Kalka Das
- (3) Shri George Fernandes
- (4) Shri Chandra Shekhar
- (5) Shri Bhogendra Jha
- (6) Shri K.P. Singh Deo
- (7) Shri Nirmal Kanti Chatterjee
- (8) Smt. Kersharbai Sonajirao Kshirasagar
- (9) Dr. Parshuram Gangwar
- (10) Shri Upendra Nath Verma
- (11) Shri Bijoy Krishnan Handique
- (12) Shri Vadde Sobhandreeswara Rao
- (13) Prof. K. Venkatagiri Gowda
- (14) Shri Y. Yaima Singh
- (15) Dr. Ravi Mallu
- (16) Shri Chitta Basu
- (17) Shri K. Murleedharan
- (18) Shri K.P. Reddaiah Yadav
- (19) Shri Sanat Kumar Mandal
- (20) Shri Kabindra Purkayastha

The discussion was not concluded.

***9. Announcement by Deputy Speaker**

The Deputy Speaker made the following announcement:—

"I have to inform the House that at the meeting of the Leaders followed by Business Advisory Committee meeting held today, it was decided that the House might sit beyond 8 P.M. today to enable the Members to participate in the combined debate on the Budget (General) for 1992-93, Demands for Grants on Account (General) for 1992-93 and Supplementary Demands for Grants (General) for 1991-92.

The Finance Minister might reply to the combined debate at 6 P.M. on Thursday, the 26th March, 1992. Thereafter, relevant Appropriation Bills might be taken up for consideration and disposed of on the same day."

The House agreed.

****10. Statement by Minister**

The Minister of Home Affairs made a statement regarding Ram Janam Bhoomi-Babri Masjid issue.

@11. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Thirteenth Report of the Business Advisory Committee.

The House was adjourned for want of quorum.

11.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th March, 1992)

C.K. JAIN,
Secretary-General.

*At 4.55 P.M.

**At 5.31 P.M.

@At 8.14 P.M.

MGIP(PLU)MRND—1156LS—23-3-92.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 26, 1992/Chaitra 6, 1914 (Saka)

No. 93

11 A.M.

1. Starred Questions

Starred Question Nos. 409–414 were orally answered. Replies to Starred Questions Nos. 415–426 and & 428 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4652–4657, 4659–4663, 4665–4692, 4694–4705, 4707–4773, 4775–4787 and 4789–4861 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions)..
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).

- (4) A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (5) A copy of the Memorandum of Understanding for the year 1991-92 between the Oil India Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (6) A copy of the Memorandum of Understanding for the year 1991-92 between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions).
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1992-93.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1990-91.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1983-84.
 - (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1984-85.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1985-86.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal; for the year 1986-87.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1987-88.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1988-89.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1989-90.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Punjab Commercial Crops Cess (Amendment and Validation) Act, 1992 (President Act No. 2 of 1992) (Hindi and English versions) published in Gazette of India dated the 24th January, 1992 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1990-91.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1990-91, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1990-91 together with Audit Report thereon, under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1990-91.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (17) above.
- (19) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1991 (No. 9 of 1991) — Union Government (Commercial) — Nagaland Pulp and Paper Company Limited under article 151(1) of the Constitution.

4. Motion regarding thirteen report of Business Advisory Committee

Dr. Laxminarayan Pandey moved the following motion:—

“That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 25th March, 1992.”

The motion was adopted.

5. Matters Under Rule 377

- (1) Shri Sriballav Panigrahi raised a matter regarding need for early implementation of the proposal to link by air Bhubaneswar with Raipur via Jharsugudh, Orissa.

- (2) Shri Mohanlal Jhikram raised a matter regarding need to post sufficient staff in Additional Divisional Railway Manager's office at Nainpur railway station on South-eastern Railways.
- (3) Shri Kabindra Purkayastha raised a matter regarding need for exploration of the oil and natural gas in Barak valley, Assam.
- (4) Shri Jagatvir Singh Drona raised a matter regarding need for early construction of a barrage on river Ganga in Kanpur to solve drinking water problem of the area.
- (5) Shri Harikewal Prasad raised a matter regarding need for uniform rate for sugarcane throughout the country.
- (6) Shri Ajoy Mukhopadhyay raised a matter regarding need to conduct study on working conditions of workers engaged in major lead industries in the country.
- (7) Shri S.S.R. Rajendra Kumar raised a matter regarding need to provide central funds to the Government of Tamil Nadu for compensating the loss accruing due to following of Prohibition policy.
- (8) Shri Shraavan Patel raised a matter regarding need to provide adequate assistance to the Government of Madhya Pradesh to cope with the drought situation.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.24 P.M.)

6. Statement by Minister

The Minister of External Affairs made a statement on 'Tin Bigha'.

7. The Budget (General)

Time allotted : 12 Hrs.

Time taken : 17 Hrs. 45 Mts.

Discussion on the following items of business continued:—

- (1) General Discussion on the Budget (General) for 1992-93.
- (2) Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 89, 91, 93 to 98 in respect of the Budget (General) for 1992-93.
- (3) Discussion and Voting on the Supplementary Demands for Grants Nos. 1, 2, 4, 5, 6, 7, 9, 11, 15, 16, 17, 18, 19, 20, 24, 25, 26, 27, 30, 34, 36, 38, 40, 41, 43, 44, 46, 47, 49, 51, 52, 54, 58, 60, 62, 65, 67, 70, 76, 78, 79, 81, 83, 84, 85, 87, 89, 93, 94, 96 and 97 in respect of the Budget (General) for 1991-92.

The following members took part in the combined debate:—

- (1) Shri Sukh Ram
- (2) Shri Muhiram Saikia
- (3) Shri Shiva Sharan Singh
- (4) Shri Gopi Nath Gajapathi
- (5) Shri Moreshwar Save
- (6) Shri E. Ahamed
- (7) Shri Astbhuja Prasa Shukla
- (8) Shri Bheru Lal Meena
- (9) Shri Anna Joshi
- (10) Shri Mani Shankar Aiyar
- (11) Shri Vijay Kumar Yadav
- (12) Shri Sunil Dutt
- (13) Shri Oscar Fernandes
- (14) Shri Udaysingrao Gaikwad
- (15) Shri Sant Ram Singla
- (16) Shri Aslam Sher Khan
- (17) Shri Inder Jit

Shri Manmohan Singh replied to the debate.

All the Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 89, 91, 93 to 98 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1992-93 for the amounts shown under column 5 of the Printed List of Demands for Grants on Account (General) for 1992-93, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 4, 5, 6, 7, 9, 11, 15, 16, 17, 18, 19, 20, 24, 25, 26, 27, 30, 34, 36, 38, 40, 41, 43, 44, 46, 47, 49, 51, 52, 54, 58, 60, 62, 65, 67, 70, 76, 78, 79, 81, 83, 84, 85, 87, 89, 93, 94, 96 and 97 (both Revenue Account and Capital Account) for the amounts shown under column 5 of the Printed List of Supplementary Demands for Grants (General) for 1991-92 were voted in full.

8. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1992

9. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1992

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

Shri Ram Naik took part in the debate.

Shri P.V. Narasimharao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

10. Government Bill—Introduced

The Appropriation Bill, 1992

11. Government Bill—Passed

The Appropriation Bill, 1992

The motion for consideration moved by Shri Manmohan Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

7.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 27, 1992/Chaitra 7, 1914 (Saka)

No. 94

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Dr. Sankata Prasad, a member of Fourth, Fifth and Eighth Lok Sabha and Shri Brij Basi Lal, a Member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 429—433, 435, 437 and 438 were orally answered. Replies to Starred Question Nos. 434, 436 and 439—449 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4862—4876, 4878—4899, 4901—4908, 4910—4988, 4990—5002, 5004—5028, 5030—5036, 5038—5056, 5058—5075 and 5077—5096 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1990-91 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1990-91.
 - (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi for the year 1990-91 under sub-section (3) of section 22 of the Marine Products Exports Development Authority Act, 1972.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Kochi, for the year 1990-91.
 - (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1992-93.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1990-91.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1989-90 under section 12(A) of the Central Silk Board Act, 1948.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1989-90 together with Audit Report thereon under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1989-90.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1990-91.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1990-91.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section 4 of section 124 of the Major Ports Act, 1963:—
- (i) G.S.R. 628(E) published in Gazette of India dated the 14th October, 1991 approving the Kandla Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1991.
 - (ii) G.S.R. 665(E) published in Gazette of India dated the 6th November, 1991 approving the Tuticorin Port Employees (Temporary Service) Third Amendment Regulations, 1991.
 - (iii) G.S.R. 695(E) published in Gazette of India dated the 18th November, 1991 approving the Recruitment Rules for the post of safety officer in the New Mangalore Port Trust.
 - (iv) G.S.R. 696(E) published in Gazette of India dated the 19th November, 1991 approving the New Mangalore Port Trust Employees (Welfare Fund) (First Amendment) Regulations, 1991.

- (v) G.S.R. 738(E) published in Gazette of India dated the 16th December, 1991 approving the New Mangalore Port Trust Employees (Temporary Service) Regulations, 1991.
 - (vi) G.S.R. 750(E) published in Gazette of India dated the 23rd December, 1991 approving the Mormugao Port Employees (Children's Education Allowance) (Second Amendment) Regulations, 1991.
 - (vii) G.S.R. 629(E) published in Gazette of India dated the 14th October, 1991 approving the Visakhapatnam Port Trust Employees (Family Security) Amendment Regulations, 1991.
- (19) A copy of the Ministry of Surface Transport (Transport Wing) Senior Analyst (Work Study) Recruitment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 90(E) in Gazette of India dated the 7th February, 1992 issued under article 309 of the Constitution.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1990-91.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Port Management, Madras, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Port Management, Madras, for the year 1990-91.

- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1990-91 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1990-91.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1990-91.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board for the year 1990-91 along with Audited Accounts under section 5E of the Dock Workers (Regulation of Employment) Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board for the year 1990-91.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual accounts (Hindi and English versions) of the Mormugao Port Trust for the year 1990-

91 together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1990-91.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Notification No. G.S.R. 308(E) published in Gazette of India dated the 5th March, 1992 together with an explanatory memorandum seeking to waive the differential duties of excise payable in respect of polyester tops and tows during the period commencing from the 1st March, 1988 ending the 17th April, 1988, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (33) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-Tax (First Amendment) Rules, 1992 published in Notification No. S.O. 4(E) in Gazette of India dated the 2nd January, 1992.
 - (ii) The Income-Tax (Second Amendment) Rules, 1992 published in Notification No. S.O. 33(E) in Gazette of India dated the 14th January, 1992.
 - (iii) The Income-Tax (Third Amendment) Rules, 1992 published in Notification No. S.O. 80(E) in Gazette of India dated the 27th January, 1992.
 - (iv) The Income-Tax (Fourth Amendment) Rules, 1992 published in Notification No. S.O. 135(E) in Gazette of India dated the 13th February, 1992.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
- (i) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Second Amendment Rules, 1991, published in Notification No. G.S.R. 697(E) in Gazette of India dated the 25th November, 1991.

- (ii) **The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 1992** published in Notification No. G.S.R. 55(E) in Gazette of India dated the 21st January, 1992.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) **The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1991** published in Notification No. S.O. 797(E) in Gazette of India dated the 25th November, 1991.
- (ii) **The General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) (Amendment) Scheme, 1991** published in Notification No. S.O. 908(E) in Gazette of India dated the 23rd December, 1991.
- (36) A copy of the **Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Rules, 1992** (Hindi and English versions) published in Notification No. S.O. 146(E) in Gazette of India dated the 21st February, 1992 under section 31 of the Securities and Exchange Board of India Ordinance, 1992.
- (37) A copy of the Notification No. S.O. 147(E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1992 establishing with immediate effect, the Securities and Exchange Board of India and appointing Chairman and Members of the said Board issued under section 4 of the Securities and Exchange Board of India Ordinance, 1992.
- (38) A copy of the **Dena Bank Officer Employees' (Conduct) Regulations, 1976** (Hindi and English versions) published in Gazette of India dated the 25th March, 1989 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, together with a corrigendum published in Notification No. IR4615 in Gazette of India dated the 20th October, 1990.

- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Twentieth-First Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1990-91 under section 29 of the Life Insurance Corporation Act, 1956.
- (41) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1990 to the 30th June, 1991 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964:—
- (i) The Industrial Development Bank of India General Regulations, (Amendment) Regulations, 1987 published in Notification No.2590 / Accts / 86 in Gazette of India dated the 27th June, 1988.
 - (ii) The Industrial Development Bank of India (Employees' Provident Fund) (Second Amendment) Regulations, 1986 published in Notification No.N.R.O.1091 / RPD in Gazette of India dated the 27th October, 1989.
 - (iii) The Industrial Development Bank of India (Employees' Provident Fund) Amendment Regulations, 1988 published in Notification No.N.R.O.1092 / RPD in Gazette of India dated the 27th October, 1989.
 - (iv) The Industrial Development Bank of India (Employees' Provident Fund) (Amendment) Regulations, 1986 published in Notification No. N.R.O.1093 / RPD in Gazette of India dated the 27th October, 1989.
 - (v) The Industrial Development Bank of India General Regulations (Amendment) Regulations, 1989 published in Notification No. CAD / 3642 in Gazette of India dated the 20th March, 1989.
- (43) A copy of the Notification No.G.S.R.45(E) (Hindi and English versions) published in Gazette of India dated the 16th January, 1992 providing permission to let out residential

property by an Indian Citizen resident outside India or foreign citizen of Indian origin issued under sub-section (1) of section 29 of the Foreign Exchange Regulation Act, 1973.

- (44) A copy of the Notification No.G.S.R.46(E) (Hindi and English versions) published in Gazette of India dated the 16th January, 1992 permitting a foreign citizen of Indian origin to acquire or hold or transfer or dispose off immovable property situated in India issued under sub-section (3) of section 31 of the Foreign Exchange Regulation Act, 1973.
- (45) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) S.O.837(E) published in Gazette of India dated the 6th December, 1991 making certain amendments in the Import Control Order No.10/90—93 dated the 30th March, 1990.
 - (ii) S.O.21(E) published in Gazette of India dated the 8th January, 1992 making certain amendments in the Imports (Control) Order No.2/90—93 dated the 30th March, 1990.
 - (iii) The Imports (Control) (First Amendment) Order, 1992 published in Notification No.S.O.169(E) in Gazette of India dated the 29th February, 1992.
 - (iv) S.O.136(E) published in Gazette of India dated the 13th February, 1992 making certain amendments in the Import Trade Control Order No.1/90—93 dated the 30th March, 1990.
 - (v) S.O.170(E) published in Gazette of India dated the 29th February, 1992 rescinding certain notifications dated the 30th March, 1990 mentioned in the Table annexed with the Notification regarding Import Trade Control Orders.
- (46) A copy of the Export of Pesticides and their Formulations (Inspection) (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No.S.O.88 in Gazette of

India dated the 11th January, 1992 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1990-91.

5. Report of Committee on Petitions

Shri P.G. Narayanan presented the First Report (Hindi and English versions) of the Committee on Petitions.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 30th March, 1992.

(Lok Sabha adjourned at 1.44 P.M. and re-assembled at 2.50 P.M.)

7. The Jammu and Kashmir Budget

Time allotted	: 2 Hrs.
Time taken	: 1 Hr. 12 Mts.

The following items were taken up together:—

- (1) General Discussion on the Budget for the State of Jammu and Kashmir for 1992-93.
- (2) Demands for Grants on Accounts Nos. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1992-93.
- (3) Supplementary Demands for Grants Nos. 1 to 6, 10 to 13, 16 to 20, 22, 23 and 25 to 27 in respect of Budget for the State of Jammu and Kashmir for 1991-92.

Three cut motions (Nos. 1 to 3) in respect of Demands for Grants on Account for 1992-93 were moved.

The following members took part in the combined debate:—

- (1) Shri Madan Lal Khurana
- (2) Shri Syed Shahabuddin
- (3) Shri Sriballav Panigrahi

- (4) Shri Subrata Mukherjee
- (5) Shri Vadde Sobhanadreeswara Rao
- (6) Shri E. Ahamed
- (7) Shri Oscar Fernandes

Shri Shantaram Potdukhe replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants on Account Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1992-93 for the amounts shown under column 3 of the printed List of Demands for Grants on account (Jammu & Kashmir) for 1992-93, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 6, 10 to 13, 16 to 20, 22, 23 and 25 to 27 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Jammu & Kashmir) for 1991-92, were voted in full.

8. Government Bill—Introduced

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1992.

9. Government Bill—Passed

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1992.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

10. Government Bill—Introduced

The Jammu and Kashmir Appropriation Bill, 1992.

11. Government Bill—Passed

The Jammu and Kashmir Appropriation Bill, 1992.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

12. The Manipur Budget

Time allotted	: 1 Hr. 30 Mts.
Time taken	: 32 Mts.

The following items were taken up together:—

- (1) General Discussion on the Budget for the State of Manipur for 1992-93.
- (2) Demands for Grants on Accounts Nos. 1 to 46 in respect of the Budget for the State of Manipur for 1992-93.
- (3) Supplementary Demands for Grants Nos. 1 to 33, 36 to 40 and 42 to 45 in respect of the Budget for the State of Manipur for 1991-92.

The following members took part in the combined debate:—

- (1) Smt. Malini Bhattacharaya
- (2) Smt. Dil Kumari Bhandari
- (3) Shri Harish Narayan Prabhu Zantye
- (4) Shri Amar Roypradhan
- (5) Shri Gridhari Lal Bhargava
- (6) Shri Yaima Singh Yumnam
- (7) Prof. M. Kamson
- (8) Prof. Rasa Singh Rawat

Shri Ghulam Nabi Azad replied to the debate.

All the Demands for Grants on Account Nos. 1 to 46 (both Revenue Account and Capital Account) in respect of the Budget for

the State of Manipur for 1992-93 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Manipur) for 1992-93, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 33, 36 to 40 and 42 to 45 (both Revenue Account and Capital Account) for the amount shown under column 3 of the printed List of Supplementary Demands for Grants (Manipur) for 1991-92, were voted in full.

13. Government Bill—Introduced

The Manipur Appropriation (Vote on Account) Bill, 1992.

14. Government Bill—Passed

The Manipur Appropriation (Vote on Account) Bill, 1992.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

15. Government Bill—Introduced

The Manipur Appropriation Bill, 1992.

16. Government Bill—Passed

The Manipur Appropriation Bill, 1992.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

17. Motion Regarding Seventh Report of the Committee on Private Members' Bills and Resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1992.”

The motion was adopted.

18. Private Members' Bills—Introduced

- (1) The University Grants Commission (Amendment) Bill, 1992 (*Insertion of new section 12C, etc.*), by Shri Rambadan.
- (2) The Compulsory Voting Bill, 1992 by Shri Moreshwar Save.
- (3) The Reservation of Posts in Government Services (*For Blind and Disabled Persons*) Bill, 1992 by Shri Moreshwar Save.
- (4) The Constitution (Amendment) Bill, 1992 (*Substitution of new article for article 347, etc.*), by Shri Syed Shahabuddin.
- (5) The Civil Disturbance Victims Compensation Bill, 1992, by Shri Syed Shahabuddin.
- (6) The Prevention of Insults to National Honour (Amendment) Bill (*Insertion of new section 4*), by Shri Syed Shahabuddin.
- (7) The Constitution (Amendment) Bill, 1992 (*Amendment of article 269, etc.*) by Shri Arjun Charan Sethi.
- (8) The Population Control Bill, 1992 by Shri Bhagwan Shankar Rawat.
- (9) The Constitution (Amendment) Bill, 1992 (*Amendment of article 292*), by Shri Syed Shahabuddin.

19. Private Member's Bill—Withdrawn

The Chief Election Commissioner (Conditions of Service) Bill, 1992 by Shri Chitta Basu.

20. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1991 (*Insertion of new Part XIA*), by Shri Chitta Basu.

Shri Chitta Basu concluded his speech on the motion for consideration of the Bill moved by him on the 12th March, 1992.

Shri Sriballav Panigrahi took part in the debate. His speech was not concluded.

The discussion was not concluded.

21. Private Members' Business

On the suggestion of the Minister of Parliamentary Affairs, the House agreed to give the remaining time (1 Hr. 08 Mts.) for Private Members' Business at 6 P.M. on Monday, 30 March, 1992.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th March, 1992)

C.K. JAIN,
Secretary-General.

Corrigenda

In Bulletin—Part I dated 24 March, 1992—
Time of adjournment—
for '11.36 P.M.' read '11.36 A.M.'

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, March 30, 1992/Chaitra 10, 1914 (Saka)

No. 95

11 A.M.

1. Starred Questions

Starred Question Nos. 450—457 were orally answered. Replies to Starred Question Nos. 458—469 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5097—5147, 5149—5240, 5242—5310 and 5312—5326 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Committee on Jharkhand Matters (English version)
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources (Hindi and English versions).
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1990-91 along

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (5) A copy of the Memorandum of Understanding for the year 1991-92 between the National Hydroelectric Power Corporation Limited and the Department of Power, Ministry of Power and Non-Conventional Energy Sources (Hindi and English versions).
- (6) A copy of the Memorandum of Understanding for the year 1991-92 between the Indian Telephone Industries Limited and the Department of Telecommunications, Government of India (Hindi and English versions).
- (7) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Teleprinters Limited and the Department of Telecommunications, Government of India (Hindi and English versions).

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1992, passed by the Lok Sabha on the 26th March, 1992.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1992, passed by the Lok Sabha on the 26th March, 1992.

5. Matters Under Rule 377

- (1) Shri K. Ramakrishna raised a matter regarding need to ensure adequate compensation to the families whose children have died due to release of toxic fumes from Hindustan Zink Ltd.
- (2) Shri P.C. Chacko raised a matter regarding need to sanction link Highway connecting NH-17 and NH-47 via Guruvayoor.
- (3) Prof. Rasa Singh Rawat raised a matter regarding need to set up an electronic telephone exchange at Ajmer, Rajasthan.
- (4) Dr. K.D. Jeswani raised a matter regarding need for early completion of Kapadwanj-Madasa broad gauge railway line.

- (5) Shri G. Deveraya Naik raised a matter regarding need to provide funds to State Government of Karnataka from the Central Road Fund for the repairs of State Highways.
- (6) Shri Khelsai Singh raised a matter regarding need to arrange medicines and take other steps to control gastro-enteritis in Sarguja tribal disturbed district, of Madhya Pradesh.
- (7) Shri Uddhab Barman raised a matter regarding need for setting up of a jute mill in Barpeta district, West Bengal.
- (8) Shri N.J. Rathwa raised a matter regarding need to provide royalty Gujarat at increased rates on crude oil.
- (Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.21 P.M.)*

***6. Statutory Resolution—Negatived**

Time allotted	: 2 Hrs.
Time taken	: 2 Hrs. 26 Mts.

Smt. Geeta Mukherjee moved the following Resolution:—

“That this House disapproves of the Securities and Exchange Board of India Ordinance, 1992 (Ordinance No. 5 of 1992) promulgated by the President on the 31st January, 1992.”

After discussion as indicated in para 7 below, the Resolution was negatived.

***7. Government Bill—Passed**

The Securities and Exchange Board of India Bill, 1992.

The motion for consideration of the Bill was moved by Shri Rameshwar Thakur.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Girdhari Lal Bhargava.

The following members took part in the combined debate on the Resolution (*vide* para 6 above) and the motion for consideration of the Bill:—

- (1) Shri Jaswant Singh
- (2) Shri Sarat Chandra Pattanayak
- (3) Shri Sudhir Giri

*Discussed together.

- (4) Shri Bolla Bulli Ramaiah
- (5) Shri Girdhari Lal Bhargava
- (6) Shri A. Charles
- (7) Shri Nitish Kumar
- (8) Shri Prithviraj D. Chavan
- (9) Shri Shankersinh Vaghela
- (10) Shri Kamla Mishra Madhukar
- (11) Shri K.P. Raddaiah Yadav
- (12) Shri Syed Shahabuddin

Shri Rameshwar Thakur replied to the debate.

The amendment moved was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 35 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Thakur.

The motion was adopted and the Bill was passed.

***8. Statement by Minister**

The Minister of External Affairs made a statement on 'Bofors Investigations'.

@9. Statutory Resolution—under consideration

Time allotted 1 Hr.

Time Taken: 52 mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Cess and Other Taxes on Minerals (Validation) Ordinance, 1992 (Ordinance No. 7 of 1992) promulgated by the President on the 15th February, 1992”.

* At 5.01 P.M.

@ Discussed together.

@10. Government Bill—under consideration

The Cess and Other Taxes on Minerals (Validation) Bill, 1992

The motion for consideration of the Bill was moved by Shri Balram Singh Yadav.

An amendment for circulation of the Bill was moved by Shri Girdhari Lal Bhargava.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Dr. Laxminarayan Pandey
- (2) Shri Somnath Chatterjee
- (3) Shri Loknath Choudhury

The discussion was not concluded.

11. Private Member's Bill—under consideration

The Constitution (Amendment) Bill, 1991 (*Insertion of new Part XI A*), by Shri Chitta Basu.

Further discussion on the motion for consideration of the Bill moved on the 13th March, 1992, continued.

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri Sobhanadreeswara Rao Vadde
- (4) Shri Sudhir Giri
- (5) Shri Oscar Fernandes
- (6) Smt. Dil Kumari Bhandari

The discussion was not concluded.

12. Change in the Time-table for Discussion and voting of Demands for Grants

The Minister of State for Parliamentary Affairs informed the _____

@ Discussed together.

House of the following decisions taken at the Speaker's meeting with Party Leaders held today (30.3.1992):—

- (i) Demand for grant of the Ministry of Civil Supplies and Public Distribution might also be discussed alongwith the Demands for Grants relating to the Ministries of Rural Development, Food and Agriculture and the time allotted be increased from 8 Hrs. to 10 Hrs.
- (ii) Demands for grants of the Ministry of Commerce might be taken up for discussion after the disposal of Demands for grants of the Ministries of External Affairs and Labour.

The House agreed.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st March, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 31, 1992/Chaitra 11, 1914 (Saka)

No. 96

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Col. Bashir Husain Zaidi, a Member of the Constituent Assembly, Provisional Parliament and First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 470, 471, 473, 475, 476 and 477 were orally answered. Replies to Starred Question Nos. 472, 474 and 478-489 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5327-5462 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi School Education (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. 1339/Act. in Delhi Gazette dated the 8th March, 1990 under sub-section (3) of section 28 of the Delhi School Education Act, 1973.

- (a) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute, Madras, for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1990-91.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1988-89 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1989-90.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, Varanasi, for the year 1989-90.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi for the year 1989-90 together with Audit Report thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Kanpur, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Kanpur, for the year 1989-90.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1989-90.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1992-93.
- (21) A copy of the Export and Import Policy effective from the 1st April, 1992 (Hindi and English versions).
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1992-93.
- (23) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1991 under section 638 of the said Act.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1990-91.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various

assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:—

(i) Statement No. XXVIII	— Ninth Session, 1987.	} Eighth Lok Sabha
(ii) Statement No. XXVII	— Tenth Session, 1988.	
(iii) Statement No. XX	— Twelfth Session, 1988.	
(iv) Statement No. XIX	— Thirteenth Session, 1989.	} Ninth Lok Sabha
(v) Statement No. XVI	— Fourteenth Session, 1989.	
(vi) Statement No. XIII	— Second Session, 1990.	
(vii) Statement No. IX	— Third Session, 1990.	} Tenth Lok Sabha
(viii) Statement No. VII	— Sixth Session, 1990.	
(ix) Statement No. VI	— Seventh Session, 1991.	
(x) Statement No. V	— First Session, 1991.	} Tenth Lok Sabha
(xi) Statement No. II	— Second Session, 1991.	

- (27) A copy of the Memorandum of Understanding for the year 1991-92 between the Indian Railway Construction Company Limited and the Ministry of Railways (Hindi and English versions).
- (28) A copy of the Memorandum of Understanding for the year 1991-92 between the Rail India Technical and Economic Service and the Ministry of Railways (Hindi and English versions).
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Sciences and Kasturba Hospital, Sevagram, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahatma Gandhi Institute of Sciences and Kasturba Hospital, Sevagram, for the year 1990-91.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1990-91.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1990-91.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.13 P.M.)

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1992, passed by Lok Sabha on the 27th March, 1992.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation Bill, 1992, passed by Lok Sabha on the 27th March, 1992.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (Vote on Account) Bill, 1992, passed by Lok Sabha on the 27th March, 1992.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation Bill, 1992, passed by Lok Sabha on the 27th March, 1992.

6. Calling Attention

Shri Upendra Nath Verma called the attention of the Minister of Health and Family Welfare to the exposure of a racket in spurious drugs being run by doctors of the leading hospitals in Delhi and the steps taken by the Government in regard thereto.

The Minister of Health and Family Welfare made a statement in regard thereto.

7. Matters Under Rule 377

- (1) Shri Bhawani Lal Verma raised a matter regarding need for setting up of a medical college at Vilaspur, Uttar Pradesh.
- (2) Shri Oscar Fernandes raised a matter regarding need to look into the demands of Anganwadi Workers.
- (3) Shri Swami Chinmayanand raised a matter regarding need to set up electronic telephone exchange at Haridwar, Uttar Pradesh.
- (4) Shri Anna Joshi raised a matter regarding need to arrange the reimbursement of decretal amount guaranteed on behalf of India United Mills Bombay to the Government of Maharashtra.
- (5) Shri P.G. Narayanan raised a matter regarding need to lift the ban on rebate on the sale of handloom fabrics for wholesales.
- (6) Shri Ram Badan raised a matter regarding need to take steps to ensure supply of cotton and silk to weavers and small scale industries at cheaper rate.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need to build up rural telecom network in Sundarbans areas, West Bengal.

*8. Statutory Resolution—Withdrawn

Time allotted:	1 Hr.
Time taken:	2 Hrs. 19 Mts.

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargawa on the 30th March, 1992, continued:—

“That this House disapproves of the Cess and Other Taxes on Minerals (Validation) Ordinance, 1992 (Ordinance No. 7 of 1992) promulgated by the President on the 15th February, 1992.”

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

*9. Government Bill—Passed

(The Cess and Other Taxes on Minerals (Validation) Bill, 1992

* Discussed together.

Combined discussion on the motion for consideration of the Bill moved by Shri Balram Singh Yadav and amendment thereto moved on the 30th March, 1992 and Resolution (*vide* para 8 above) continued.

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Nitish Kumar
- (3) Shri Sobhanadreeswara Rao Vadde
- (4) Kum. Frida Topno
- (5) Shri Haradhan Roy
- (6) Shri Kamla Mishra Madhukar

Shri Balram Singh Yadav replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

The amendment moved by Shri Girdhari Lal Bhargava was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balram Singh Yadav.

The following members took part in the debate:—

- (1) Shri Lokanath Choudhury
- (2) Shri Srikant Jena
- (3) Shri Nitish Kumar
- (4) Shri Sriballav Panigrahi
- (5) Shri Balram Singh Yadav

The motion was adopted and the Bill was passed.

10. The Budget (General)—1992-93: Demands for Grants

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

Time allotted: 6 Hrs.
 Time taken: 2 Mts.
 Balance: 5 Hrs. 58 Mts.

Discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development, commenced.

Eighty-one cut motions (Nos. 23 to 26, 31, 32, 34 to 41, 45 to 56, 62 to 116) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st April, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, April 1, 1992/Chaitra 12, 1914 (Saka)

No. 97

11 A.M.

1. Starred Questions

Starred Question Nos. 490—495 and 497 were orally answered. Replies to Starred Question Nos. 496 and 498—510 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5463—5492, 5494—5516, 5518—5557, 5559—5572, 5574—5576, 5578—5615, 5617—5689 and 5691—5706 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1990-91 under section 19 of the Delhi Urban Art Commission Act, 1973.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 25 of the Delhi Urban Art Commission Act, 1973.

- (3) A copy of the All India Services (Leave) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 94(E) in Gazette of India dated the 11th February, 1992 under sub-section (2) of section 3 of the All India Services Act, 1961.
- (4) A copy of the Notification No. U.14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 5th December, 1991 making certain amendments to the Notification No. U.14011/160/89-Delhi(i) dated the 6th January, 1990 issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (5) A copy of the Report of the Committee on Jharkhand Matters* (in Hindi version only).
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1990-91 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1990-91.
- (7) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers (Hindi and English versions).
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 1992-93.
- (9) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Machine Tools Limited and the Department of Heavy Industry, Ministry of Industry (Hindi and English versions).
- (10) A copy of the Memorandum of Understanding for the year 1991-92 between the Cement Corporation of India Limited and the Department of Heavy Industry (Hindi and English versions).

* English version of the Report was laid on the Table on the 30th March, 1992.

- (11) A copy of the Financial Estimates and Performance Budget for the year 1992-93 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th March, 1992, Rajya Sabha agreed without any amendment to the Copyright (Amendment) Bill, 1992, passed by Lok Sabha on the 17th March, 1992.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah presented the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Estimates Committee

Shri Manoranjan Bhakta presented the following Reports (Hindi and English versions) of the Estimates Committee:

- (1) Fourteenth Report on Action Taken by Government on the recommendations contained in the Fifteenth Report of the Estimates Committee (Ninth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Board for Industrial and Financial Reconstruction.
- (2) Fifteenth Report on Action Taken by Government on the recommendations contained in the Fourteenth Report of the Estimates Committee (Ninth Lok Sabha) on the Ministry of Environment and Forests—Forest Research Institute, Dehradun.

7. Matters under Rule 377

- (1) Shri R. Dhanuskodi Athithan raised a matter regarding need to connect Pambai with Tambaradarani and Vaigai rivers, Tamil Nadu to overcome the drinking water problem.
- (2) Smt. Basava Rajeswari raised a matter regarding need to provide funds and accord sanction for construction of bridge across Thungabhadra river.
- (3) Shri Balin Kuli raised a matter regarding need to introduce Boeing Service to Lalabari, Assam.

- (4) Dr. Lal Bahadur Rawal raised regarding need to prepare telephone bills in Hindi.
- (5) Smt. Girija Devi raised a matter regarding need to develop Patna airport to international standard.
- (6) Shri Jitendra Nath Das raised a matter regarding need to provide more LPG connections to applicants in State of West Bengal.
- (7) Prof. Prem Dhupal raised a matter regarding need for central funds to Himachal Pradesh under Desert Development Programme to check growing desert area in Unna district.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.27 P.M.)

8. Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs made a statement regarding bomb explosion in a mosque in Faizabad, Uttar Pradesh.
- (2) The Minister of Defence made a statement on the progress of investigations into the Bofors case.

9. Discussion under Rule 193

Time permissible : 2 Hrs.

Time Taken : 5 Hrs. 38 Mts.

Shri Amal Datta raised a discussion on latest position with respect to Bofors gun deal investigation.

The following members took part in the debate:—

- (1) Shri Pawan Kumar Bansal
- (2) Shri Jaswant Singh
- (3) Shri George Fernandes
- (4) Shri Mani Shankar Aiyar
- (5) Shri Somnath Chatterjee
- (6) Shri K.P. Singh Deo
- (7) Smt. Margaret Alva
- (8) Shri Guman Mal Lodha
- (9) Shri Indrajit Gupta
- (10) Shri P. Chidambaram

(11) Shri Sobhanadrcewara Rao Vadde

(12) Shri K.P. Reddaiah Yadav

(13) Shri Chitta Basu

(14) Shri P.V. Narasimha Rao

Shri Sharad Pawar replied to the discussion.

The discussion was concluded.

8.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd April, 1992)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Thursday, April 2, 1992/Chaitra 13, 1914 (Saka)

No. 98

11 A.M.

1. Starred Questions

Starred Question Nos. 511, 513—517 were orally answered. Replies to Starred Question Nos. 512 and 519—531 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5707—5721, 5723—5744, 5746—5786, 5788—5805 and 5807—5860 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1992-93.
- (2) A copy of the Juvenile Justice (Dadra and Nagar Haveli) Rules, 1988 (Hindi and English versions) published in Notification No. ADM/SWO/JJ/88 in Gazette of Dadra and Nagar Haveli dated the 30th November, 1988 under sub-section (3) of section 62 of the Juvenile Justice Act, 1986.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) on the working of the Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the years 1989 and 1990 under sub-section (4) of section 15A of the said Act.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1992-93.
- (6) A statement (Hindi and English versions) (i) correcting the reply given on the 19th December, 1991 to Unstarred Question No. 4709 by Shri K. Thulasiah Vandayar regarding oil refinery in Tanjore; and (ii) giving reasons for delay in correcting the reply.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 66 of the Indian Veterinary Council Act, 1984:—
- (i) The Veterinary Council of India (Inspectors and Visitors) Regulations, 1991 published in Notification No. G.S.R. 678(E) in Gazette of India dated the 12th November, 1991, together with a corrigendum published in Notification No. G.S.R. 75(E) dated the 3rd February, 1992.
 - (ii) The Veterinary Council of India (General) Regulations, 1991 published in Notification No. G.S.R. 694(E) in Gazette of India dated the 18th November, 1991 together with a corrigendum published in Notification No. G.S.R. 76(E) dated the 3rd February, 1992.
- (8) A copy of the Multi-State Cooperative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeals and Revision) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 313(E) in Gazette of India dated the 9th March, 1992 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1981-82.
 - (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Horticulture Board, Gurgaon, for the year 1990-91.
- (iii) A statement (Hindi and English versions) showing the progress of preparation of Annual Report of the Board for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1991 (No. 4 of 1991)—Union Government (Commercial)—HMT (International) Limited under article 151 (1) of the Constitution.

4. Presentation of Petition

Shri Ram Kapse presented a petition signed by Shri Sudhir Anant Barwe, Thane (Maharashtra) and others regarding Finance Bill, 1992. (*Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2.35 P.M.*)

5. Matters Under Rule 377

- (1) Shri Sudhir Sawant raised a matter regarding need to take steps for improving communication facilities in Rajapur parliamentary constituency.
- (2) Shri Mankuram Sodi raised a matter regarding need for recruiting the residents of Bastar district, Madhya Pradesh in nationalised banks.
- (3) Shri K. Muraleedharan raised a matter regarding need to review the decision for increasing the price of rice and wheat supplied through ration shops in Kerala.
- (4) Shri Swami Sureshanand raised a matter regarding need to set up an electronic telephone exchange at Jalesar, Uttar Pradesh.

- (5) Shri Dwarka Nath Das raised a matter regarding need to protect the interests of labourers of Maguracherra and Shinglacherra tea gardens in Karimganj district, Assam.
- (6) Shri Mumtaz Ansari raised a matter regarding need to set up industries in Kodarma, Bihar.
- (7) Shri Kesri Lal raised a matter regarding need to provide financial assistance to Government of Uttar Pradesh for early completion of development schemes under Dacoit Eradication Programme in ravine areas of Kanpur Dhat.
- (8) Shri Inder Jit raised a matter regarding need to set up a circuit bench of Calcutta High Court at Siliguri, West Bengal.
- (9) Shri Sriballav Panigrahi raised a matter regarding need to provide centre for recruitment to posts of Defence Services at Sambalpur, Orissa.

6. The Budget (General)—1992-93: Demands for Grants

Ministry of Human Resource Development

Time allotted :	6 Hrs.
Time taken :	2 Hrs. 40 Mts
Balance :	3 Hrs. 20 Mts

Discussion on the Demands for Grants No. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on the 31st March, 1992, continued.

The following members took part in the debate:—

- (1) Shri Jagat Vir Singh Drona
 - (2) Shri Mani Shankar Aiyar
 - (3) Shri Mohammad Yunus Salccm
 - (4) Dr. Sudhir Ray
 - (5) Prof. Savithri Lakshmanan
 - (6) Smt. Sumitra Mahajan
 - (7) Shri Aslam Sher Khan
 - (8) Dr. Viswanatham Kanithi
 - (9) Smt. Gecta Mukherjee
- (Speech unfinished)*

The discussion was not concluded.

***7. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement regarding the death of Shri Hemant Shahi, M.L.A., Bihar.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd April, 1992)

C.K. JAIN,
Secretary-General.

*At 4.45 P.M.

MGIP(PLU)MRND—1347LS—2.4.92

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 3, 1992/Chaitra- 14, 1914 (Saka)

No. 99

11 A.M.

1. Starred Questions

Starred Question Nos. 532—538 were orally answered. Replies to Starred Question Nos. 539—551 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5861—5899, 5901—5913, 5915—5919, 5921—5929 and 5931—6096 were laid on the Table.

3. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding President's Rule in Nagaland.

He also laid on the Table a copy each of the following documents (English and Hindi versions).

- (i) Proclamation dated the 2nd April, 1992 issued by the President under article 356 of the Constitution in relation to the State of Nagaland published in Notification No. G.S.R. 400(E) in Gazette of India dated the 2nd April, 1992 under article 356(3) of the Constitution.
- (ii) Order dated the 2nd April, 1992 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 401(E) in Gazette of India dated the 2nd April, 1992.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence (Hindi and English versions).
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies, Ministry of Defence (Hindi and English versions).
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the

Cotton Corporation of India Limited, Bombay, for the year 1990-91.

(ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

) (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay, for the year 1990-91.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1990-91 together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust for the year 1990-91.

(12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Memorandum of Understanding for the year 1991-92 between the Shipping Corporation of India and the Ministry of Surface Transport (Hindi and English versions).

(14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1990-91.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1990-91.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:—
- (i) S.O. 336 published in Gazette of India dated the 1st February, 1992 regarding exemption to the 'Andhra Pradesh State Council for Child Welfare, Hyderabad', under section 10(23C) of the Income Tax Act, 1961 for the period covered by the assessment year 1989-90.
 - (ii) S.O. 337 published in Gazette of India dated the 1st February, 1992 regarding exemption to the 'Defence and Security Relief Fund, Haryana,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
 - (iii) S.O. 338 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Bombay Pan-jrapole, Bombay,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions mentioned in the notification.
 - (iv) S.O. 339 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'All Bengal Women's Union, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions mentioned in the notification.
 - (v) S.O. 340 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'The Gujarat Relief Society, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 and 1992-93 subject to certain conditions mentioned in the notification.
 - (vi) S.O. 341 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Atma Vallabh Samaj, Utkarsh Trust, Bombay,' under section 10(23C)

of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions mentioned in the notification.

- (vii) S.O. 342 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Vcda Rakshana Nidhi Trust, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions mentioned in the notification.
- (viii) S.O. 343 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'West Zone Cultural Centre, Udaipur', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions mentioned in the notification.
- (ix) S.O. 344 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Tata Agricultural and Rural Training Centre for the Blind, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1992-93 subject to certain conditions mentioned in the notification.
- (x) S.O. 345 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Indian National Theatre, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions mentioned in the notification.
- (xi) S.O. 346 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'T.T. Ranganathan Clinical Research Foundation, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xii) S.O. 347 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Sardar

Vallabhbai Patel Memorial Society, Ahmedabad', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92, subject to certain conditions mentioned in the notification.

- (xiii) S.O. 348 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Maharashtra State Women's Council, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions mentioned in the notification.
- (xiv) S.O. 349 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Family Planning Association of India, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1992-93 subject to certain conditions mentioned in the notification.
- (xv) S.O. 350 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'All India Pingalwara Society (Regd.), Amritsar', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xvi) S.O. 351 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Bhagini Samaj, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xvii) S.O. 352 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Krishnamurti Foundation India, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

- (xviii) S.O. 353 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Jhana Prabodhini, Pune', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xix) S.O. 354 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Maharashtra Gandhi Smarak Nidhi, Pune', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xx) S.O. 355 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Shree Nasik Panchavati Panjarapol, Nasik', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxi) S.O. 356 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Jhana Prabodhini Samshodhan Sanstha, Pune', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxii) S.O. 357 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Child Relief and You, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxiii) S.O. 358 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'The Muncherjee Nowrojee Banajee Industrial Home for the Blind, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

- (xxiv) S.O. 359 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'Jayaprakash Institute of Social Change, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxv) S.O. 360 published in Gazette of India dated the 1st February, 1992 regarding exemption to 'The Scvagram Ashram Pratishtan, Wardha' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxvi) The Income-tax (Fifth Amendment) Rules, 1992 published in Notification No. S.O. 194(E) in Gazette of India dated the 9th March, 1992.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 307(E) published in Gazette of India dated the 4th March, 1992 together with an explanatory memorandum making certain amendments in the Notification Nos. 64/79-Cus., dated the 6th March, 1979 and 213/88-Cus., dated the 30th June, 1988.
 - (ii) G.S.R. 309(E) published in Gazette of India dated the 5th March, 1992 together with an explanatory memorandum making certain amendments to Notification No. 159/90-Cus., dated the 30th March, 1990.
 - (iii) G.S.R. 316(E) published in Gazette of India dated the 9th March, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 203/90-Cus., dated the 21st June, 1990.
 - (iv) G.S.R. 321(E) published in Gazette of India dated the 10th March, 1992 together with an explanatory memorandum seeking to prescribe basic customs duty at the rate of 65 percent on dead burnt magnesite conforming to certain specifications.

- (v) G.S.R. 326(E) published in Gazette of India dated the 11th March, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 122/92-Cus., dated the 1st March, 1992.
 - (vi) G.S.R. 136(E) to G.S.R. 250(E) published in Gazette of India dated the 1st March, 1992 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to the Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1992.
 - (vii) S.O. 156(E) published in Gazette of India dated the 26th February, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
 - (viii) S.O. 188(E) published in Gazette of India dated the 6th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
 - (ix) S.O. 189(E) published in Gazette of India dated the 6th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 251(E) to G.S.R. 304(E) published in Gazette of India dated the 1st March, 1992 together with an explanatory memorandum regarding Central Excise duty changes and exemption in the context of Budget Proposals pertaining to Indirect Taxes announced by

the Finance Minister in the Lok Sabha on the 29th February, 1992.

- (ii) **The Central Excise (Second Amendment) Rules, 1992** published in Notification No.G.S.R. 106(E) in Gazette of India dated the 18th February, 1992.
 - (iii) **G.S.R. 319(E)** published in Gazette of India dated the 10th March, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 202/88-CE, dated the 20th May, 1988.
 - (iv) **G.S.R. 320(E)** published in Gazette of India dated the 10th March, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 223/88-CE, dated the 23rd June, 1988.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1990-91.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

5. Assent to Bills

Secretary-General laid on the Table following nine bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) **The Representation of the People (Amendment) Bill, 1992**
- (2) **The Appropriation (Railways) Bill, 1992**
- (3) **The Appropriation (Railways) No. 2 Bill, 1992**
- (4) **The Appropriation Bill, 1992**
- (5) **The Appropriation (Vote on Account) Bill, 1992**
- (6) **The Manipur Appropriation Bill, 1992**
- (7) **The Manipur Appropriation (Vote on Account) Bill, 1992**

- (8) **The Jammu and Kashmir Appropriation Bill, 1992**
- (9) **The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1992**

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 1st April, 1992, Rajya Sabha agreed without any amendment to the Securities and Exchange Board of India Bill, 1992, passed by Lok Sabha on the 30th March, 1992.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Cess and Other Taxes on Minerals (Validation) Bill, 1992, passed by Lok Sabha on the 31st March, 1992.

7. Report of Public Accounts Committee

SHRI ATAL BIHARI VAJPAYEE presented the Fourteenth Report (Hindi and English versions) of the Public Accounts Committee on Blocking of Funds-Idle Equipment.

8. Motion Regarding Joint Committee

SHRI K.P. SINGH DEO moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee on the Constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new part IXA and addition of Twelfth Schedule*) in the vacancy caused by the retirement of Shrimati Bijoya Chakravarty from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

9. Government Bill—Introduced

The Foreign Trade (Development and Regulation) Bill, 1992.

10. Matters under Rule 377

(1) Shri P.P. Kaliaperumal raised a matter regarding need to check environmental pollution caused by effluents discharged by the factories at Chidambaram Taluk and Nellikuppam, Tamil Nadu.

(2) Shri Ram Prasad Singh raised a matter regarding need for early construction of an over-bridge at Pali Gumari Crossing, Bihar.

(3) Shri Moreshwar save raised a matter regarding need to set up an electronic telephone exchange at Aurangabad, Maharashtra.

(4) Shri Chandresh Patel raised a matter regarding need to provide central funds to the State Government of Gujarat for providing relief to the drought victims.

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.50 P.M.)

11. The Budget (General)—1992-93: Demands for Grants Ministry of Human Resource Development

Time allotted : 6 Hrs.

Time Taken : 3 Hrs. 34 Mts.

Balance : 2 Hrs. 26 Mts.

Discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on the 31st March, 1992, continued.

The following members took part in the debate:—

(1) Smt. Geeta Mukherjee

(2) Kum. Mamata Banerjee

The discussion was not concluded.

12. Motion regarding Eighth Report of the Committee on Private Members' Bills and Resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1992.”

The motion was adopted.

13. Private Members' Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Rupchand Pal on the 6th March, 1992, continued:—

“This House calls upon the Government to categorically reject all proposals received by Government pertaining to Trade Related Intellectual Property Rights (TRIPS), Trade Related Investment Measures (TRIMS) and General Agreement on Trade in Services (GATS) which will infringe the Patent Laws and the economic sovereignty of our country.”

The following members took part in the debate:—

- (1) Shri Santosh Kumar Gangwar
- (2) Prof. Susanta Chakraborty
- (3) Shri A. Charles
- (4) Shri Nitish Kumar
- (5) Shri Pius Tirkey
- (6) Shri Sriballav Panigrahi
- (7) Shri Gopinath Gajapathi
- (8) Shri Sobhanadreeswara Rao Vadde
- (9) Shri Chitta Basu
- (10) Shri Ramashray Prasad Singh
- (11) Shri Hannan Mollah
- (12) Shri P. Chidambaram

Shri Rupchand Pal commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

The House was adjourned for want of quorum.

5.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th April, 1992)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Monday, April 6, 1992, Chaitra 17, 1914 (Saka)

No. 100

11. A.M.

1. **Obituary Reference**

The Speaker made a reference to the passing away of Shri Zulfiqar Ali Khan, a Member of Fourth, Fifth, Seventh, Eighth and Ninth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. **Starred Questions**

Starred Question Nos. 552—554, 556, 558, 560 and 561 were orally answered. Replies to Starred Question Nos. 555, 557 and 562—571 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Question Nos. 6097—6124, 6126—6142 and 6144—6329 were laid on the Table.

4. **Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the National Projects Construction Corporation Limited and the Ministry of Water Resources (Hindi and English versions).

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1990-91.
 - (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Pawan Hans Limited for the year 1988-89.
 - (ii) Annual Report of the Pawan Hans Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Vayudoot Limited for the years 1988-89 to 1990-91 within the stipulated period of nine months after the close of the Accounting years.
- *(7) A copy each of the two Reports (Hindi and English versions) of the Governor of Nagaland dated the 27th March, 1992.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd April, 1992, Rajya Sabha agreed without any

*At 1.40 P.M. The Proclamation and order issued by the President in relation to the State of Nagaland were laid on the 3rd April, 1992.

amendment to the Indian Red Cross Society (Amendment) Bill, 1992, passed by Lok Sabha on the 18th March, 1992.

6. Report of Estimates Committee

SHRI MANORANJAN BHAKTA presented the Thirteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) — Central Bureau of Investigation and Minutes of the sittings of the Committee relating thereto.

7. Report of Public Accounts Committee

SHRI ATAL BIHARI VAJPAYEE presented the Fifteenth Report (Hindi and English versions) of the Public Accounts Committee on Trunk Automatic Exchanges at Calcutta.

8. Matters Under Rule 377

- (1) Shri Bhawani Lal Verma raised a matter regarding need for completion of Minimata Hasdev Bango multi-purpose project in Bilaspur district, Madhya Pradesh.
- (2) Smt. Suryakanta Patil raised a matter regarding need to provide concessions to newly set up sugar factories in Maharashtra.
- (3) Shri Ramakrishna Kusmana raised a matter regarding need to ensure remunerative prices and sufficient orders to Hindustan Shipyard Ltd., Visakhapatnam for its products.
- (4) Shri Arvind Tulsiram Kamble raised a matter regarding need to take steps for early conversion of Latur-Miraj narrow gauge railway line into broad gauge.
- (5) Shri Chetan Chauhan raised a matter regarding need to restart suspended trains to Hardwar, Uttar Pradesh.
- (6) Dr. S.P. Yadav raised a matter regarding need for early sanction of cooking gas agencies in different towns of Sambhal parliamentary constituency.
- (7) Shri Swami Sureshanand raised a matter regarding need to extend railway line between Tundla and Etah to Farrukhabad/Bareilly/Aligarh.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.36 P.M.)

9. Statements by Ministers

(1) The Minister of State in the Ministry of Railways made a statement regarding the accident involving Train No. 423 Bitragunta—Vijayawada Passenger train and a goods train on the Gudur-Vijayawada broad-gauge section of South Central Railway on 5 April, 1992.

*(2) The Minister of State in the Ministry of Finance made a statement regarding the decision of the Government to release Additional Instalments of (i) Dearness Allowance to the Central Government Employees, and (ii) Dearness Relief to Central Government Pensioners.

10. The budget (General)—1992-93: demands for grants

Ministry of Human Resource Development

Time allotted: 6 Hrs.

Time taken: 8 Hrs. 20 Mts.

Discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on the 31st March, 1992, continued.

The following members took part in the debate:—

- (1) Dr. K.D. Jeswani
- (2) Shri Ramesh Chennithala
- (3) Dr. (Smt.) K.S. Soundaram
- (4) Shri Nawal Kishor Rai
- (5) Dr. Kartikeswar Patra
- (6) Shri Sobhanadreeswara Rao Vadde
- (7) Prof. Malini Bhattacharya
- (8) Shri Harish Narayan Prabhu Zentye
- (9) Shri Chetan Chauhan
- (10) Shri Amar Roypradhan
- (11) Shri Mohan Singh
- (12) Shri Anand Ahirwar
- (13) Shri Sanat Kumar Mandal
- (14) Shri K.P. Reddaiah Yadav
- (15) Shri Y. Yaima Singh
- (16) Prof. Rasa Singh Rawat

- (17) Shri Sudhir Giri
- (18) Shri P.C. Thomas
- (19) Shri Ram Prasad Singh

Shri Arjun Singh replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 47 to 50 (both Revenue Account and Capital Account) for which the Ministry of Human Resource Development is responsible for the amounts shown under column 6 of the Printed List of Demands for Grants—Budget (General) for 1992-93 were voted in full.

7.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th April, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, April 7, 1992/Chaitra 18, 1914 (Saka)

No. 101

11 A.M.

1. Starred Questions

Starred Question Nos. 572—575, 577, 579 and 580 were orally answered. Replies to Starred Question Nos. 576, 578 and 581—591 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6330—6344, 6346—6372, 6374—6403, 6405—6453 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Asiatic Society, Calcutta, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for

the year 1989-90 along with Audited Accounts, under section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Sixteenth Report on action taken on 140th Report (Eighth Lok Sabha) on Wheel and Axle Plant, Yelahanka.
- (2) Seventeenth Report on action taken on 141st Report (Eighth Lok Sabha) on Interest Tax Assessment.
- (3) Eighteenth Report on action taken on 161st Report (Eighth Lok Sabha) on Sales Tax.

5. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Fourteenth Report of the Business Advisory Committee.

6. Matters Under Rule 377

- (1) Shri K. Thulasiah Vandayar raised a matter regarding need to set up a sugar factory at Orthand in Tanjore district of Tamil Nadu.

(2) Shri V.S. Vijayaraghavan raised a matter regarding need for immediate central intervention to ensure supply of adequate water to Palakkad (Kerala) under Parambikulam-Aliyar project.

(3) Kumari Vimla Verma raised a matter regarding need to provide financial assistance to the Government of Madhya Pradesh for early completion of its Irrigation projects.

(4) Shri Rajendra Agnihotri raised a matter regarding need to supply adequate quantity of soft coke to Uttar Pradesh.

(5) Shri Santosh Kumar Gangwar raised a matter regarding need to provide more facilities at Barcilly junction, Uttar Pradesh.

(6) Shri Upendra Nath Verma raised a matter regarding need for early completion of Lilajan Hydro Project in Bihar.

(7) Shri T.P.J. Anjalose raised a matter regarding need for early completion of Alleppey-Kayamkulam railway line.

(8) Shri Tej Narayan Singh raised a matter regarding need to provide more funds to Bihar Government for modernisation of Sonc Canal.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.17 P.M.)

***7. Statement by Minister**

The Minister of State for Food made a statement on grant of bonus to farmers over and above minimum support price of wheat.

8. The Budget (General) — 1992-93: Demands for Grants

(1) Ministry of Rural Development	
(2) Minister of Food	Time allotted : 10 hrs.
(3) Ministry of Agriculture	Time taken : 3 hrs 38 mts.
(4) Ministry of Civil Supplies and Public Distribution	Balance : 6 hrs. 22 mts.

Combined discussion on the following items of business commenced:—

- (i) Demand for Grant No. 69 under the control of the Ministry of Rural Development.

49 cut motions (Nos. 3 to 9, 38 to 43, 54, 58 to 68, 88 to 91, 116 to 117, 156 to 158 and 161 to 175) were moved.

(ii) Demand for Grant No. 38 under the control of the Ministry of Food.

10 cut motions (Nos. 1, 3, 4, 14 to 20) were moved.

(iii) Demands for Grants No. 1 to 4 under the control of the Ministry of Agriculture.

101 cut motions (Nos. 1 to 6, 12 to 16, 29, 30, 33 to 37, 54, 55, 64, 68, 72 to 95, 102 to 110, 119, 122, 158, 159, 173 to 177, 182, 195 to 208, 211, 212, and 215 to 234) were moved.

(iv) Demand for Grant No. 9 under the control of the Ministry of Civil Supplies and Public Distribution.

25 cut motions (Nos. 2, 4, 12 to 18, 28 to 31, 64, 65, 75 to 83 and 87) were moved.

The following members took part in the combined debate:—

- (1) Shri Rudrasen Choudhary
- (2) Shri K.V. Thangka Balu
- (3) Shri Nitish Kumar
- (4) Shri Raghunandan Lal Bhatia
- (5) Shri Zainal Abedin
- (6) Shri Bhupinder Singh Hooda
- (7) Prof. K. Venkatagiri Gowda
- (8) Shri Ramashray Prasad Singh
- (9) Shri S.B. Sidnal
- (10) Shri B.N. Reddy

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th April, 1992)

C.K. JAIN,
Secretary-General.

CORRIGENDUM

In Bulletin Part I dated 6.4.1992—

Page 3, item 8(3), line 1—

for 'Shri Ramakrishna Kusmana'

read 'Shri Rama Krishna Konathala'

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 8, 1992/Chaitra 19, 1914 (Saka)

No. 102

11 A.M.

1. Starred Questions

Starred Question Nos. 592—595 and 598—600 were orally answered. Starred Question No. 596 postponed to 22-4-92. Replies to Starred Question Nos. 597, 601—606, 608—612 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6454—6456, 6458, 6459, 6461—6488, 6490—6498, 6500—6515, 6518—6539, 6541—6581, 6583—6602, 6604—6686 were laid on the Table.

A statement by the Minister of State of Urban Development correcting the reply given on 4 March, 1992 to Unstarred Question No. 1259 regarding allotment of land to cooperative Housing Societies was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for the year 1992-93.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1990-91.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1990-91 together with Audit Report thereon.

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1990-91.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1990-91.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
 - (i) The Punjab Agricultural Produce Markets (Amendment) Act, 1991 (President Act No. 2 of 1991) published in Gazette of India dated the 14th May, 1991.
 - (ii) The Punjab Agricultural Produce Markets (Second Amendment) Act, 1991 (President Act No. 7 of 1991) published in Gazette of India dated the 15th November, 1991.

4. Report of the Committee on Private members' Bills and Resolutions

SHRI P.P. KALIAPERUMAL presented the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Motion regarding Fourteenth Report of Business Advisory Committee

SHRI P.R. KUMARAMANGALAM moved the following motion:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 7th April, 1992."

The motions was adopted.

6. Matters under Rule 377

(1) Shri R. Dhanushkodi Athithan raised a matter regarding need for simultaneous construction of broad gauge line between Salem via Namakkal-Rasipuram and Madurai-Maniachi.

(2) Shri Vijay N. Patil raised a matter regarding need to provide more facilities for export of bananas.

(3) Shri K. Pradhani raised a matter regarding need for repairing 'U' turn on hill slopes near Sunki on National Highway 43.

(4) Shri K. Muralidharan raised a matter regarding need to instal high power transmitter at Calicut Doordarshan Centre.

(5) Shri Madan Lal Khurana raised a matter regarding need to constitute regional councils for Laddakh and Jammu regions.

(6) Shri Kashiram Rana raised a matter regarding need to provide more ships to Andaman & Nicobar Islands.

(7) Shri Ankushrao Raosahcb. Top raised a matter regarding need to run a super fast train from Aurangabad to Bombay.

(8) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to reduce the excise duty on cotton yarn to pre-Budget level.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.27 P.M.)

*7. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding revocation of President's Rule in Manipur.

The Minister also laid on the Table a copy of the Proclamation (Hindi and English versions) dated the 8th April, 1992 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 7th January, 1992 in relation to the State of Manipur, published in Notification No. G.S.R. 414(E) in the Gazette of India dated the 8th April, 1992 under article 356 (3) of the Constitution.

8. The Budget (General) — 1992-93: Demands for Grants

(1) Ministry of Rural Development	}	Time allotted: 10 Hrs. Time taken: 9 Hrs. 07 Mts. Balance: 53 Mts.
(2) Ministry of Food		
(3) Ministry of Agriculture		
(4) Ministry of Civil Supplies and Public Distribution		

Combined discussion on the following items of business continued :—

- (i) Demands for Grant No. 69 under the control of the Ministry of Rural Development and cut motion thereto moved on the 7th April, 1992.
- (ii) Demands for Grant No. 38 under the control of the Ministry of Food and cut motions thereto moved on the 7th April, 1992.
- (iii) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 7th April, 1992.
- (iv) Demands for Grant No. 9 under the control of the Ministry of Civil Supplies and Public Distribution and cut motions thereto moved on the 7th April, 1992.

The following members took part in the combined debate :—

- (1) Shri R. Jeevarathinam
- (2) Shri H.D. Devegowda
- (3) Shri Virender Singh
- (4) Shri K. Pradhani
- (5) Shri Brishin Patel
- (6) Shri G.M.C. Balayogi
- (7) Shri Anantrao Deshmukh
- (8) Shri Ramchandra Marotrao Ghangare

- (9) Shri Pandurang Pundlik Fundkar
- (10) Shri G. Venkat Swamy
- (11) Shri S.S.R. Rajindra Kumar
- (12) Shri Ankushrao Raosaheb Tope
- (13) Shri Manjay Lal
- (14) Shri Sarat Chandra Pattanayak
- (15) Dr. Ramesh Chand Tomar
- (16) Shri K.D. Sultanpuri
- (17) Shri Bhupathiraju Vijaya Kumar Raju
- (18) Shri Palas Barman
- (19) Shri Narain Singh Chaudhri
- (20) Shri Rampal Singh
- (21) Shri Birsingh Mahato (*Speech unfinished*)

The discussion was not concluded.

8 P.M.

(*Lok Sabha adjourned till 11 A.M. on Thursday, the 9th April, 1992*)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 9, 1992/Chaitra 20, 1914 (Saka)

No. 103

11 A.M.

1. Starred Questions

Starred Question Nos. 613—617 were orally answered. Replies to Starred Question Nos. 618—627 and 629—632 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6687—6692, 6694—6721, 6723—6740, 6742, 6744—6769, 6771—6780, 6782—6793 and 6795—6823 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1988-89.
- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1989-90.
 - (c) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) A copy of the Indo-Tibetan Border Police, Commandant (Senior Veterinary Surgeon) Recruitment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 88 in Gazette of India dated the 29th February, 1992 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1990-91 together with Audit Report thereon.
 - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1990-91 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1990-91.

- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1984-85.
 - (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Account (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1990-91.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Report of the Joint Committee on Offices of Profit

SHRI CHIRANJI LAL SHARMA presented the Second Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

5. Report of the Committee on Petitions

SHRI P.G. NARAYANAN presented the Second Report (Hindi and English versions) of the Committee on Petitions.

6. Matters Under Rule 377

(1) Shri Vilas Muttemwar raised a matter regarding need to mine coal from coalfields of Chimur area, Maharashtra.

(2) Shri Mankuram Sodi raised a matter regarding need to connect Jagdalpur by Dalli Rajhara Railway line, Madhya Pradesh.

(3) Shri Ram Kapse raised a matter regarding need to clear the proposal of Maharashtra Government for mobilising resources through open market borrowings for funding Mankhurd-Belapur Railway Project, Bombay.

(4) Shri Ram Badan raised a matter regarding need to recognise 'Rajbhar' Caste of Uttar Pradesh and Bihar as Scheduled Caste.

(5) Shri G.M.C. Balayogi raised a matter regarding need to recognise 'fishermen' and 'washermen' of Andhra Pradesh as Scheduled Tribes.

(6) Shri K.P. Singh Deo raised a matter regarding need to develop Dhenkanal-Kamakayanbar, Kamakayanagar-Kaliahata via Kankadahad, Kawahata-Nudurpuda and Nudurpuda-Narayanpur road into a National Highway.

(7) Shri Chandresh Patel raised a matter regarding need to make early payment of dues to the farmers of Gujarat under Crop Insurance Scheme.

(8) Shri Sudhir Sawant raised a matter regarding need to take steps for protecting the interests of fishermen of Rajapur, Maharashtra.

(9) Shri Probin Deka raised a matter regarding need for construction of a food bridge along the railway bridge over the river Dhansiri, Assam.

(10) Shri Girdhari Lal Bhargava raised a matter regarding need to clear the proposals of Rajasthan Government for development of tourism.

(Lok Sabha adjourned at 1.10 P.M. and reassembled at 2.16 P.M.)

7. The Budget (General)—1992-93: Demands for Grants

(1) Ministry of Rural Development	}	Time allotted: 10 Hrs. Time Taken: 14 Hrs. 02 Mts.
(2) Ministry of Food		
(3) Ministry of Agriculture		
(4) Ministry of Civil Supplies and Public Distribution		

Combined discussion on the following items of business continued:—

- (i) Demand for Grant No. 69 under the control of the Ministry of Rural Development and cut motions thereto moved on the 7th April, 1992.

- (ii) Demand for Grant No. 38 under the control of the Ministry of Food and cut motions thereto moved on the 7th April, 1992.
- (iii) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 7th April, 1992.
- (iv) Demand for Grant No. 9 under the control of the Ministry of Civil Supplies and Public Distribution and cut motions thereto moved on the 7th April, 1992.

The following members took part in the combined debate:—

- (1) Shri Birsingh Mahato
- (2) Shri K.C. Lenka
- (3) Shri Chandresh Patel Kordia
- (4) Shri Suriya Narain Yadav
- (5) Shri Venkateswarlu Ummareddy
- (6) Shri Tarun Gogoi (*by way of reply to the debate on the Demand for Grant of the Ministry of Food*)
- (7) Shri Uttambhai Harjibhai Patel
- (8) Shri E. Ahamed
- (9) Shri Sunil Dutt
- (10) Smt. Dil Kumari Bhandari
- (11) Shri Amal Datta
- (12) Shri C.K. Kuppuswamy
- (13) Shri Hari Kewal Prasad
- (14) Shri Datta Raghobaji Meghe
- (15) Shri Ram Nagina Mishra
- (16) Kum. Frida Topno

Shri Balram Jakhar replied to the debate on the Demands for Grants of the Ministry of Agriculture.

The discussion was not concluded.

7.12 P.M.

Lok Sabha adjourned till 11 A.M. on Friday, the 10th April, 1992)

C.K. JAIN,
Secretary-General.

CORRIGENDA

In Bulletin-Part I dated 8 April, 1992—

(i) Page 4, item 8(7)—

for 'Shri Anantrao Deshmukh'

read 'Prof. Ashokrao Anandrao Deshmukh'

(ii) Page 5, item 8(10)—

against 'Shri G. Venkat Swamy'

insert '(by way of reply to the debate on the Demand for Grant of the Ministry of Rural Development)'

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 10, 1992/Chaitra 21, 1914 (Saka)

No. 104

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri S.S. Ramaswamy Padayachi, a Member of Seventh and Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 633—636, 638 and 639 were orally answered. Replies to Starred Question Nos. 637, 640—652 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 6824—6886, 6888—6928, 6930—6936, 6938, 6939 and 6941—6997 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1989-90.

- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited. Calcutta, for the year 1990-91.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust for the year 1990-91.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of Five Rupees, Two Rupees and One Rupee containing Copper 75 per cent and Nickel 25 per cent) coined on the occasion of "India Tourism Year 1991", Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 716(E) in Gazette of India dated the 23rd October, 1991 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (7) A copy each of the following Report (Hindi and English versions):—
- (i) Report of the Ellaquai Dehati Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.

- (ii) Report of the Hazaribag Kshetriya Gramin Bank, Nawabganj, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (iii) Report of the Shivalik Kshetriya Gramin Bank, Hoshiarpur, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (iv) Report of the Marathwada Gramin Bank, Nanded, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (v) Report of the Mizoram Rural Bank, Aizawl, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (vi) Report of the Pandyan Grama Bank, Sattur, for the year 1990-91 together with Accounts and Auditor's Report thereon.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 1992-93.

5. Assent to Bill

Secretary-General laid on the Table the Cess and Other Taxes on Minerals (Validation) Bill, 1992, passed by the Houses of Parliament during the current session and assented to by the President.

6. Report of Estimates Committee

SHRI MANORANJAN BHAKTA presented the Sixteenth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Thirteenth Report of Estimates Committee (Ninth Lok Sabha) on the Ministry of Information and Broadcasting—Film and Television Institute of India.

7. Reports of the Committee on the Welfare of Scheduled Castes & Scheduled Tribes

SHRI K. PRADHANI presented the Fifth and Sixth Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the (i) Ministry of Chemicals and Fertilisers (Deptt. of Fertilisers)—Reservations for and Employment of Scheduled Castes and Scheduled Tribes in

Paradeep Phosphates and (ii) Ministry of Finance (Banking Division)— Reservations for and Employment of Scheduled Castes and Scheduled Tribes in Punjab National Bank and Credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes and Minutes of the Sittings of the Committee relating thereto.

8. Matters under Rule 377

- (1) Prof. K.V. Thomas raised a matter regarding need to take steps for controlling 'Bee Epidemic' in Southern States.
- (2) Shri Annayagari Sai Pratap raised a matter regarding need to replace manual telephone exchange by an electronic exchange in Rajampet, Andhra Pradesh.
- (3) Shri Birbal raised a matter regarding need to provide more railway facilities at Ganganagar Junction, Rajasthan.
- (4) Prof. Rasa Singh Rawat raised a matter regarding need to take over Krishna Mill at Vyawar Nagar in Ajmer district, Rajasthan by NTC.
- (5) Shri Nawal Kishore Rai raised a matter regarding need for early construction of a lateral road in Sitamarhi district, Bihar.
- (6) Shri Rupchand Murmu raised a matter regarding need to provide STD facility at Jhargram Telephone exchange in Midnapore district, West Bengal.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.17 P.M.)

9. The Budget (General)—1992-93: Demands for Grants

(1) Ministry of Rural Development	}	Time allotted: 10 Hrs. Time taken: 15 Hrs. 14 Mts.
(2) Ministry of Food		
(3) Ministry of Agriculture		
(4) Ministry of Civil Supplies and Public Distribution		

Combined discussion on the following items of business continued:—

- (i) Demand for Grant No. 69 under the control of the Ministry of Rural Development and cut motions thereto moved on the 7th April, 1992.
- (ii) Demand for Grant No. 38 under the control of the Ministry of Food and cut motions thereto moved on the 7th April, 1992.
- (iii) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 7th April, 1992.

- (iv) Demand for Grant No. 9 under the control of the Ministry of Civil Supplies and Public Distribution and cut motions thereto moved on the 7th April, 1992.

The following members took part in the combined debate:—

- (1) Shri Birbal
- (2) Shri A. Asokraj
- (3) Shri P.P. Kaliapurumal
- (4) Shri Syed Masudal Hossain
- (5) Shri Harish Narayan Prabhu Zentye
- (6) Shri Subrata Mukherjee

Shri Kamal-Uddin Ahmed replied to the debate on the Demands for Grants of the Ministry of Civil Supplies and Public Distribution.

The discussion on the Demands for Grants was concluded.

- (i) All the cut motions moved to the Demand for Grant of the Ministry of Rural Development were negatived.

The Demand for Grant No. 69 (both Revenue Account and Capital Account) for which the Ministry of Rural Development is responsible for the amounts shown under column 6 of the Printed List of Demands for Grants—Budget (General) for 1992-93 was voted in full.

- (ii) All the cut motions moved to the Demand for Grant of the Ministry of Food were negatived.

The Demand for Grant No. 38 (both Revenue Account and Capital Account) for which the Ministry of Food is responsible for the amounts shown under column 6 of the Printed List of Demands for Grants—Budget (General) for 1992-93 was voted in full.

- (iii) All the cut motions moved to the Demands for Grants of the Ministry of Agriculture were negatived.

The Demands for Grants Nos. 1 to 4 (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 6 of the Printed List of Demands for Grants—Budget (General) for 1992-93 were voted in full.

- (iv) All the cut motions moved to the Demand for Grant of the Ministry of Civil Supplies and Public Distribution were negatived.

The Demand for Grant No. 9 (both Revenue Account and Capital Account) for which the Ministry of Civil Supplies and Public Distribution is responsible for the amounts shown under column 6 of the Printed List of Demands for Grants—Budget (General) for 1992-93 was voted in full.

10. Motion Regarding Ninth Report of Private Members' Bills and Resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th April, 1992.”

The motion was adopted.

11. Private Members' Bills—Introduced

- (1) The National Population Policy Bill, 1992 by Shrimati Pratibha Devisingh Patil.
- (2) The Representation of the People (Amendment) Bill, 1992 (*Amendment of section 7*), by Shrimati Dil Kumari Bhandari.
- (3) The Judges (Inquiry) Amendment Bill, 1992 (*Amendment of section 3*), by Shri Somnath Chatterjee.
- (4) The Motor Vehicles (Amendment) Bill, 1992 & (Amendment) Bill, 1992 (*Amendment of section 166*), by Shri P.C. Thomas.

12. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1991 (*Insertion of new Part XIA*) by Shri Chitta Basu.

Further discussion on the motion for consideration of the Bill moved on the 13th March, 1992, continued.

The following members took part in the debate:—

- (1) Shri Nitish Kumar
- (2) Shri Manoranjan Bhakta
- (3) Shri Deo Dayal Joshi
- (4) Shri Syed Shahabuddin
- (5) Shri Gopi Nath Gajapathi
- (6) Shri Santosh Kumar Gangwar
- (7) Prof. (Dr.) Sripal Singh Yadav

- (8) Shri K.D. Sultanpuri
- (9) Shri Inder Jit
- (10) Shri H.R. Bhardwaj

Shri Chitta Basu replied to the debate.

The Bill was withdrawn by leave of the House.

13. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*), by Shrimati Dil Kumari Bhandari.

The motion for consideration of the Bill was moved by Shrimati Dil Kumari Bhandari.

Shri Lal Krishna Advani took part in the debate. His speech was not concluded.

The discussion was not concluded.

6-02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th April, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, April 20, 1992/Chaitra 31, 1914 (Saka)

No. 105

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kalluri Chandramouli, a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 653, 654, 658, 660, 665 and 666 were orally answered. Replies to Starred Question Nos. 655—657, 659, 661—664 and 667—673 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 6998—7232 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1992-93.
- (4) A copy of the Defence Services Estimates for the year 1992-93 (Hindi and English versions).
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1992-93.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1992-93.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1987-88 along with Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
 (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- * (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) Notification No. 160/92-Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of customs duty of 25 per cent *ad valorem* or 15 per cent *ad valorem* on capital goods imported under the Export Promotion Capital Goods Scheme, subject to specified conditions.
 - (ii) Notification No. 161/92-Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory Memorandum seeking to prescribe a concessional rate of customs duty on components imported for the manufacture

of capital goods to be supplied to manufacturer-exporters under the Export Promotion Capital Goods Scheme, subject to special conditions.

- (iii) Notification No. 162/92-Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory memorandum seeking to fully exempt capital goods and components imported under the Export Promotion Capital Goods Scheme from auxiliary duty of customs.

5. Matters under Rule 377

(1) Shri Pawan Kumar Bansal raised a matter regarding need to start direct trains from Chandigarh to Haridwar, Lucknow and Patna.

(2) Shri Rameshwar Patidar raised a matter regarding need to lay broad gauge railway line connecting Manmad (Maharashtra)—Indore via Sindhwa.

(3) Shri Santosh Kumar Gangwar raised a matter regarding need for early construction of a bye-pass at Barcilly, Uttar Pradesh on National Highway No. 24.

(4) Shri Bijoy Krishna Handique raised a matter regarding need for expeditious completion of Integrated Guided Missiles Programme.

(5) Shri Mohan Singh raised a matter regarding need to review the decision for withdrawal of Monetary support to National Textile Corporation's Units and British India Corporation's Units in Kanpur.

(6) Shri M. Ramanna Rai raised a matter regarding need to expedite functioning of Naval Academy at Ezimala, Kerala.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.51 P.M.)

6. The Budget (General)—1992-93: Demand for Grant

Ministry of External Affairs

Time allotted: 6 Hrs.

Time taken : 3 Hrs. 05 Mts.

Balance : 2 Hrs. 55 Mts.

Discussion on the Demand for Grant No. 24 under the control of the Ministry of External Affairs, commenced.

Thirty-one cut motions (Nos. 1 to 3, 14 to 22, 30 to 37 and 46 to 56) were moved.

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Syed Shahabuddin
- (3) Shri Raghunandan Lal Bhatia
- (4) Shri Sudarsan Ray Chaudhuri
- (5) Shri Shri Bijoy Krishna Handique
- (6) Prof. Prem Dhumal
- (7) Shri Mani Shankar Aiyar
- (8) Shri Indrajit Gupta

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st April, 1992)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Tuesday, April 21, 1992/Vaisakha 1, 1914 (Saka)

No. 106

11 A.M.

1. Starred Questions

Starred Question Nos. 675—680 and 682 were orally answered. Replies to Starred Question Nos. 674, 683, 684 and 686—693 were laid on the Table.

2. Unstarred Questions

- (i) Replies to Unstarred Question Nos. 7233—7364 were laid on the Table.
- (ii) A statement by the Minister of State of Health and Family Welfare correcting the reply given on 31 March, 1992 to Unstarred Question No. 5391 regarding Recruitment of SC/ST Employees in Health Ministry was laid on the Table.
- (iii) A statement by the Minister of State of Human Resource Development correcting the reply given on 24 March, 1992 to Unstarred Question No. 4331 regarding Land for Lalit Kala Akademi was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1992-93.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1992-93.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Latex Limited, Trivandrum, for the year 1990-91.

(ii) Annual Report of the Hindustan Latex Limited, Trivandrum, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India for the year 1990-91.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. Pradhani presented the Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in their Sixth Report (9th Lok Sabha) on the Ministry of Civil Aviation—Reservations for and Employment of Scheduled Castes and Scheduled Tribes in Indian Airlines.

5. Report of the Committee on Government Assurances

Dr. Laxminarain Pandey presented the Third Report (Hindi and English versions) of the Committee on Government Assurances.

6. Matters under Rule 377

(1) Shri R. Dhanushkodi Athithan raised a matter regarding need to raise the import duty on PVC to the level of other Polymers commodities to pre-budget level.

(2) Shri K.V. Thangka Balu raised a matter regarding need to chalk out a short term 'Taj Mahal Renewal Project' under a coordinated authority.

(3) Shri A. Charles raised a matter regarding need to set up coach repairing workshop at Ncmom Railway Station near Trivandrum.

(4) Shri Bhagwan Shankar Rawat raised a matter regarding need to issue letter of intent to Uttar Pradesh for laying the pipeline for supply of natural gas through HBJ pipeline.

(5) Prof. Prem Dhumal raised a matter regarding need to set up low power T.V. transmitters in some towns of Himachal Pradesh.

(6) Smt. Girija Devi raised a matter regarding need to set up gas based power plants in Bihar.

(7) Shri Ramashray Prasad Singh raised a matter regarding need to send a central team to review the working of Self Employment Scheme in Jchanabad Parliamentary Constituency, Bihar.

(8) Shri Arvind Tulsiram Kamble raised a matter regarding need to increase the amount of freedom fighters' pension.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.30 P.M.)

7. The Budget (General)—1992-93: Demand for Grant

Ministry of External Affairs

Time allotted ::	6 Hrs.
Time taken :	3 Hrs. 28 Mts.
Balance :	2 Hrs. 32 Mts.

Discussion on the Demand for Grant No. 24 under the control of the Ministry of External Affairs and cut motions thereto moved on the 20th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri Sudhir Sawant
- (2) Shri P.G. Narayanan (*Speech unfinished*)

The discussion was not concluded.

8. Statutory Resolution—Under Consideration

Time available	3 Hrs.
Time taken	2 Hrs. 59 Mts.
Balance	01 Mts.

Shri S.B. Chavan moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 2nd April, 1992 under article 356 of the Constitution in relation to the State of Nagaland.”

The following members took part in the debate:—

- (1) Shri Lal Krishna Advani
- (2) Shri Sharad Dighe
- (3) Shri George Fernandes
- (4) Shri Abraham Charles
- (5) Shri Basudeb Acharia (*Speech unfinished*)

The discussion was not concluded.

6.01 P.M.

(*Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd April, 1992*)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 22, 1992/Vaisakha 2, 1914 (Saka)

No. 107

11 A.M.

1. Questions

As several members moved for the suspension of the Question Hour so that they could discuss some aspects of the Bofors issue as reported in a newspaper of the day, the Starred Questions could not be called for oral answer. Starred Questions Nos. 694—703, 705—707, and 709—715 put down in the Order Paper for the day were therefore, treated as Unstarred and their answers together with the answers to the Unstarred Questions Nos. 7365—7377, 7379—7413, 7415—7524, 7526, 7527, 7529, 7531—7533 and 7535—7604 will be printed in the Official Report for the day.

2. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motion given notice of by Sarvashri Amal Datta, Saifuddin Chowdhury, Basudeb Acharia and Jaswant Singh regarding recent revelation in regard to Bofors Gun deal.

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 3 P.M.)

(Lok Sabha adjourned at 3.04 P.M. and re-assembled at 4 P.M.)

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 1992-93.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power and Non-Conventional Energy Sources for the year 1992-93.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1990-91 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above -
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1990-91 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasara, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Vigyan Prasara, New Delhi for the year 1990-91.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 1990-91 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Academy of Sciences, India, Allahabad, for the year 1990-91.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1992-93.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1992-93.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 1992-93.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1992-93.
- (17) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, the year 1990-91 together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Bombay, the year 1990-91.

- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Memorandum of Understanding for the year 1991-92 between the Heavy Engineering Corporation Limited, Ranchi, and the Department of Heavy Industry, Ministry of Industry (Hindi and English versions).
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Labour Institute, New Delhi, for the year 1989-90.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

4. Matters Under Rule 377

- (1) Shri Sriballav Panigrahi raised a matter regarding need to lift ban on recruitment in the coalfields under Coal India Ltd.
- (2) Shri K. Muralcedharan raised a matter regarding need to provide more amenities at Calicut Railway Station.
- (3) Shri Rama Krishna Konathala raised a matter regarding need to set up an Aluminium plant in Andhra Pradesh.
- (4) Shri Rajendra Agnihotri raised a matter regarding need to bring betal farming within the purview of Crop Insurance Scheme.
- (5) Shri Ram Narain Berwa raised a matter regarding need to provide funds to Rajasthan Government to overcome severe drinking water problem in Tonk district.
- (6) Shri Chhedi Paswan raised a matter regarding need to convene a meeting of Chief Ministers of Uttar Pradesh, Bihar and Madhya Pradesh to ensure implementation of Rihand Water Agreement for finding an early solution to the water dispute.
- (7) Shri Gopinath Gajapathi raised a matter regarding need to set up a Currency Printing Press at Salbaani, Orissa.

5. The Budget (General) — 1992-93 : Demand for Grant Ministry of External Affairs

Time allotted : 6 Hrs

Time taken : 5 Hrs. 12 Mts.

Balance : Hrs. 48 Mts.

Discussion on the Demand for Grant No. 24 under the control of the Ministry of External Affairs and cut motions thereto moved on the 20th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri P.G. Narayanan
- (2) Prof. K.V. Thomas
- (3) Shri Guman Mal Lodha
- (4) Shri Inder Jit
- (5) Shri E. Ahamed
- (6) Prof. (Dr.) Sripal Singh Yadav
- (7) Shri Vijay Naval Patil
- (8) Dr. Dudhir Ray (*Speech unfinished*)

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd April, 1992)

C.K. JAIN,
Secretary-General.

CORRIGENDA

In Bulletin — Part I, dated 21 April, 1992 —

Page 1, item 2 (iii), lines 1 — 2 —

for 'Minister of State of Human Resource Development'
read 'Minister of Human Resource Development'

MGIP(PLU)MRND—1612LS—22.4.1992.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 23, 1992/Vaisakha 3, 1914 (Saka)

No. 108

11 A.M.

1. Starred Questions

Starred Question Nos. 716 and 717 were orally answered. Replies to Starred Question Nos. 718—735 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7605—7694 and 7696—7756 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding Bofors investigation.

(Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.08 P.M.)

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Vol.-I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1992-93.
- (2) A copy of the Detailed Demands for Grants (Vol.-II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1992-93.
- (3) A copy of the Notification No. S.O. 270(E) (Hindi and English versions) published in Gazette of India dated the 8th April, 1992 containing Order indicating the supplies of fertilisers to

be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from the 1st October, 1991 to the 31st March, 1992 (Rabi, 1991-92 session) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1992-93.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1992-93.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1992-93.

5. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K. PRADHANI laid on the Table a copy each (Hindi and English versions) of the following reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report on the Study Tour of Study Group I of the Committee on its visit to Visakhapatnam, Koraput, Bhubaneswar, Calcutta and Imphal during January, 1992.
- (2) Report on the Study Tour of Study Group II of the Committee on its visit to Indore, Bhopal, Bombay, Bangalore and Cochin during January, 1992.

6. Motion for Election to Committee

SHRI CHIRANJI LAL SHARMA moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves, to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee vice Shri Mukul Wasnik resigned from the Committee.”

The motion was adopted.

7. Matters Under Rule 377

- (1) Dr. (Smt.) Padma raised a matter regarding need to safeguard the interests of indigenous manufacturers of PVC items in view of Dunkel policy.
- (2) Shri Ankushrao R. Tope raised a matter regarding need to construct a fly-over at Jalna commercial centre, Jalna district, Maharashtra.
- (3) Shri Peter G. Marbaniang raised a matter regarding need to increase the amount of stipend/scholarship granted to SC/ST students.
- (4) Shri Prithviraj D. Chavan raised a matter regarding need to convert Pune-Kolhapur section of the National Highway No. 4 into four lane express way.
- (5) Shri Ashtabhujra Prasad Shukla raised a matter regarding need to bring a legislation for constituting a Central agency for co-ordination and management of traditional educational institutions in the country.
- (6) Shri Jagatvir Singh Drona raised a matter regarding need to set up a recruitment centre for Defence Services in Kanpur, Uttar Pradesh.
- (7) Shri Surya Narain Yadav raised a matter regarding need to convert Mansi-Saharsa-Forbesganj and Saharsa-Madhepura-Katihar railway lines into broad gauge.
- (8) Shri Kadambur M.R. Janarthanan raised a matter regarding need to provide interest free loans to Tamil industrialists affected due to riots on Cauvery Water dispute in Karnataka.
- (9) Shri Bandaru Dattatraya raised a matter regarding need to declare the Pattancheru and Bollaram areas of Medak district as 'Highly Polluted Industrial Zones'.

8. The Budget (General)—1992-93: Demand for Grant

Ministry of External Affairs

Time allotted: 6 Hrs.

Time taken: 6 Hrs. 56 Mts.

Discussion on the Demand for Grant No. 24 under the control of the Ministry of External Affairs and cut motions thereto moved on the 20th April, 1992, continued.

The following members took part in the debate:—

- (1) Dr. Sudhir Ray
- (2) Shri Sharad Dighe
- (3) Shri Vijaya Kumar Raju Bhupathiraju
- (4) Dr. Lal Bahadur Rawal
- (5) Shri Pius Tirkey
- (6) Shri Eduardo Faleiro

Shri P.V. Narasimha Rao replied to the debate.

All the cut motions moved were negatived.

The Demand for Grant No. 24 (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 6 of the Printed List of Demands for Grants—Budget (General) for 1992-93 were voted in full.

9. Statutory Resolution—Adopted

Time available:	3 Hrs.
Time taken:	4 Hrs 37 Mts.

Discussion on the following Resolution moved by Shri S.B. Chavan on the 21st April, 1992, continued:—

“That this House approves the Proclamation issued by the President on the 2nd April, 1992 under article 356 of the Constitution in relation to the State of Nagaland.”

The following members took part in the debate:—

- (1) Shri Basudeb Acharia
- (2) Shri Imchalemba
- (3) Shri Chitta Basu
- (4) Shri Vijay Kumar Yadav
- (5) Shri Sobhanadreeswara Rao Vadde

Shri S.B. Chavan replied to the debate. He also laid on the Table a copy of the Report (Hindi and English versions) of the Governor of Nagaland dated the 28th March, 1992.

On the Resolution, the House divided, Ayes *206; Noes *142. Accordingly, the Resolution was adopted.

* Subject to correction

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th April, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, April 24, 1992/Vaisakha 4, 1914 (Saka)

No. 109

11 A.M.

1. Obituary Reference

The Speaker, Sarvashri Nirmal Kanti Chatterjee, Lal Krishna Advani, Ram Vilas Paswan and Manmohan Singh made references to the passing away of Shri Satyajit Ray.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 736—740 were orally answered. Replies to Starred Question Nos. 741—757 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 7758—7792, 7794—7817, 7819—7860 and 7862—7972 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for the year 1992-93.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1992-93.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles, for the year 1992-93.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963—
- (a) (i) Annual Accounts of the Madras Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1990-91.
- (b) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1990-91.

- (c) (i) A copy of the Annual Accounts of the Cochin Port Trust for the year 1990-91 together with audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1990-91.
- (d) (i) A copy of the Annual Accounts of the Calcutta Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1990-91.
- (9) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for the year 1992-93.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Trustees (Declarations of holdings of shares and debentures) Amendment Rules, 1992 published in Notification No. G.S.R. 117(E) in Gazette of India dated the 21st February, 1992.
- (ii) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 754(E) in Gazette of India dated the 26th December, 1991.
- (12) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 755(E) in Gazette of India dated the 26th December, 1991, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1992-93.

- (14) A copy of the Notification No. G.S.R. 93(E) (Hindi and English versions) published in Gazette of India dated the 11th February, 1992 regarding permission to any person in India to take or send out of India Gold Jewellery or precious stones issued under sub-section (2) of section 13 of the Foreign Exchange Regulation Act, 1973.
- (15) A copy each of the following Annual Reports (Hindi and English versions):—
- (i) Report of the Giridih Kshetriya Gramin Bank, Giridih, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
 - (ii) Report of the Netravati Grameena Bank, Mangalore, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (iii) Report of the Kalpathara Grameena Bank, Tumkur, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (iv) Report of the Cauvery Grameena Bank, Mysore, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (v) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa, for the year 1990-91 together with Accounts and Auditor's Report thereon.
- (16) A copy of the Notification No. S.O. 195(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1992 appointing Smt. R. Lakshmanan, Additional Secretary, Ministry of Law, Justice and Company Affairs, Department of Legal Affairs as a member of the Securities and Exchange Board of India issued under sub-section (1) of section 4 of the Securities and Exchange Board of India Ordinance, 1992.

5. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Twentieth Report on action taken on 97th Report (8th Lok Sabha) on Construction of 1296 Dwelling Units at Kishan-garh by Delhi Development Authority.

(2) Twenty Second Report on action taken on 162nd Report (8th Lok Sabha) on Madras Atomic Power Project.

6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. Pradhani presented the Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Commerce (Department of Commerce)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Minerals and Metals Trading Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.

7. Motion for Election to Committee

Shri Salman Khursheed moved the following motion:—

“That in pursuance of sub-section 4(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shri Chokka Rao Juvvadi resigned.”

The motion was adopted.

8. Matters Under Rule 377

- (1) Shri Birbal raised a matter regarding need to give compensation to the farmers of Ganganagar district, Rajasthan whose land has been acquired by Government of India for putting barbed wire-fencing along Indo-Pak border.
- (2) Shri Era Anbarasu raised a matter regarding need to make Coovum and Buckingham canals in Tamil Nadu usable for the movement of essential commodities from the neighbouring States.
- (3) Smt. Suryakanta Patil raised a matter regarding need to allow Maharashtra Government to raise funds by borrowings from public for early completion of irrigation projects in that State.

- (4) Shri A. Sai Pratap raised a matter regarding need to clear pending irrigation projects of Rayalseema region, Andhra Pradesh.
- (5) Prof. Rasa Singh Rawat raised a matter regarding need to revive Ajmer Regiment and to recruit more people from Ajmerwara area in Army.
- (6) Shri Keshri Lal raised a matter regarding need to set up a Krishi Vigyan Kendra in Kanpur Dehat.
- (7) Shri Jitendra Nath Das raised a matter regarding need to set up a Circuit Bench of the Calcutta High Court at Nawab-Bari in Jalpaiguri town, West Bengal.
- (8) Shri Jangvir Singh raised a matter regarding need to look into the misuse of TADA in Haryana.

(Lok Sabha adjourned at 1.55 P.M. and re-assemble at 3.07 P.M.)

9. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding alleged rape of tribal women in Tripura.

10. The Budget (General)—1992-93; Demand for Grant

Ministry of Labour

Time allotted:	5 Hrs.
Time taken:	Hrs. 16 Mts.
Balance:	4 Hrs. 44 Mts.

Discussion on the Demand for Grant No. 57 under the control of the Ministry of Labour, commenced.

Forty-nine cut motions (Nos. 1 to 8, 14 to 16, 23, 61 to 79 and 97 to 114 were moved.

Shri Guman Mal Lodha commenced his speech. His speech was not concluded.

The discussion was not concluded.

11. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of article 155*), by Shri Sudhir Giri.
- (2) The High Court a Gurwahati (Establishment of a permanent Bench at Silchar) Bill, 1992, by Shri Kabindra Purkayastha.

(3) The Constitution (Amendment) Bill, 1992 (*Amendment of article 158*), by Shri Mohan Singh.

* (4) The Constitution (Amendment) Bill, 1992 (*Amendment of article 371*), by Shri Moreshwar Save.

12. Private Member's Bill — Under Consideration

The Constitution (Amendment) Bill, 1992 (Amendment of Eighth Schedule) by Shrimati Dil Kumari Bhandari.

Further discussion on the motion for consideration of the Bill moved on the 10th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri Lal Krishna Advani
- (2) Shri Harish Narayan Prabhu Zentye
- (3) Shri Mohan Singh
- (4) Shri Saifuddin Choudhury
- (5) Shri Abraham Charles
- (6) Shri Syed Shahabuddin
- (7) Shri Chitta Basu
- (8) Shri Peter G. Marbaniang
- (9) Dr. Laxminarain Pandey
- (10) Shri Swarup Upadhayaya
- (11) Shri Jatindera Nath Das
- (12) Shri P.C. Thomas
- (13) Shri Manoranjan Bhakta (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Monday, the 27th April, 1992*)

C.K. JAIN,
Secretary-General.

* At 3.44 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 27, 1992/Vaisakha 7, 1914 (Saka)

No. 110

11.01 A.M.

1. Starred Questions

Starred Question Nos. 759—764 were orally answered. Replies to Starred Question Nos. 758, 765—774 and 776—778 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7973—8180 and 8182—8202 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1992-93.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1992-93.
- (5) A copy of the Annual Report (Hindi and English versions) of the Press Council of India for the year 1990-91 along with Audited Accounts.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 1992-93.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 1992-93.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report and minutes of the Estimates Committee

SHRI MANORANJAN BHAKTA presented the Seventh Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs) — Role of Controller of Capital Issues — Development of Capital Market and Status of Small Investors and Minutes of the sittings of the Committee relating thereto.

5. Report and minutes of Committee on Public Undertakings

SHRI MADAN LAL KHURANA presented the Sixth Report (Hindi and English versions) of the Committee on Public Undertakings on National Mineral Development Corporation Limited and Minutes of the sittings of the Committee relating thereto.

6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K. PRADHANI presented the following Reports and the Minutes of the Sittings relating thereto (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Seventh Report on National Scheduled Castes and Scheduled Tribes Finance and Development Corporation;
- (2) Ninth Report on reservations for and employment of Scheduled Castes and Scheduled Tribes in National Buildings Construction Corporation Limited.

(Lok Sabha adjourned at 1.41 P.M. and re-assembled at 2.52 P.M.)

7. Calling Attention

Shri Venkateswarlu Ummareddy called the attention of the Minister of Commerce to the resentment among tobacco growers in Andhra Pradesh over low prices for V.F.C. tobacco.

The Minister of Commerce made a statement in regard thereto.

8. Government Bill—Introduced

The Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992.

9. Matters under Rule 377

(1) Shri Udaysingrao Gaikwad raised a matter regarding need to solve expeditiously the border dispute between Maharashtra and Karnataka.

(2) Shri P.C. Chacko raised a matter regarding need to set up Railway Coach Factory in Kerala.

(3) Shri Jagmeet Singh Brar raised a matter regarding need to recognise 'Rayee' caste in Punjab as Scheduled Tribe.

(4) Shri Mangal Ram Premi raised a matter regarding need to declare Binjore district, Uttar Pradesh, as an industrially backward district.

(5) Shri Govinda Chandra Munda raised a matter regarding need to create Central Forest Protection Force for preservation of forests in Orissa and other parts of the country.

(6) Shri Vishwanath Shstri raised a matter regarding need to undertake a survey for laying down an alternative rail route to reduce rail-traffic at Mughalsarai junction of Eastern Railway.

(7) Shri Ram Naik raised a matter regarding need to inform in advance, the Members of Parliament regarding the visit of Ministers to their constituencies.

10. The Budget (General)—1992-93 : Demand for Grant

Ministry of Labour

Time allotted: 5 Hrs.

Time taken : 1 Hr. 41 Mts.

Balance : 3 Hrs. 19 Mts.

Discussion on the Demand for Grant No. 57 under the control of the Ministry of Labour and cut motions thereto moved on the 24th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Shri P.P. Kaliaperumal
- (3) Shri Ajoy Mukhopadhyay
- (4) Shri Nitish Kumar (*Speech unfinished*)

The discussion was not concluded.

***11. Statement by Minister**

The Minister of Agriculture made a statement regarding Delhi Milk Scheme.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th April, 1992)

C. K. JAIN,
Secretary-General.

*At 5.31 P.M.

MGIP(PLU)MRND—1690LS—27-4-92.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, April 28, 1992/Vaisakha 8, 1914 (Saka)

No. 111

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Raghunath Singh, a Member of First, Second and to Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 779—784 were orally answered. Replies to Starred Question Nos. 785—797 and 799 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 8203—8336 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1992-93.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1990-91 along with Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1990-91.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) for the Expenditure on the Central Government on the Ministry of Communications (including the Department of Telecommunications) for the year 1992-93.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1992-93.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Eighth Amendment) Rules, 1992 published in Notification No. S.O. 254(E) in Gazette of India dated the 1st April, 1992.
- (ii) The Income-tax (Sixth Amendment) Rules, 1992 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 23rd March, 1992.
- (7) A copy of the Notification No. G.S.R. 374(E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1992 together with an explanatory memorandum seeking to amend certain Notifications mentioned in the Table annexed to the Notification relating to Gem and Jewellery Units set up in the Free Trade Zones/Export Processing Zones and 100 per cent Export Oriented Jewellery Units in the Jhandewalan Complex, New Delhi, allowing higher percentage of wastages of gold during the manufacture of jewellery by such units, subject to fulfilment of specific conditions under section 159 of the Customs Act, 1962.
- (8) A copy of the Corrigendum* to the English versions of the Summary of Recommendations contained in the Interim Report of Tax Reforms Committee.

*The Summary of the Interim Report was laid on 29-2-92.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1992-93.

5. Report and Minutes of Estimates Committee

SHRI MANORANJAN BHAKTA presented the Seventeenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Central Board of Excise and Customs and Minutes of the sittings of the Committee relating thereto.

6. Statement of Estimates Committee

SHRI MANORANJAN BHAKTA laid on the Table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixth Report of Estimates Committee (Ninth Lok Sabha) on action taken by Government on their Eighty-first Report (Eighth Lok Sabha) on the Ministry of Home Affairs—Andaman and Nicobar Islands.

7. Report and Minutes of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Coal India Limited and Minutes of the sittings of the Committee relating thereto.

8. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI RAM SINGH MANDEWAS presented the Fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Reservations for Scheduled Castes and Scheduled Tribes in Private Sector Employment.

9. Reports of Committee on paper laid on the Table

SHRI CHHEDI PASWAN presented the First and Second Reports (Hindi and English versions) of the Committee on Papers laid on the Table and the Minutes relating thereto.

10. Presentation of Petition

SHRI GEORGE FERNANDES presented a petition signed by Shri Ramchandra Barupal, Urmul Marusthali Bunkar Vikas Samiti, Bikaner and others, regarding problems and demands of the handloom weavers.

11. Government Bill—Introduced

The Army (Amendment) Bill, 1992

12. Matters under Rule 377

(1) Shri Vijay Naval Patil raised a matter regarding need to start construction of Kharia Gutti and Navtha irrigation projects on river Tapi.

(2) Shri M.G. Reddy raised a matter regarding need for setting up a National University at Kuppam, Chittoor district, Andhra Pradesh for the development of Dravidian culture.

(3) Shri Manphool Singh raised a matter regarding need to set up high power T.V. transmitters at Raisiñgh Nagar and Anupgarh, Rajasthan.

(4) Shri Mankuram Sodi raised a matter regarding need to provide S.T.D. facility in Bastar district, Madhya Pradesh.

(5) Shri Dau Dayal Joshi raised a matter regarding need to give 'B' Category status to Kota city, Rajasthan.

(6) Shri Bhagwan Shankar Rawat raised a matter regarding need to solve the problem of receding water Table in several districts of Uttar Pradesh.

(7) Shri Nawal Kishore Rai raised a matter regarding need for early conversion of Samastipur-Darbhanga-Sitamarhi-Narkatiaganj metre gauge railway line into broad gauge.

(8) Dr. Asim Bala raised a matter regarding need to construct a new National Highway passing through Nabadwip, West Bengal.

(Lok Sabha adjourned at 1.59 P.M. and re-assembled at 3.07 P.M.)

13. The Budget (General)—1992-93 : Demand for Grant

Ministry of Labour

Time allotted : 5 Hrs.

Time taken : 6 Hrs. 53 Mts.

Discussion on the Demand for Grant No. 57 under the control of the Ministry of Labour and cut motions thereto moved on the 24th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri Nitish Kumar
- (2) Shri S. Gangadhara
- (3) Shri Ram Kapse
- (4) Dr. R.K.G. Rajulu
- (5) Shri Sriballav Panigrahi
- (6) Shri Sobhanadreeswara Rao Vadde
- (7) Prof. (Smt.) Rita Verma
- (8) Shri K.D. Sultanpuri
- (9) Shri Tej Narayan Singh
- (10) Shri Syed Shahabuddin
- (11) Shri Vijay Naval Patil
- (12) Shri Haradhan Roy
- (13) Prof. K.V. Thomas
- (14) Shri Naresh Kumar Baliyan
- (15) Shri C.K. Kuppuswamy
- (16) Smt. Saroj Dubey
- (17) Shri Dwarka Nath Das
- (18) Dr. Ravi Mallu
- (19) Shri P.C. Thomas
- (20) Shri Ramashray Prasad Singh
- (21) Shri Syed Masudal Hossain
- (22) Dr. Laxminarain Pandey
- (23) Shri V. Krishna Rao
- (24) Prof. Prem Dhumal
- (25) Prof. Rasa Singh Rawat

The discussion was not concluded.

***14. Report of Business Advisory Committee**

Dr. Laxminarain Pandey presented the Fifteenth Report of the Business Advisory Committee.

8.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th April, 1992)

C. K. JAIN,
Secretary-General.

*At 5.45 P.M.

MGIP(PLU)MRND—1719LS—28-4-92.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 29, 1992/Vaisakha 9, 1914 (Saka)

No. 112

11 A.M.

1. Starred Questions

Starred Question Nos. 801—803, 806 and 808—810 were orally answered. Replies to Starred Question Nos. 800, 804, 805, 807, 811 and 813—819 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8337—8342, 8344, 8346—8387, 8389—8415, 8417—8436, 8438—8490, 8492—8512, 8514—8536, 8538—8551, 8553—8560 and 8562—8568 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1991 (No. 6 of 1991)—Union Government (Commercial—Hindustan Prefab Limited under article 151(1) of the Constitution.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
 - (i) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1992 published in Notification No. G.S.R. 71(E) in Gazette of India dated the 30th January, 1992.

- (ii) **The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1992** published in Notification No. G.S.R. 72(E) in Gazette of India dated the 30th January, 1992.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1992-93.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1990-91.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Notification No. S.O. 249(E)/18A/IDRA/92 (Hindi and English versions) published in Gazette of India dated the 30th March, 1992 regarding extension of period of take over of the management of Messrs Lilly Biscuit Company (Private) Limited, and Messrs Lilly Barly Mills (Private)

Limited, Calcutta, upto the 31st March, 1993 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

- (9) A copy of the Notification No. S.O. 250(E)/18AA/IDRA/92 (Hindi and English versions) published in Gazette of India dated the 30th March, 1992 regarding extension of take over of management of Messrs Appollo Zipper Company Private Limited, Calcutta, upto 31st March, 1993 under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
 - (10) A copy of the Half-yearly-Report (Hindi and English versions) of the Coir Board, Kochi, for the period from the 1st April, 1991 to the 30th September, 1991 under section 19 of the Coir Industry Act, 1953.
 - (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1992-93.
 - (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for the year 1992-93.
 - (13) A copy of the Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry for the year 1991-92 (Hindi and English versions).
 - (14) A copy of the Maternity Benefit (Mines and Circus) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 64 in Gazette of India dated the 15th February, 1992 under sub-section (3) of section 28 of the Maternity Benefit Act, 1961.
4. Report of the Committee on Private Members Bills and Resolutions

SHRI P.P. KALIAPERUMAL presented the Tenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Public Accounts Committee

SHRI ATAL BIHARI VAJPAYEE presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (i) Nineteenth Report on Excesses over Voted Grants and Charged Appropriations (1988-89) and action taken on 11th Report (9th Lok Sabha) on Excesses over Voted Grants and Charged Appropriations (1987-88).
- (ii) Twenty-first Report on action taken on 156th Report (8th Lok Sabha) on Impact of the Central Excise Duty concessions in respect of man-made fibres and yarn in the Budget 1988 on prices.
- (iii) Twenty-third Report on Project Imports.
- (iv) Twenty-fourth Report on Union Excise Duties—Short levy of duty due to misclassification—Prickly Heat Powder—A cosmetic.

6. Statement of Estimates Committee

SHRI A. CHARLES laid on the Table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninth Report of Estimates Committee (Ninth Lok Sabha) on action taken by Government on the recommendations contained in the Sixty-Sixth Report (Eighth Lok Sabha) on the Ministry of Human Resource Development (Department of Education)—University Grants Commission.

7. Presentation of the Report of the Committee on Petitions

SHRI. P.G. NARAYANAN presented the Third Report (Hindi and English versions) of the Committee on Petitions.

8. Motion regarding Fifteenth Report of Business Advisory Committee

DR. LAXMINARAIN PANDEY moved the following motion:—

“That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 28th April, 1992.”

The motion was adopted.

9. Matters under Rule 377

(1) Shri Ankushrao R. Tope raised a matter regarding need for immediate introduction of new electronic telephone exchange of 2000 lines at Jalna.

(2) Shri Birbal raised a matter regarding need to ensure timely distribution of loans under Integrated Rural Development Programme to farmers and youths of Sriganga Nagar District, Rajasthan.

(3) Shri A. Sai Pratap raised a matter regarding need to give more cooking gas outlets in Rajampet Parliamentary constituency, Andhra Pradesh.

(4) Shri Chandresh Patel Kordia raised a matter regarding need to extend certain trains upto Porbandar and Okha in Gujarat.

(5) Shri Brij Bhushan Sharan Singh raised a matter regarding need to allocate more funds for sports.

(6) Shri Hari Kewal Prasad raised a matter regarding need to clear proposed Thermal Power Project to be set up at Ballia, Uttar Pradesh.

(7) Shri Allola Indrakaran Reddy raised a matter regarding need to open more purchase centres of C.C.I. in Adilabad district, Andhra Pradesh.

(8) Shri K.D. Sultanpuri raised a matter regarding need to create employment opportunities for graduates passing out in Forestry.

(Lok Sabha adjourned at 1.29.P.M. and re-assembled at 2.35 P.M.)

10. The Budget (General)—1992-93 : Demands for Grants

(i) Ministry of Labour

Time allotted: 5 Hrs.

Time taken: 8 Hrs. 03 Mts.

Discussion on the Demand for Grant No. 57 under the control of the Ministry of Labour and cut motions thereto moved on the 24th April, 1992 continued.

Shri P.A. Sangma replied to the debate.

On cut motion Nos. 1 to 3 moved by Shri Ajoy Mukhopadhyay, the House divided, Ayes *60; Noes *102. Accordingly, the cut motions were negatived.

All the other cut motions moved were negatived.

The Demand for Grant No. 57 (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown under column 6 of the printed list of Demands for Grants—Budget (General) for 1992-93 were voted in full.

(i) *Ministry of Commerce*

Time allotted: 5 Hrs.
Time taken: 2 Hrs. 23 Mts.

Discussion on the Demands for Grants Nos. 11 and 12 under the control of the Ministry of Commerce commenced.

Thirteen cut motions (Nos. 1 to 4, 13 to 15, 20 and 26 to 30) were moved.

The following members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Shri B. Akbar Pasha
- (3) Shri Hannan Mollah
- (4) Shri Syed Shahabuddin
- (5) Shri Prithviraj D. Chavan
- (6) Shri Bhogendra Jha
- (7) Shri Kashiram Rana
- (8) Shri E. Ahamed

Shri P. Chidambaram replied to the debate.

All the cut motions moved were negatived.

The Demands for Grants Nos. 11 and 12 (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 6 of the printed list of Demands for Grants—Budget (General) for 1992-93 were voted in full.

(iii) At 6.05 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 6 of the printed list of Demands for Grants—Budget (General) for 1992-93 were submitted to the vote of the House and voted in full.

- (1) Demand Nos. 5 and 6 relating to Ministry of Chemicals and Fertilizers.

- (2) Demand Nos. 7 and 8 relating to the Ministry of Civil Aviation and Tourism.
- (3) Demand No. 10 relating to the Ministry of Coal.
- (4) Demand Nos. 13 to 15 relating to the Ministry of Communications.
- (5) Demand Nos. 16 to 22 relating to the Ministry of Defence.
- (6) Demand No. 23 relating to the Ministry of Environment and Forests.
- (7) Demand Nos. 25 to 27, 29, 30, 32 to 37 relating to the Ministry of Finance.
- (8) Demand No. 39 relating to the Ministry of Food Processing Industries.
- (9) Demand Nos. 40 and 41 relating to the Ministry of Health and Family Welfare.
- (10) Demand Nos. 42 to 46 relating to the Ministry of Home Affairs.
- (11) Demand Nos. 51 to 54 relating to the Ministry of Industry.
- (12) Demand Nos. 55 and 56 relating to the Ministry of Information and Broadcasting.
- (13) Demand Nos. 58 and 59 relating to the Ministry of Law, Justice and Company Affairs.
- (14) Demand No. 60 relating to Ministry of Mines.
- (15) Demand No. 61 relating to Ministry of Parliamentary Affairs.
- (16) Demand No. 62 relating to Ministry of Personnel, Public Grievances and Pensions.
- (17) Demand No. 63 relating to Ministry of Petroleum and Natural Gas.
- (18) Demand Nos. 64 to 66 relating to Ministry of Planning and Programme Implementation.
- (19) Demand Nos. 67 and 68 relating to Ministry of Power and Non-conventional Energy Sources.
- (20) Demand Nos. 70 to 72 relating to Ministry of Science and Technology.
- (21) Demand No. 73 relating to Ministry of Steel.

- (22) Demand Nos. 74 to 76 relating to Ministry of Surface Transport.
- (23) Demand No. 77 relating to Ministry of Textiles.
- (24) Demand Nos. 78 to 80 relating to Ministry of Urban Development.
- (25) Demand No. 81 relating to Ministry of Water Resources.
- (26) Demand No. 82 relating to Ministry of Welfare.
- (27) Demand Nos. 83 and 84 relating to Department of Atomic Energy.
- (28) Demand No. 85 relating to Department of Electronics.
- (29) Demand No. 86 relating to Department of Ocean Development
- (30) Demand No. 87 relating to Department of Space.
- (31) Demand No. 88 relating to Lok Sabha.
- (32) Demand No. 89 relating to Rajya Sabha.
- (33) Demand No. 91 relating to the Secretariat of the Vice-President.
- (34) Demand No. 93 relating to Union Territory of Delhi.
- (35) Demand No. 94 relating to Union Territory of Andaman and Nicobar Islands.
- (36) Demand No. 95 relating to Union Territory of Dadra and Nagar Haveli.
- (37) Demand No. 96 relating to Union Territory of Lakshadweep.
- (38) Demand No. 97 relating to Union Territory of Chandigarh.
- (39) Demand No. 98 relating to Union Territory of Daman and Diu.

11. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1992

12. Government Bill—Passed

The Appropriation (No. 2) Bill, 1992

The motion for consideration of the Bill was moved by Dr. Manmohan Singh.

The following Members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Era Anbarasu
- (3) Shri George Fernandes
- (4) Shri Srikanta Jena
- (5) Shri Chhedi Paswan

Sarvashri S.B. Chavan, Ajit Kumar Panja and H.R. Bhardwaj replied to the points raised by Members.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Manmohan Singh.

The motion was adopted and the Bill was passed.

6.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th April, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, April 30, 1992/Vaisakha 10, 1914 (Saka)

No. 113

11-02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Shashi Ranjan, a Member of Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 820—823 and 825 were orally answered. Replies to Starred Question Nos. 824 and 826—840 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 8569—8573, 8575—8637, 8639—8681, 8683—8711, 8713 and 8714 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 693 in Gazette of India dated the 14th December, 1991 under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1984-85.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1990-91 along with Audited Accounts under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1991)—Commercial—Introduction.
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1991)—Commercial—Resume of the Company Auditors, Reports and Comments on Accounts of Government Companies.
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1991)—Commercial—Audit Observation on Individual topics.

5. Report of Public Accounts Committee

SHRI NIRMAL KANTI CHATTERJEE presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Twenty-Fifth Report on Development and production of a trainer aircraft.
- (2) Twenty-Sixth Report on Action Taken on 168th Report (8th Lok Sabha) on Development of weapon system 'X'.
- (3) Twenty-Seventh Report on Procurement of defective imported parachutes.
- (4) Twenty-Eighth Report on Action Taken on 79th Report (8th Lok Sabha) on Short-billing of telephone call charges of heavy callers.
- (5) Twenty-Ninth Report on Action Taken on 187th Report (8th Lok Sabha) on Infructuous and avoidable extra expenditure in the acquisition of certain special purpose naval vessels.
- (6) Thirtieth Report on Action Taken on 145th Report (8th Lok Sabha) on Union Excise Duties — Price lists.

6. Minutes of Committee on Public Undertakings

SHRI BASUDEB ACHARIA laid on the Table the Minutes (Hindi and English version) of the sittings of the Committee on Public Undertakings relating to Procedural and Miscellaneous Matters.

7. Statements by Ministers

(1) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining period of the session.

* (2) The Minister of State in the Ministry of Home Affairs made a statement regarding the incident of fire in Nai Basti, Naya Bazar, Delhi on 29 April, 1992.

**8. Motion regarding report of Joint Committee—Extension of time

SHRI NATHURAM MIRDHA moved the following motions:—

“That this House do extend upto the last day of first week of Monsoon Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz the Constitution (Seventy-Second Amendment) Bill, 1991 (*Insertion of new part IX and addition of Eleventh Schedule*).

The motion was adopted.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.37 P.M.)

***9. Calling Attention

Shri George Fernandes called the attention of the Minister of Finance to the situation arising out of the strike by share brokers resulting in closure of Stock Exchanges over the implementation of the provisions of Securities and Exchange Board of India Act and the steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

10. Government Bill — under consideration

<i>The Finance Bill, 1992</i>	{	Time allotted :	10 Hrs.
		Time taken :	17 Mts.
		Balance :	9 Hrs. 43 Mts.

The motion for consideration of the Bill was moved by Dr. Manmohan Singh.

The discussion was not concluded.

*At 3.39 P.M.

**Memorandum giving reasons for extension of time circulated separately.

***From 2.37 P.M. to 3.20 P.M. and

From 6.15 P.M. to 7.06 P.M.

11. Motion regarding Tenth Report of the Committee on Private Members Bills and resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Tenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 29th April, 1992.

The motion was adopted.

12. Private Member’s Resolution — Withdrawn

Shri Rupchand Pal concluded his reply on the following Resolution moved by him on the 6th March, 1992:—

“This House calls upon the Government to categorically reject all proposals received by Government pertaining to Trade Related Intellectual Property Rights (TRIPS), Trade Related Investment Measures (TRIMS) and General Agreement on Trade in Services (GATS) which will infringe the Patent Laws and the economic sovereignty of our country.”

The Resolution was withdrawn by leave of the House.

13. Private Member’s Resolution — Under Consideration

Shri Satyagopal Misra moved the following Resolution:—

“This House urges upon the Central Government to take measures for giving adequate compensation to the victims of Bhopal gas disaster and also to take appropriate steps for the extradition of the former Chairman of Union Carbide Corporation (UCC) from U.S.A. to face the criminal charges in the gas leak case.”

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Prof. Malini Bhattacharya
- (3) Shri Sriballav Panigrahi
- (4) Shri P.C. Thomas
- (5) Shri Dau Dayal Joshi
- (6) Shri Pratap Singh
- (7) Shri Surya Narain Yadav

- (8) Shri Sudarsan Ray Chaudhuri
- (9) Prof. Susanta Chakraborty

The discussion was not concluded.

7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th May, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 4, 1992/Vaisakha 14, 1914 (Saka)

No. 114

11.01 A.M.

1. Starred Questions

Starred Question Nos. 841, 843, 846, 848, 850 and 853 were orally answered. Replies to Starred Question Nos. 842, 844, 845, 847, 849, 851, 852 and 854—860 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8715—8920, 8922—8947, 8947-A and 8947-B were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the National Thermal Power Corporation Limited and the Department of Power, Government of India (Hindi and English versions).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 37 of the International Airports Authority Act, 1971:—
 - (i) The International Airports Authority of India (Leave) Regulations, 1990 published in Notification No. G.S.R. 719(E) in Gazette of India dated the 21st August, 1990 together with an Explanatory Note,

- (ii) The International Airports Authority of India Employees (Conduct, Discipline and Appeal) Amendment Regulations, 1991 published in Notification No. Pers/SC/13/73—Vol. IV (Pt)/418 in Gazette of India dated the 21st January, 1992 together with an Explanatory Note.
 - (iii) The International Airports Authority of India (Management of Airports) Amendment Regulations, 1991 published in Notification No. Sectt. 101/5/82 in Gazette of India dated the 15th January, 1992, together with an Explanatory Note.
 - (iv) The International Airports Authority of India (Employees Contributory Provident Fund and Family Pension Fund) Amendment Regulations, 1991 published in Notification No. Pers/1114/75—Vol. VI in Gazette of India dated the 28th January, 1992, together with an Explanatory Note.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 29th April, 1992, Rajya Sabha passed the Constitution (Seventy-first Amendment) Bill, 1990.
- (2) That its sitting held on the 29th April, 1992, Rajya Sabha passed the Constitution (Seventy-sixth Amendment) Bill, 1992.

5. Bill Passed by Rajya Sabha—Laid on the Table

- (1) *The Constitution (Seventy-first Amendment) Bill, 1990.*
- (2) *The Constitution (Seventy-sixth Amendment) Bill, 1992.*

6. Report and Minutes of the Committee on Agriculture

SHRI CHOKKA RAO JUVVADI presented the First Report (Hindi and English versions) of the Committee on Agriculture on the Ministry of Finance (Department of Economic Affairs, Banking Division)—Role of National Bank for Agriculture and Rural Development in the Distribution of Agricultural Credit and Minutes of the Sittings of the Committee relating thereto.

7. Government Bills—Introduced

- (1) *The National Commission for Minorities Bill, 1992*, by Shri Sitaram Kesri.
- (2) *The Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992*, by Shri M.O.H. Farook.

The motion for leave to introduce the Bill moved by Shri M.O.H. Farook was opposed.

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.43 P.M.)

On the motion the House divided, Ayes *108; Noes *60. The motion was accordingly adopted and the Bill was introduced.

8. Statement by Minister

The Minister of Human Resource Development made a statement regarding U.P. Basic Education Project.

9. Matters under Rule 377

- (1) Shri Prithviraj D. Chavan raised a matter regarding need to introduce air-service of the third tier air-line from Bombay to Karad.
- (2) Shri Vijay N. Patil raised a matter regarding need for laying of third railway line between Bhusaval and Jalgaon.
- (3) Smt. Sumitra Mahajan raised a matter regarding need to restore the work of supplying railway sleepers to Forest Development Corporation of Madhya Pradesh.
- (4) Dr. Laxminarain Pandey raised a matter regarding need to give environmental clearance to Maheshwar Hydrel Project, Madhya Pradesh.

*Subject to correction.

- (5) Shri E. Ahamed raised a matter regarding need to allocate necessary grants for the centres evolved for pre-examination coaching to minority and backward classes.
- (6) Shri Sriballav Panigrahi raised a matter regarding need to departmentalize the handling operations of foodgrains in FCI by doing away with present intermediary system.
- (7) Shri K.P. Singh Deo raised a matter regarding need for early completion of Hirakund Stage II Hydel Power Project, Orissa.
- (8) Shri Ram Badan raised a matter regarding need to declare Ajamgarh-Mau-Ballia road as a National Highway.

10. Government Bill—Under Consideration

<i>The Finance Bill, 1992</i>	{	Time allotted:	10 Hrs.
		Time taken:	2 Hrs. 36 Mts.
		Balance:	7 Hrs. 24 Mts.

Discussion on the motion for consideration of the Bill moved by Dr. Manmohan Singh on the 30th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Dr. Debi Prosad Pal
- (3) Prof. Susanta Chakraborty
- (4) Shri Girdhari Lal Bhargava
- (5) Shri Peter G. Marbaniang
- (6) Smt. Geeta Mukherjee (*Speech Unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th May, 1992)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 5, 1992/Vaisakha 15, 1914 (Saka)

No. 115

11 A.M.

1. Starred Questions

Starred Question Nos. 861, 865—867, 869 and 870 were orally answered. Replies to Starred Question Nos. 863, 864, 868, 871—881 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8948—9075 and 9077—9105 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the years 1988-89 and 1989-90 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Food Corporation of India (Contributory Provident Fund) (First Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. E.P. 41/2/87 in Gazette of India dated the 20th February, 1992 under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:—

- (i) **The Environment (Protection) Amendment Rules, 1992** published in Notification No. G.S.R. 95(E) in Gazette of India dated the 12th February, 1992.
 - (ii) **The Environment (Protection) Second Amendment Rules, 1992** published in Notification No. G.S.R. 329(E) in Gazette of India dated the 13th March, 1992.
- (11) A copy of the **Water (Prevention and Control of Pollution) Amendment Rules, 1992** (Hindi and English versions) published in Notification No. G.S.R. 107(E) in Gazette of India dated the 18th February, 1992, under sub-section (3) of section 63 of the **Water (Prevention and Control of Pollution) Act, 1974**.
 - (12) A copy of the **Air (Prevention and Control of Pollution) Amendment Rules, 1992** (Hindi and English versions) published in Notification No. G.S.R. 108(E) in Gazette of India dated the 18th February, 1992, under sub-section (2) of section 53 of the **Air (Prevention and Control of Pollution) Act, 1981**.
 - (13) A copy of the **Water (Prevention and Control of Pollution) Cess Amendment Rules, 1992** (Hindi and English versions) published in Notification No. G.S.R. 311(E) in Gazette of India dated the 5th March, 1992 under sub-section (3) of section 17 of the **Water (Prevention and Control of Pollution) Cess Act, 1977**.
 - (14) A copy of the Notification No. S.O. 182(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1992 specifying the rates of cess payable by every person on an industry specified in Scheduled I of the **Water (Prevention and Control of Pollution) Cess Act, 1977** issued under section 3 of the said Act.
 - (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the **National Commission for Women Act, 1990**:—
 - (i) **The National Commission for Women (Salaries and Allowances and Conditions of Service of Chairperson and Members) Rules, 1992** published in Notification No. G.S.R.74(E) in Gazette of India dated the 31st January, 1992.

- (ii) The National Commission for Women (Allowances Payable to Co-opted Members) Rules, 1992 published in Notification No. G.S.R. 118(E) in Gazette of India dated the 21st February, 1992.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1990-91.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 8 of 1991) (Commercial)—Vayudoot Limited Operational Performance under article 151(1) of the Constitution.
- (19) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Pawan Hans Limited, for the year 1990-91 within the stipulated period of 9 months after the close of the Accounting year.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) A copy of the Memorandum of Understanding for the year 1991-92 between the Container Corporation of India and the Ministry of Railways (Hindi and English versions).
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1990-91 together with an Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1990-91.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1990-91.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1990-91.

- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1990-91.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Pharmacy Council of India's Employees Group Savings Insurance Regulations, 1991 (Hindi and English versions) published in Notification No. 26-10/89/PCI in Gazette of India dated the 4th January, 1992 under subsection (4) of section 18 of the Pharmacy Act, 1948.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute Regional Cancer Research and Treatment Centre, Gwalior, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Hospital and Research Institute Regional Cancer Research and Treatment Centre, Gwalior, for the year 1990-91.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1990-91.

- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1990-91.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No.1 of 1992) for the year ended the 31st March, 1991—Civil.
- (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1992) for the year ended the 31st March, 1991 (Scientific Departments).
- (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 4 of 1992) for the year ended the 31st March, 1991 (Revenue Receipts—Indirect Taxes).
- (iv) Report of the Comptroller and Auditor General of India—Union Government (No. 5 of 1992) for the year ended the 31st March, 1991 (Revenue Receipts—Direct Taxes).
- (v) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 12 of 1992)—Municipal Corporation of Delhi and New Delhi Municipal Committee.

(vi) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No. 3 of 1992)—Union Government (Delhi Administration).

(39) A copy of the Union Government Appropriation Accounts (Civil) for the year 1990-91 (Hindi and English versions).

(40) A copy of the Union Government Finance Accounts for the year 1990-91 (Hindi and English versions).

4. Report of the Committee on Government Assurances

DR. LAXMINARAIN PANDEY presented the Fourth Report (Hindi and English versions) of the Committee on Government Assurances.

5. Presentation of Petition

SHRI K.P. SINGH DEO presented a petition signed by Shri Prasanta Mishra, Social Activist, Shri Binay Mahapatra, Secretary, District Unit of CPI, Shri Nabin Ch. Narain Das, Ex-Member ZRUCC, S.E. Railway and Ex-Chairman, Dhenkanal Municipality, District Dhenkanal, Orissa and others regarding passenger halt and mini railway station at Shyamacharanpur, Dhenkanal, Orissa.

6. Statements by Ministers

(1) The Minister of Railways made a statement regarding taking up of some new works during 1992-93.

* (2) The Minister of Civil Aviation and Tourism made his statement on National Action Plan for Tourism.

He also laid on the Table a copy of the National Action Plan for Tourism (Hindi and English versions)

7. Matters under Rule 377

(1) Shri Birbal raised a matter regarding need for setting up an electronic telephone exchange at Hanumangarh town, Sri Ganganagar district, Rajasthan.

(2) Shri Rama Krishna Konathala raised a matter regarding need to issue letter of intent for setting up sugarcane factory at Kothakota in Visakhapatnam district, Andhra Pradesh.

- (3) Shri Manjay Lal raised a matter regarding need for early completion of remaining 660 Megawatt Thermal Power Project at Kanti in Muzaffarpur district, Bihar.
- (4) Shri Ajoy Mukhopadhyay raised a matter regarding need for early completion of excavation work started at 'Ballal Dhipli' Nadia district, West Bengal.
- (5) Shri Nathuram Mirdha raised a matter regarding need to look into the pilfering and adulteration of LSHS meant for Atomic Power Station, Rawathbhata near Kota, Rajasthan.
- (6) Shri Ram Naik raised a matter regarding need to hold negotiations with Bangladesh for ensuring repatriation of illegal immigrants.
- (7) Shri C. Srinivasan raised a matter regarding need to withdraw the levy of export duty on finished leather goods.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.30 P.M.)

8. Government Bill—Under Consideration

<i>The Finance Bill, 1992</i>	Time allotted:	10 Hrs.
	Time taken:	5 Hrs. 58 Mts.
	Balance:	4 Hrs. 02 Mts.

Discussion on the motion for consideration of the Bill moved by Dr. Manmohan Singh on the 30th April, 1992, continued.

The following members took part in the debate:—

- (1) Smt. Geeta Mukherjee
- (2) Shri Chandulal Chandrakar
- (3) Shri Mohan Singh
- (4) Shri K.P. Singh Deo
- (5) Shri Rajinder Kumar Sharma
- (6) Shri Praful Manoharbhaj Patel
- (7) Shri Kadambur M.R. Janardhanan
- (8) Shri Ram Naik
- (9) Prof. Ashokrao Anantrao Deshmukh
- (10) Shri M. Ramanna Rai
- (11) Shri V.S. Vijayaraghavan (*Speech unfinished*)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th May, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 6, 1992/Vaisakha 16, 1914 (Saka)

No. 116

11 A.M.

1. Starred Questions

Starred Question Nos. 882—887 were orally answered. Replies to Starred Question Nos. 888—901 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9106—9144, 9147—9215, 9217—9274, 9276—9307, 9309—9338 and 9338-A were laid on the Table.

The Minister of State in the Ministry of Urban Development laid on the Table the following:—

- (i) Statement correcting the reply given on February 26, 1992 to Unstarred Question No. 279 regarding demands of JEs Association; and
- (ii) Statement correcting the reply given on April 8, 1992 to Unstarred Question No. 6570 regarding Construction of Government Quarters.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority for the year 1990-91 under section 26 of the Delhi Development Act, 1957.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Plan 1991-92 (Hindi and English versions).
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Pay) First Amendment Rules, 1992 published in Notification No. G.S.R. 68 in Gazette of India dated the 22nd February, 1992.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1992 published in Notification No. G.S.R. 69 in Gazette of India dated the 22nd February, 1992.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1992, published in Notification No. G.S.R. 105 in Gazette of India dated the 7th March, 1992.
 - (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 1992 published in Notification No. G.S.R. 106 in Gazette of India dated the 7th March, 1992.
 - (v) The Indian Administrative Service (Pay) Third Amendment Rules, 1992 published in Notification No. G.S.R. 107 in Gazette of India dated the 7th March, 1992.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1992 published in Notification No. G.S.R. 108 in Gazette of India dated the 7th March, 1992.
- (5) A copy of the Central Administrative Tribunal Stenographers Service (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 367(E) in Gazette of India dated the 27th March, 1992, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1990-91.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1990-91.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1990-91.

- (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1990-91.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 11 of 1991) — (Commercial) CMC Limited under article 151(1) of the Constitution.
- (17) A statement (Hindi and English versions) (i) correcting the reply given on the 4th December, 1991 to Unstarred Question No. 2049 by Shri B. Dharma Bhiksham, M.P. regarding Light Rail Transport System in Hyderabad; and (ii) the reasons for delay in correcting the reply.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Notification No. G.S.R. 120(E) (Hindi and English versions) published in Gazette of India dated the 24th February, 1992 authorising the Commissioner, Additional Commissioners, Deputy Commissioners and officers subordinate to the Commissioner to exercise the powers exercisable by the Government issued under sub-section (3) of section 6 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.
- (21) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Amendment Scheme, 1992 (Hindi and English versions) published in Notification No. G.S.R. 310(E) in Gazette of India dated the 5th March, 1992 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.
- (22) A copy of the Memorandum of Understanding for the year 1991-92 between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers (Hindi and English versions).
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of people's Action and Rural Technology, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding the Review by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi for the year 1990-91.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (24) A copy of the Memorandum of Understanding for the year 1991-92 between the Andrew Yule and Company Limited and Department of Heavy Industry (Hindi and English versions).

- (25) A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry (Hindi and English versions).
- (26) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry (Hindi and English versions).
- (27) A copy of the Employees' State Insurance (Central) First Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 368 (E) in Gazette of India dated the 27th March, 1992 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (28) (i) A copy of the Annual Report of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1990-91.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

4. Report of Committee on Absence of Members from the Sittings of the House

SHRI PROBIN DEKA presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

5. Report and Minutes of the Committee on Agriculture

SHRI J. CHOKKA RAO presented the Second Report (Hindi and English versions) of the Committee on Agriculture on the Ministry of Agriculture (Department of Agricultural Research and Education)—Indian Council of Agricultural Research and Minutes of the Sittings of the Committee relating thereto.

6. Presentation of Petition

SHRI GEORGE FERNANDES presented a petition signed by Shri I.S. Jha, Governor, NPCC Employees Joint Forum and other employees of the NPCC Ltd., regarding 'Employees Plan' to revive the National Projects Construction Corporation Ltd.

7. Matters under Rule 377

(1) Dr. Vishwanatham Kanithi raised a matter regarding need for a uniform scheme to provide financial assistance to the economically poor people affected by fire.

(2) Shri A. Sai Pratap raised a matter regarding need to provide financial assistance to Arogyararam Medical Centre of Madanapalli, Andhra Pradesh.

(3) Kumari Padmashree Kudumula raised a matter regarding need for setting up an electronic telephone exchange at Nellore, Andhra Pradesh.

(4) Shri Swami Chinmaya Nand raised a matter regarding need to prevent pollution of Ganga water due to discharge of effluents by Ms. Vam Organic Chemicals Ltd., Gajraula, Moradabad.

(5) Shri Ram Tahal Choudhary raised a matter regarding need to provide funds to Bihar Government to solve the problem of scarcity of drinking water and electricity in Ranchi district.

(6) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need to take steps for preventing recurrence of incidents of blast in Vishakhapatnam Steel Plant, Andhra Pradesh.

(7) Shri Sanat Kumar Mandal raised a matter regarding need to provide more funds to the Government of West Bengal for saving flora and fauna of mangrove eco-system in Sunderbans.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.20 P.M.)

8. Government Bill — Passed

The Finance Bill, 1992

Time allotted: 10 Hrs.

Time taken: 11 Hrs. 28 Mts.

Discussion on the motion for consideration of the Bill moved by Dr. Manmohan Singh on the 30th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri V.S. Vijayaraghavan
- (2) Prof. Ram Kapse
- (3) Shri Roshan Lal
- (4) Col. Rao Ram Singh
- (5) Shri Nirmal Kanti Chatterjee
- (6) Shri Harish Narayan Prabhu Zentye
- (7) Maj. Genl. R.G. Williams
- (8) Shri Bhagwan Shankar Rawat
- (9) Shri Era Anbarasu
- (10) Shri George Fernandes
- (11) Shri Inderjit
- (12) Shri E. Ahamed
- (13) Shri Y. Yaima Singh
- (14) Shri M.V.V.S. Murthy
- (15) Shri Bhogendra Jha
- (16) Shri P.C. Thomas

Dr. Manmohan Singh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

On amendments Nos. 130 and 131 to clause 2 moved by Prof. Rasa Singh Rawat, the House divided, Ayes *98; Nocs *235.

The amendments were accordingly negatived.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 29 were adopted.

Clause 30 was adopted, as amended.

Clauses 31 to 33 were adopted.

Clauses 34 and 35 were adopted, as amended.

Clauses 36 to 38 were adopted.

* Subject to correction.

Clause 39 was adopted, as amended.

Clauses 40 to 47 were adopted.

Clause 48 was adopted, as amended.

Clauses 49 to 50 were adopted.

Clause 51 was adopted, as amended.

Clause 52 was adopted.

Clause 53 was adopted, as amended.

Clauses 54 and 55 were adopted.

Clause 56 was adopted, as amended.

Clauses 57 was adopted.

Clause 58 was adopted, as amended.

Clause 59 was negatived.

Clauses 60 to 62 were adopted.

Clause 63 was adopted, as amended.

Clauses 64 to 66 were adopted.

Clause 67 was adopted, as amended.

Clauses 68 to 71 were adopted.

Clause 72 was adopted, as amended.

Clause 73 was adopted.

Clause 74 was negatived.

Clauses 75 to 77 were adopted.

Clause 78 was adopted, as amended.

Clause 79 was adopted.

Clauses 80 and 81 were adopted, as amended.

Clauses 82 to 89 were adopted.

Clauses 90 and 91 were adopted, as amended.

Clause 92 was adopted.

Clauses 93 and 94 were adopted, as amended.

Clauses 95 to 100 were adopted.

Clause 101 was negatived.

Clause 102 was adopted, as amended.

Clauses 103 to 109 were adopted.

Clause 110 was adopted, as amended.

Clauses 111 to 120 were adopted.

The First Schedule, Second Schedule and Third Schedule were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion that the Bill, as amended, be passed moved by Dr. Manmohan Singh the House divided. Ayes *227; Nocs *56. The motion was accordingly adopted and the Bill, as amended, was passed.

7.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th May, 1992)

C.K. JAIN,
Secretary-General.

*Subject to correction.

MGIP(PLU)MRND—1909LS—6-5-92.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Thursday, May 7, 1992/Vaisakha 17, 1914 (Saka)

No. 117

11 A.M.

1. Starred Questions

Starred Question Nos. 902—905 were orally answered. Replies to Starred Question Nos. 906—915 and 917—921 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9339—9471, 9473—9498, 9498-A 9498-B were laid on the Table.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.48 P.M.)

(Lok Sabha adjourned at 2.57 P.M. and re-assembled at 3.46 P.M.)

(Lok Sabha adjourned at 3.58 P.M. and re-assembled at 4.31 P.M.)

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Metal Scrap Trade Corporation Limited and the Ministry of Steel (Hindi and English versions).
- (4) A copy of the Memorandum of Understanding for the year 1991-92 between the Ferro Scrap Nigam Limited and the Ministry of Steel (Hindi and English versions).
- (5) A copy of the Indo-Tibetan Border Police, Sub-Inspector (Compounder/Stores/Pharmacist) Recruitment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 104 in Gazette of India dated the 7th March 1992 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1990-91.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1989-90.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

- (1) Shri Phoolchand Verma—24th February to 10th April, 1992
- (2) Shri G.L. Kanaujia—11th March to 30th April, 1992

***5. Statements of Committee on Petitions**

Shri P.G. Narayanan laid on the Table a copy each (Hindi and English versions) of the following statements showing final action taken by the Government on recommendations of the Committee on Petitions:—

- (1) Statement showing Action Taken by Government on recommendations contained in Chapter II of Second Report (Ninth Lok Sabha) and final replies in respect of Chapter II of Tenth Report (Eighth Lok Sabha) on the representation regarding grievances of Nurses of Delhi Hospitals.
- (2) Statement showing Action Taken by Government on recommendations contained in Chapter I of First Report (Ninth Lok Sabha) and final replies in respect of Chapter IV of Second Report (Eighth Lok Sabha) on the representation regarding introduction of old age pension scheme.
- (3) Statement showing Action Taken by Government on recommendations contained in Chapter III of Second Report (Ninth Lok Sabha) and final replies in respect of Chapter I of Eleventh Report (Eighth Lok Sabha) on the petition regarding revocation of Hindustan Tractor Limited (Acquisition and Transfer of Undertakings) Act, 1978.
- (4) Statement showing Action Taken by Government on recommendations contained in Chapter VI of First Report (Ninth Lok Sabha) and final replies in respect of Chapter VI of Seventh Report (Eighth Lok Sabha) on representation regarding delinking of the amount of National Talent Search Scholarship from the income of parents.
- (5) Statement showing Action Taken by Government on recommendations contained in Chapter V of Second Report (Ninth Lok Sabha) and final replies in respect of Chapter IV of Eighth Report (Eighth Lok Sabha) on representation regarding regularisation of services of employeess of National Seeds Corporation.

6. Statements by Ministers

(1) The Minister of Human Resource Development made a statement regarding the modifications to the National Policy on Education, 1986.

*At 4.45 P.M.

The Minister also laid on the Table a copy each (Hindi and English versions) of the (i) National Policy on Education (NPE), 1986—Revised Policy Formulations and (ii) Report of the CAGE Committee on Policy.

******(2) The Minister of State in the Ministry of Railways made a statement regarding derailment of 7022 Dakshin Express on the Balharshah—Kazipet broad gauge section of South Central Railway on 6.5.1992.

7. Matters under Rule 377

(1) Prof. K.V. Thomas raised a matter regarding need to provide more funds to the Government of Kerala for the development of sports.

(2) Shri P.P. Kaliaperumal raised a matter regarding need to classify 'Kuruvikarans' of Tamil Nadu as Scheduled Tribe.

(3) Shri Prabhu Dayal Katheria raised a matter regarding need for an over-bridge at Shikohabad railway crossing, Uttar Pradesh.

(4) Shri Bhagwan Shankar Rawat raised a matter regarding need to introduce direct superfast trains from Agra to Allahabad, Varanasi and Bombay.

(5) Dr. Sripal Singh Yadav raised a matter regarding need for modern communication facilities in Sambhal Parliamentary Constituency, Uttar Pradesh.

(6) Shri Jitendranath Das raised a matter regarding need to hand over certain tea gardens of West Bengal managed by TICI to WTDC.

(7) Shri Kodikkunnil Suresh raised a matter regarding need for early setting up of Cashew-Board at Quilon, Kerala.

8. Government Bill—Motion for Reference to Select Committee— Adopted

Time allotted: 4 Hrs.

Time taken: 48 Mts.

The Constitution (Seventy-First Amendment) Bill, 1990 (*Amendment of articles 81, 82, 170 and 327*), as passed by Rajya Sabha.

Shri K. Vijaya Bhaskara Reddy moved the following motion:—

******At 5.04 P.M.

“That the Bill further to amend the Constitution of India *viz.* the Constitution (Seventy-First Amendment) Bill, 1990, (Amendment of articles 81, 82, 170 and 327) as passed by Rajya Sabha be referred to a Select Committee consisting of 20 members, namely:—

- (1) Shri Raghunandan Lal Bhatia
- (2) Shri Buta Singh
- (3) Shri Chandubhai Deshmukh
- (4) Shri Jaswant Singh
- (5) Shri P.R. Kumaramangalam
- (6) Shri Ramkrishna Kusmaria
- (7) Prof. (Smt.) Savithiri Lakshmanan
- (8) Shri Suraj Mandal
- (9) Shri Arvind Netam
- (10) Shri Ram Vilas Paswan
- (11) Shri K. Pradhani
- (12) Shri S.S.B. Rajendrakumar
- (13) Dr. Lal Bahadur Rawal
- (14) Shri Sudarsan Ray Chaudhuri
- (15) Shri M. Baga Reddy
- (16) Shri Vishwa Nath Shastr:
- (17) Shri Sukh Ram
- (18) Shri Syed Shahabuddin
- (19) Smt. Chandra Prabha Urs; and
- (20) Shri Mukul Balkrishna Wasnik

With instructions to report by the last day of the first week of the Monsoon Session, 1992.”

The following members took part in the debate:—

- (1) Shri Lal Krishna Advani
- (2) Shri Mohan Singh
- (3) Shri Ram Vilas Paswan
- (4) Shri Sobhanadreeswara Rao Vadde
- (5) Shri Somnath Chatterjee
- (6) Shri Ratilal Kalidas Varma
- (7) Dr. Kartikeswar Patra
- (8) Shri P.C. Thomas

Shri K. Vijaya Bhaskara Reddy replies to the debate. The motion was adopted.

9. GOVERNMENT BILL—PASSED

Time allotted: 1 Hr.

Time taken: 41 Mts.

The Constitution (Seventy-sixth Amendment) Bill, 1992 (*Amendment of articles 54 and 239 AA*), as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskara Reddy.

The following members took part in the debate:—

- (1) Shri Madan Lal Khurana
- (2) Shri Manoranjan Bhakata
- (3) Shri Bhogendra Jha
- (4) Shri Surya Narain Yadav
- (5) Shri Sudarsan Ray Chaudhuri
- (6) Shri Pius Tirkey

Shri K. Vijaya Bhaskara Reddy replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes *318; Noes *3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clauses 2 and 3, the House divided, Ayes *323; Noes *1.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, as amended; the House divided; Ayes *326; Noes *Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Vijaya Bhaskara Reddy.

On the motion the House divided, Ayes *328; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th May, 1992)

C.K. JAIN,
Secretary-General.

* Subject to correction.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Friday, May 8, 1992/Vaisakha 18, 1914 (Saka)

No. 118

11.01 A.M.

1. Starred Questions

Starred Question Nos. 922—926 were orally answered. Replies to Starred Question Nos. 927—935, 935-A and 936—944 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Surface Transport was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 9499—9710 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions):—

(i) Memorandum of Understanding for the year 1991-92 between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence.

(ii) Memorandum of Understanding for the year 1991-92 between

the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence.

- (iii) Memorandum of Understanding for the year 1991-92 between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence.
 - (iv) Memorandum of Understanding for the year 1991-92 between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence.
 - (v) Memorandum of Understanding for the year 1991-92 between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the Rubber Act, 1947:—
- (i) The Rubber Board of India Financial Adviser and Project Officer Recruitment Rules, 1990 published in Notification No. G.S.R. 846(E) in Gazette of India dated the 16th October, 1990.
 - (ii) The Rubber Board of India Financial Adviser and Project Officer Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 358 in Gazette of India dated the 15th June, 1991.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1990-91.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.**
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1990-91 together with Audit Report thereon.**
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.**
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
 - (a)(i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1990-91.**
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (b)(i) Review by the Government on the working of the National Textile Corporation Limited (Holding Company), New Delhi, for the year 1990-91.**
 - (ii) Annual Report of the National Textile Corporation Limited (Holding Company), New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (c)(i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1990-91.**
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.**
- (10) (i) A copy of the Annual Report (Hindi and English**

versions) of the Jute Manufactures Development Council, Calcutta, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology, New Delhi, for the year 1990-91.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 10 of 1991)—(Commercial)—National Textile Corporation (Andhra Pradesh, Karnataka, Kerala and Mahe) Limited under article 151(1) of the Constitution.
- (15) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding for the year 1992-93 between the National Handloom Development Corporation Limited and the Ministry of Textiles, Government of India.
 - (ii) Memorandum of Understanding for the year 1992-93 between the Cotton Corporation of India Limited and the Ministry of Textiles.
- (16) A copy each of the following Notifications (Hindi and

English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:—

- (i) G.S.R. 615(E) published in Gazette of India dated the 4th October, 1991 approving the Paradip Port Trust (Recruitment of Heads of Department) Regulations, 1991.
 - (ii) G.S.R. 658(E) published in Gazette of India dated the 31st October, 1991 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Fifth Amendment Regulations, 1991.
 - (iii) G.S.R. 40(E) published in Gazette of India dated the 10th January, 1992 approving the New Mangalore Port Trust Employees (Retirement) Regulations, 1992.
 - (iv) G.S.R. 52(E) published in Gazette of India dated the 20th January, 1992 approving the Visakhapatnam Port Trust Employees (allotment of Residences) Amendment Regulations, 1992.
 - (v) G.S.R. 121(E) published in Gazette of India dated the 24th February, 1992 approving the New Mangalore Port Trust (Adaptation of Rules) First Amendment Regulations, 1992.
 - (vi) G.S.R. 122(E) published in Gazette of India dated the 24th February, 1992 approving the Tuticorin Port Employees (Acceptance of Employment after Retirement) First Amendment Regulations, 1992.
 - (vii) G.S.R. 406(E) published in Gazette of India dated the 3rd April, 1992 approving the Cochin Port and Dock Amendment Regulations, 1991.
 - (viii) G.S.R. 725(E) published in Gazette of India dated the 5th December, 1991 approving the Kandla Port Trust Employees (Festival Advance) (Amendment) Regulations, 1991.
- (17) A copy of the Inland Waterways Authority of India (Adaptation of Rules) Regulations, 1991 (Hindi and English versions) published in Notification No. 6-IWAI/Estt./4-90 in

Gazette of India dated the 1st November, 1991, under section 36 of the Inland Waterways Authority of India Act, 1985.

- (18) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Shipyard Limited and the Ministry of Surface Transport (Hindi and English versions).
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a)(i) Annual Accounts of the Visakhapatnam Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1990-91.
- (b)(i) Annual Accounts of the Bombay Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1990-91.
- (c)(i) Annual Accounts of the Paradip Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1990-91.
- (20) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (22) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineering Limited for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (23) (i) A copy of the Annual Report (Hindi and English

versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1990-91.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Income-tax (Seventh Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 371(E) in Gazette of India dated the 27th March, 1992 under section 296 of the Income-tax Act, 1961.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 376(E) published in Gazette of India dated the 31st March, 1992 together with an explanatory memorandum making certain amendments in the Notification No. 175/86-CE, dated the 1st March, 1986.
 - (ii) G.S.R. 383(E) published in Gazette of India dated the 31st March, 1992 together with an explanatory memorandum making certain amendments in the Notification No. 7/92-CE, dated the 1st March, 1992.
- (27) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 409(E) published in Gazette of India dated the 8th April, 1992 together with an explanatory memorandum making certain amendments in the Notification No. 33/86-Cus., dated the 7th February, 1986.
 - (ii) G.S.R. 410(E) published in Gazette of India dated the 8th April, 1992 together with an explanatory memorandum making certain amendments in the Notification No. 136/90-Cus., dated the 20th March, 1990.

- (iii) G.S.R. 411(E) published in Gazette of India dated the 8th April, 1992 together with an explanatory memorandum seeking to prescribe the rate of basic customs duty on goods (with certain exceptions) imported through the courier mode at 105 per cent *ad valorem*.
 - (iv) G.S.R. 354(E) to G.S.R. 363(E) published in Gazette of India dated the 26th March, 1992 together with an explanatory memorandum regarding Customs Duty changes and exemption in the context of proposals announced by the Finance Minister in Lok Sabha on the 26th March, 1992.
 - (v) G.S.R. 382(E) published in Gazette of India dated the 31st March, 1992 together with an explanatory memorandum extending the validity of the Notification No. 52/85-Cus., dated the 4th March, 1985 upto the 31st March, 1995.
 - (vi) The Project Import (Second Amendment) Regulations, 1992 published in Notification No. G.S.R. 317(E) dated the 10th March, 1992 together with an explanatory memorandum.
- (28) A copy of the Cost and Works Accountants (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. CWR(1)/91 in Gazette of India dated the 12th October, 1991 under sub-section (5) of section 39 of the Cost and Works Accountants Act, 1959.
- (29) A copy of the Notification No. S.O. 153(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1992 making certain amendments in Schedule Ten to the Companies Act, 1956 under sub-section (3) of section 641 of the said Act.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Fees on Applications) Amendment Rules, 1992 published in Notification No. G.S.R.

126(E) in Gazette of India dated the 25th February, 1992.

- (ii) **The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1992** published in Notification No. G.S.R. 312(E) in Gazette of India dated the 6th March, 1992.
 - (iii) **The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1992** published in Notification No. G.S.R. 353(E) in Gazette of India dated the 26th March, 1992.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1990-91, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1990-91.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Twentieth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1990 to the 31st December, 1990 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (34) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 12 of 1991)—Commercial—Hindustan Insecticides Limited under article 151(1) of the Constitution.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) **The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers)**

(Amendment) Scheme, 1992 published in Notification No. S.O. 200(E) in Gazette of India dated the 10th March, 1992.

(ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) (Amendment) Scheme, 1992 published in Notification No. S.O. 201(E) in Gazette of India dated the 10th March, 1992.

(36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—

(i) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) (Amendment) Rules, 1992 published in Notification No. G.S.R. 322(E) in Gazette of India dated the 10th March, 1992.

(ii) The Life Insurance Corporation of India (Special Area Allowance) (Amendment) Rules, 1992 published in Notification No. G.S.R. 323(E) in Gazette of India dated the 10th March, 1992.

(iii) The Life Insurance Corporation of India, Class-I Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 1992 published in Notification No. G.S.R. 324(E) in Gazette of India dated the 10th March, 1992.

(iv) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of service) (Amendment) Rules, 1992 published in Notification No. G.S.R. 325(E) in Gazette of India dated the 10th March, 1992.

(37) A copy of the Notification No. G.S.R. 328(E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1992 seeking to permit with effect from the 1st March, 1992 the bringing into India, of gold in any form, including ornaments and articles by a passenger being a person of

Indian nationality or origin as part of his baggage, while coming to India from any country outside India, issued under section 13 of the Foreign Exchange Regulation Act, 1973.

- (38) A copy of the Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 242(E) in Gazette of India dated the 27th March, 1992 under section 31 of the Securities and Exchange Board of India Ordinance, 1992.
- (39) A copy of the Notification No. G.S.R. 407(E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1992 providing permission to exporters who have obtained post-bid letters of approval from the Exim Bank on behalf of the Working Group on Project Exports or the Exim Bank or an Authorised Dealer within their delegated powers, in respect of export of engineering goods on deferred payment terms, execution of turn-key projects/civil construction contracts abroad or for the export of consultancy, technical or other service abroad issued under section 16 of the Foreign Exchange Regulation Act, 1973.
- (40) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The Syndicate Bank (Officers') Service (Amendment) Regulation, 1991 published in Notification No. 1046/S/0090/PD:IRD(O) in Gazette of India dated the 11th January, 1992.
 - (ii) The UCO Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. PER/PCR/91/5122 in Gazette of India dated the 18th January, 1992.
- (41) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Bank Act, 1873:—

- (i) **The Post Office (Monthly Income Accounts) (Amendment) Rules, 1992** published in Notification No. G.S.R. 430(E) in Gazette of India dated the 24th April, 1992.
- (ii) **The Post Office Time Deposit (Amendment) Rules, 1992** published in Notification No. G.S.R. 431(E) in Gazette of India dated the 24th April, 1992.
- (42) **A copy of the Kisan Vikas Patra (Amendment) Rules, 1992 (Hindi and English versions)** published in Notification No. G.S.R. 432(E) in Gazette of India dated the 24th April, 1992 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (43) **A copy each of the following Reports (Hindi and English versions)**
- (i) **Report of the Baltarani Gramya Bank, Baripada, for the year 1990-91 together with Accounts and Auditor's Report thereon.**
 - (ii) **Report of the Langpi Dehangi Rural Bank, Diphu, for the year 1990-91 together with Accounts and Auditor's Report thereon.**
 - (iii) **Report of the Bhojpur-Rohtas Gramin Bank, Arrah, for the year 1990-91 together with Accounts and Auditor's Report thereon.**
- (44) **A copy of the Coinage (Standard Weight and Remedy of the Two Rupees, Eleven Sides Coins Containing Copper 75 percent and Nickel 25 percent) Rules, 1992 (Hindi and English versions)** published in Notification No. S.O. 281(E) in Gazette of India dated the 13th April, 1992 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (45) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1990-91 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Indian**

Institute of Foreign Trade, New Delhi, for the year 1990-91.

- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1990-91.
- (48) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No. 2) Bill, 1992, passed by Lok Sabha on the 29th April, 1992.

6. Assent to Bills

Secretary-General laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Public Liability Insurance (Amendment) Bill, 1992.
- (2) The Destructive Insects and Pests (Amendment and

Validation) Bill, 1992.

(3) The Copyright (Amendment) Bill, 1992.

(4) The Indian Red Cross Society (Amendment) Bill, 1992.

(5) The Securities and Exchange Board of India Bill, 1992.

7. Minutes of Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunalah laid on the Table the Minutes (Hindi and English versions) of the Second to Tenth sittings of the Committee on Private Members' Bills and Resolutions.

8. Government Bill — Introduced

The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992.

The motion to introduce the Bill moved by Kum. Mamata Banerjee was opposed.

The motion was adopted and the Bill was introduced.

9. Matters under Rule 377

(1) Shri Pala K.M. Mathew raised a matter regarding need to take immediate steps to cope with the situation arising out of drought at Idukki, Kerala.

(2) Shri Manku Ram Sodhi raised a matter regarding need for early completion of Jagdalpur-Nizamabad National Highway No. 16.

(3) Kum. Frida Topno raised a matter regarding need to provide funds for the construction of flats for the families affected by communal riots in Sundergarh Parliamentary constituency, Orissa.

(4) Shri Abraham Charles raised a matter regarding need to develop inland waterway from Kovalam to Kochuveli, Kerala.

(5) Prof. Ram Kapse raised a matter regarding need to take steps for early completion of 'Daryaghat' railway line through Murbad Tehsil of Thane district, Maharashtra.

(6) Dr. Parshuram Gangwar raised a matter regarding need

for setting up an electronic telephone exchange at Pilibhit, Uttar Pradesh.

(7) Shri Naval Kishore Rai raised a matter regarding need to introduce direct trains between North Bihar and South India.

(8) Shri Tej Narain Singh raised a matter regarding need to demarcate the boundary of Buxar airport, Bihar and to modernise it.

(Lok Sabha adjourned at 2.50 P.M. and re-assembled at 3.35 P.M.)

10. Private Members' Bills — Introduced

(1) The All India Council for Technical Education (Amendment) Bill, 1992 (*Amendment of Section 10*) by Shri Anna Joshi.

(2) The doctors and Engineers (Regulation of Migration to Foreign Countries) Bill, 1992 by Shri Kashiram Rana.

(3) The Special Educational Facilities (For Children of Economically Backward Parents) Bill, 1992 by Shri Kashiram Rana.

(4) The College Education Bill, 1992 by Dr. P. Vallal Peruman.

(5) The Reservation of Posts for Scheduled Castes and Scheduled Tribes (In Government Services) Bill, 1992 by Dr. P. Vallal Peruman.

(6) The Code of Civil Procedure (Amendment) Bill, 1992 (*Substitution of new section for section 115*) by Shri Sriballav Panigrahi.

(7) The Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1992 by Shri Hannan Mollah.

(8) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1992 (*Amendment of section 6A*) by Shri Kashiram Rana.

(9) The Official Residence for Dignatarics Bill, 1992 by Shri Kashiram Rana.

(10) The Unorganised Labour Welfare Bill, 1992 by Shri Dwarka Nath Das.

(11) The Ex-tea Garden Labour Welfare Bill, 1992 by Shri Dwarka Nath Das.

(12) The Agricultural Labour (Equal Pay for Men and Women) Bill, 1992 by Shrimati Suryakanta Patil.

11. Private Member's Bill — Withdrawn

The High Court at Guwahati (Establishment of a permanent Bench at Imphal) Bill, 1991, by Shri Y. Yaima Singh.

12. Private Member's Bill — Under Consideration

The Constitution (Amendment) Bill 1992 (*Amendment of Eighth Schedule*) by Shrimati Dil Kumari Bhandari.

Further discussion on the motion for consideration of the Bill moved on the 10th April, 1992, continued.

The following members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Prof. Prem Dhumal
- (3) Shri Inder Jit
- (4) Shri Y. Yaima Singh
- (5) Shri Bhogendra Jha
- (6) Shri Sriballav Panigrahi
- (7) Shri Hari Kishore Singh
- (8) Shri Gopi Nath Gajapathi
- (9) Prof. Susanta Chakraborty
- (10) Shri M.M. Jacob

The discussion was not concluded.

*13. Half-an-hour Discussion

Shri Udaysingrao Gaikwad raised a discussion on the points arising out of answer given by the Deputy Minister in the Ministry of Information and Broadcasting on April 20, 1992 to Starred Question No. 661 regarding AIR Station, Kolhapur.

* From 5.33 P.M. to 5.50 P.M.

Shri Ajit Kumar Panja replied to the discussion.

6.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th May, 1992)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 11, 1992/Vaisakha 21, 1914 (Saka)

No. 119

11 A.M.

*1. Statement By Minister

The Minister of State in the Ministry of External Affairs made a statement regarding recognition of Independent States following the dissolution of the Socialist Federal Republic of Yugoslavia.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 5 of 1991)—(Commercial)—The Handicrafts and Handlooms Exports Corporation of India Limited under article 151(1) of the Constitution.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 7 of 1991)—Commercial—Hindustan Zinc Limited under article 151(1) of the Constitution.
- (3) A statement (Hindi and English versions) (i) correcting the reply given on the 20th November, 1991 to Unstarred Question No. 6 by Shri Keshari Lal, M.P. regarding unauthorised constructions in Vasant Enclave and (ii) the reasons for delay in correcting the reply.

* Made at 1-29 P.M.

- (4) A statement (Hindi and English versions) correcting the reply given on the 6th May, 1992 to Unstarred Question No. 9298 by Shri Chandulal Chandrakar, M.P. regarding allotment of DDA flats.
- (5) A copy of the International Airports Authority of India (Lost Property) Amendment Regulations, 1992 (Hindi and English versions) published in Notification No. 1(7)/74-BM in Gazette of India dated the 21st February, 1992 under sub-section (4) of section 37 of the International Airports Authority Act, 1971.
- (6) A statement (Hindi and English versions) (i) correcting the reply given on the 23rd March, 1992 to Unstarred Question No. 4152 by Shri Nani Bhattacharya regarding International Airlines from major airports; and (ii) the reasons for delay in correcting the reply.

3. Report of the Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Second and Third Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

4. Government Bill—Introduced

The Parliament (Prevention of Disqualification) Amendment Bill, 1992.

5. Matters Under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding need to take steps for early completion of Power Projects in Orissa.

(2) Shri K. Ramamurthee Tindivanam raised a matter regarding need to set up a T.V. relay station at Mannalurpeti, in South Arcot district of Tamil Nadu.

(3) Kum. Vimla Verma raised a matter regarding need to provide funds to the Government of Madhya Pradesh for setting up a milk plant at Bandol village, Madhya Pradesh.

(4) Shri Jagmeet Singh Brar raised a matter regarding need to withdraw ban on the recruitment in army and other paramilitary forces in Punjab.

(5) Dr. Parshuram Gangwar raised a matter regarding need to confer citizenship rights on Bengali refugees settled at Pilibhit, Uttar Pradesh.

(6) Shri Asht Bhuja Prasad Shukla raised a matter regarding need for laying of Dohari Ghat-Sahjanwar and Khalilabad-Balrampur broad gauge railway lines in Uttar Pradesh.

(7) Shri Govinda Chandra Munda raised a matter regarding need to set up a modern training and research centre on mining and geology at Kconjhargarh, Orissa.

(8) Shri M. Ramanna Rai raised a matter regarding need to introduce Rajdhani Express between Delhi and Trivendrum.

(9) Shri Saifuddin Choudhary raised a matter regarding need to provide relief to the people affected by earthquake in Tehri Garhwal, Uttar Pradesh.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.04 P.M.)

5. Government Bill—Under Consideration

Time allotted:	4Hrs.
Time taken:	4Hrs.58Mts.

The National Commission for Minorities Bill, 1992

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Prof. Rasa Singh Rawat.

The following members took part in the debate:—

- (1) Shri Lal Krishna Advani
- (2) Shri Digvijaya Singh
- (3) Shri Ram Vilas Paswan
- (4) Shri Mani Shankar Aiyar
- (5) Smt. Suseela Gopalan
- (6) Shri Borahim Sulaiman Sait
- (7) Shri B. Akbar Pasha
- (8) Shri Guman Mal Lodha
- (9) Shri Sultan Salahuddin Owaisi
- (10) Shri Bhogendra Jha
- (11) Shri R. Ramasamy
- (12) Shri Kodikkunnil Surcsh
- (13) Shri Lal Jan S.M. Basha
- (14) Shri Chitta Basu

- (15) Shri Syed Sahabuddin
- (16) Shri Suraj Mandal
- (17) Shri N. Dennis (*Speech unfinished*)

The discussion was not concluded.

8.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th May, 1992)

C.K. JAIN,
Secretary-General.

*

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 12, 1992 / Vaisakha 22, 1914 (Saka)

No. 120

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Hem Raj, a member of Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
 - (i) Regulations for the meetings of the Board of Management of the Indira Gandhi National Open University published in Notification No. G.S.R. 42 in Gazette of India dated the 19th January, 1991 together with a corrigendum to English version thereto published in Notification No. G.S.R. 550 dated the 28th September, 1991.
 - (ii) G.S.R. 146 published in Gazette of India dated the 9th March, 1991 making certain amendments to Statute 23

of the Indira Gandhi National Open University Act, 1985 together with a corrigendum to Hindi version thereto published in Notification No. G.S.R. 551 dated the 28th September, 1991.

- (iii) G.S.R. 147 published in Gazette of India dated the 9th March, 1991 making certain amendments to clause (2) of Statute 13 of the Indira Gandhi National Open University Act, 1985 together with a corrigendum to English version thereto published in Notification No. G.S.R. 552 dated the 28th September, 1991.
 - (iv) G.S.R. 148 published in Gazette of India dated the 9th March, 1991 making certain amendments to sub-clause (ii) of clause (3) of the Ordinance of the Indira Gandhi National Open University Act, 1985.
 - (v) G.S.R. 692 published in Gazette of India dated the 14th December, 1991 making Statute 28 of the Indira Gandhi National Open University Act, 1985.
 - (vi) G.S.R. 476 published in Gazette of India dated the 24th August, 1991 making certain amendments to clause (1) of Statute 10A of the Indira Gandhi National Open University Act, 1985.
 - (vii) G.S.R. 528 published in Gazette of India dated the 14th September, 1991 making Ordinance under Statute 13(2) of the Indira Gandhi National Open University Act, 1985.
 - (viii) G.S.R. 608 published in Gazette of India dated the 19th October, 1991 making Ordinance on Career Advancement of Teachers of the Indira Gandhi National Open University Act, 1985.
 - (ix) G.S.R. 609 published in Gazette of India dated the 19th October 1991 making certain amendments to sub-clause (iv) of Clause (5) of Statute 1 of the Indira Gandhi National Open University Act, 1985.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the University of Delhi for

the year 1990-91 within stipulated period of nine months after the close of the Accounting year.

- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts and Audit Report of the University of Delhi for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1989-90 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1989-90.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1989-90.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of University of Delhi for the year 1988-89 together with Audit Report thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1989-90.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A statement (Hindi and English versions) (i) correcting the reply given on the 9th September, 1991 to Unstarred Question No. 6237 by Shri P.P. Kaliaperumal regarding amount spent for subsidised publication of books and (ii) giving reasons for delay in correcting the reply.
- (19) A copy of the Pondicherry University General Provident Fund-cum-Pension-cum-Gratuity Scheme (Hindi and English versions) published in Gazette of India dated the 20th July, 1991 under sub-section (2) of section 44 of the Pondicherry University Act, 1985.
- (20) A copy of the University Grants Commission (Recruitment) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 617 in Gazette of India dated the 29th September, 1990 under section 28 of the University Grants Commission Act, 1956.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad for the year 1990-91.
- (22) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual report (Hindi and English versions) of the Indian Institute of Technology, Delhi, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, New Delhi, for the year 1989-90.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Air Force (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. S.R.O.5(E) in Gazette of India dated the 6th August, 1991 under section 191A of the Air Force Act, 1950.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence (Hindi and English versions).
- (28) A statement (Hindi and English versions) (i) correcting the reply given on the 24th April, 1992 to Unstarred Question No. 7949 by Shri Sanat Kumar Mandal regarding crash of IAF planes in Punjab; and (ii) giving reasons for delay in correcting the reply.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Building Construction Corporation Limited for the year 1990-91.

- (ii) Annual Report of the National Building Construction Corporation Limited' for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (30) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding for the year 1992-93 between the Manganese Ore (India) Limited and the Ministry of Steel.
 - (ii) Memorandum of Understanding for the year 1992-93 between the Ferro Scrap Nigam Limited and the Ministry of Steel.
 - (iii) Memorandum of Understanding for the year 1992-93 between the Metal Scrap Trade Corporation Limited and the Ministry of Steel.
 - (iv) Memorandum of Understanding for the year 1992-93 between the Sponge Iron India Limited and the Ministry of Steel.
 - (v) Memorandum of Understanding for the year 1992-93 between the National Mineral Development Corporation Limited and the Ministry of Steel.
 - (vi) Memorandum of Understanding for the year 1992-93 between the Kudremukh Iron Ore Company Limited and Ministry of Steel.
 - (vii) Memorandum of Understanding for the year 1992-93 between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel.
 - (viii) Memorandum of Understanding for the year 1992-93 between the Steel Authority of India Limited and the Ministry of Steel.
- (31) A copy each of the following Notifications (Hindi and English versions) issued under section 61 of the Water (Prevention and Control of Pollution) Act, 1974:—
- (i) S.O. 813(E) published in Gazette of India dated the 2nd December, 1991 regarding supersession of the Central Pollu

tion Control Board for a period of one month and directing that Shri A.K. Bhattacharya, Project Director, Ganga Project Directorate shall exercise all the powers, performed and discharged by the Central Pollution Control Board.

- (ii) S.O. 814(E) published in Gazette of India dated the 2nd December, 1991 regarding constitution of the Central Pollution Control Board.
- (32) A copy each of the following papers (Hindi and English versions)—
- (i) Memorandum of Understanding for the year 1992-93 between the Bharat Aluminium Company Limited and the Ministry of Mines.
 - (ii) Memorandum of Understanding for the year 1992-93 between the Hindustan Copper Limited and the Ministry of Mines.
 - (iii) Memorandum of Understanding for the year 1992-93 between the Hindustan Zinc Limited and the Ministry of Mines, Government of India.
- (33) A copy of the Notification No. G.S.R. 396(E) (Hindi and English versions) published in Gazette of India dated the 2nd April, 1992 together with an explanatory memorandum regarding exemption to Sir John Bourn, Comptroller and Auditor General of the United Kingdom and three members of the party who visited India from the 12th April, 1992 to the 21st April, 1992, from the payment of foreign travel tax under section 41 of the Finance Act, 1979.
- (34) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—
- | | |
|---|--------------------------|
| (i) Statement No. XXIX —II Part of Eighth Session, 1987 | } Eighth
Lok
Sabha |
| (ii) Statement No. XXVIII —Tenth Session, 1988. | |
| (iii) Statement No. XXIII —Eleventh Session, 1988 | |
| (iv) Statement No. XX —Thirteenth Session, 1989 | |
| (v) Statement No. XVII —Fourteenth Session, 1989 | |

(vi) Statement No. XIII	— First Session, 1989	}	Ninth Lok Sabha
(vii) Statement No. XIV	—Second Session, 1990		
(viii) Statement No. X	—Third Session, 1990		
(ix) Statement No. VIII	—Sixth Session, 1990		
(x) Statement No. VII	— Seventh Session, 1991		
(xi) Statement No. VI	—First Session, 1991	}	Tenth Lok Sabha
	(Vol.I and Vol.II)		
(xii) Statement No. III	— Second Session, 1991		
(xiii) Statement No. I	—Third Session, 1992		

(35) A copy each of the following papers (Hindi and English versions)—

- (i) Memorandum of Understanding for the year 1991-92 between the Pyrites, Phosphates and Chemicals Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers, Government of India.
- (ii) Memorandum of Understanding for the year 1992-93 between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers.
- (iii) Memorandum of Understanding for the year 1992-93 between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1990-91.

(37) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of

- India for the year ended the 31st March, 1991 (No.6 of 1992)—Union Government (Civil).
- (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No.7 of 1992)—Union Government (Posts and Telecommunications).
- (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No.9 of 1992)—Union Government (Defence Services—Air Force and Navy).
- (iv) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No.10 of 1992)—Union Government (Railways)
- (v) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No.11 of 1992)—Union Government (Other Autonomous Bodies).
- (vi) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No.8 of 1992)—Union Government—Defence Services (Army and Ordnance Factories).
- (vii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No.13 of 1992)—Union Government—Defence Services—Recruitment and Training of other Ranks.
- (viii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1991 (No.14 of 1992)—Union Government—Defence Services—Army Base Workshops.
- (38) A copy of the Appropriation Accounts, Railways for the year 1990-91, Part-I—Review (Hindi and English versions).
- (39) A copy of the Appropriation Accounts, Railways for the year 1990-91, Part-II—Detailed Appropriation Accounts (Hindi and English versions).
- (40) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit

and Loss Accounts, Railways for the year 1990-91 (Hindi and English versions).

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1992 as passed by Lok Sabha on 6th May, 1992.

4. Minutes of the Committee on Absence of Members from the Sittings of the House

Shri Probin Deka laid on the Table minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on the 5th May, 1992.

5. Presentation of Petitions

- (1) Shri Lalit Oraon presented a petition signed by Shri Kameshwar Chaupal, 8 Virchand Patel Marg, Patna (Bihar) regarding inclusion of Khatve Community of Bihar in the Schedule to the Constitution (Scheduled Castes) Order, 1950, pertaining to the State of Bihar.
- (2) Shri Manoranjan Bhakta presented a petition signed by Shri Maralendu Mallik and other migrants from Bangladesh, now residents of Bengali Colony, Hastinapur, District Meerut, Uttar Pradesh, regarding their rehabilitation.

6. Statement by Minister

The -Minister of State for Communications made a statement regarding introduction of a scheme for providing group dialling facility in the rural areas.

7. Matters Under Rule 377

- (1) Shri Birbal raised a matter regarding need for financial assistance to the Government of Rajasthan for providing relief to the drought prone areas.
- (2) Shri Rama Krishna Konathala raised a matter regarding need to provide financial assistance to the Government of Andhra Pradesh for improving the facilities at King George Hospital, Vishakhapatnam. Andhra Pradesh.

(3) Shri Probin Deka raised a matter regarding need to fill up vacancies in the North Eastern Regional Centre of National Institute of Small Industry Extension Training, Guwahati.

(4) Shri Dau Dayal Joshi raised a matter regarding need to ensure that cold drinks containing BVO are not sold in the country.

(5) Shri Santosh Kumar Gangwar raised a matter regarding need to declare the post of Ophthalmic Assistant as gazetted.

(6) Shri Hari Kishore Singh raised a matter regarding need to grant licence for setting up sugar mills at Tariyani in Sitamarhi district and Patahi in east Champaran district, Bihar.

(7) Shri Tej Narain Singh raised a matter regarding need to take steps for solving Bhojpur-Balia boundary dispute between Bihar and Uttar Pradesh.

(8) Shri K.P. Singh Deo raised a matter regarding need to provide necessary assistance for modernising the water supply system in Dhenkanal, Orissa.

(9) Shri Ram Vilas Paswan raised a matter regarding need for CBI inquiry in the incident of atrocities on Harijans at Subakara village, Aligarh Distt. Uttar Pradesh.

(Lok Sabha adjourned at 2.02 P.M. and re-assembled at 3.05 P.M.)

8. Government Bill—Passed

(1) *The National Commission for Minorities Bill, 1992*

Time allotted: 4 hrs.

Time taken: 8 hrs. 16 mts.

Discussion on the motion for consideration of the Bill moved by Shri Sitaram Kesri and an amendment thereto moved on the 11th May, 1992, continued.

The following members took part in the debates:—

- (1) Shri N. Dennis
- (2) Shri Shrish Chandra Dikshit
- (3) Shri Frank Anthony
- (4) Shri A. Charles
- (5) Shri Syed Masudal Hossain

- (6) Shri E. Ahaméd
- (7) Shri Md. Yunus Saleem
- (8) Kum. Frida Topno
- (9) Prof. Rasa Singh Rawat
- (10) Shri Tej Narain Singh

Shri Sitaram Kesri replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sitaram Kesri.

The following members took part in the debate:—

- (1) Shri Lal Krishna Advani
- (2) Shri Syed Shahabuddin
- (3) Shri E. Ahaméd
- (4) Shri Frank Anthony
- (5) Shri Vishwanath Pratap Singh
- (6) Shri Peter G. Marbaniang
- (7) Shri Sitaram Kesri

The motion was adopted and the Bill, as amended, was passed.

(2) *The Parliament (Prevention of Disqualification) Amendment Bill, 1992*

The motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskara Reddy.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Dau Dayal Joshi.

The following members took part in the debate:—

- (1) Shri Dau Dayal Joshi
- (2) Shri Nitish Kumar
- (3) Shri Sriballav Panigrahi
- (4) Dr. Laxminarain Pandey

Shri K. Vijaya Bhaskara Reddy replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Vijaya Bhaskara Reddy.

The motion was adopted and the Bill was passed.

9. Discussion Under Rule 193

Shri V. Sobhanadreeswara Rao raised a discussion on the situation arising out of awarding of contract of M/s Asea Brown Boveri (ABB) for purchase of electric locomotives.

His speech was not concluded.

The discussion was not concluded.

10. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the Third Session of Tenth Lok Sabha.

(Lok Saba adjourned *sine die* at 7.10 P.M.)

C.K. JAIN,
Secretary-General.